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**CONVENTION  
ON  
PSYCHOTROPIC SUBSTANCES**



**UNITED NATIONS  
1971**

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THE UNIVERSITY OF CHICAGO



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1950

CONVENTION ON PSYCHOTROPIC SUBSTANCES

PREAMBLE

The Parties,

Being concerned with the health and welfare of mankind,

Noting with concern the public health and social problems resulting from the abuse of certain psychotropic substances,

Determined to prevent and combat abuse of such substances and the illicit traffic to which it gives rise,

Considering that rigorous measures are necessary to restrict the use of such substances to legitimate purposes,

Recognizing that the use of psychotropic substances for medical and scientific purposes is indispensable and that their availability for such purposes should not be unduly restricted,

Believing that effective measures against abuse of such substances require co-ordination and universal action,

Acknowledging the competence of the United Nations in the field of control of psychotropic substances and desirous that the international organs concerned should be within the framework of that Organization,

Recognizing that an international convention is necessary to achieve these purposes,

Agree as follows:

ARTICLE 1

Use of terms

Except where otherwise expressly indicated, or where the context otherwise requires, the following terms in this Convention have the meanings given below:

- (a) "Council" means the Economic and Social Council of the United Nations.
- (b) "Commission" means the Commission on Narcotic Drugs of the Council.
- (c) "Board" means the International Narcotics Control Board provided for in the Single Convention on Narcotic Drugs, 1961.
- (d) "Secretary-General" means the Secretary-General of the United Nations.
- (e) "Psychotropic substance" means any substance, natural or synthetic, or any natural material in Schedule I, II, III or IV.
- (f) "Preparation" means:
  - (i) any solution or mixture, in whatever physical state, containing one or more psychotropic substances, or
  - (ii) one or more psychotropic substances in dosage form.
- (g) "Schedule I", "Schedule II", "Schedule III" and "Schedule IV" mean the correspondingly numbered lists of psychotropic substances annexed to this Convention, as altered in accordance with article 2.
- (h) "Export" and "import" mean in their respective connotations the physical transfer of a psychotropic substance from one State to another State.
- (i) "Manufacture" means all processes by which psychotropic substances may be obtained, and includes refining as well as the transformation of psychotropic substances into other psychotropic substances. The term also includes the making of preparations other than those made on prescription in pharmacies.
- (j) "Illicit traffic" means manufacture of or trafficking in psychotropic substances contrary to the provisions of this Convention.
- (k) "Region" means any part of a State which pursuant to article 28 is treated as a separate entity for the purposes of this Convention.
- (l) "Premises" means buildings or parts of buildings, including the appertaining land.



## ARTICLE 2

### Scope of control of substances

1. If a Party or the World Health Organisation has information relating to a substance not yet under international control which in its opinion may require the addition of that substance to any of the Schedules of this Convention, it shall notify the Secretary-General and furnish him with the information in support of that notification. The foregoing procedure shall also apply when a Party or the World Health Organisation has information justifying the transfer of a substance from one Schedule to another among those Schedules, or the deletion of a substance from the Schedules.

2. The Secretary-General shall transmit such notification, and any information which he considers relevant, to the Parties, to the Commission and, when the notification is made by a Party, to the World Health Organisation.

3. If the information transmitted with such a notification indicates that the substance is suitable for inclusion in Schedule I or Schedule II pursuant to paragraph 4, the Parties shall examine, in the light of all information available to them, the possibility of the provisional application to the substance of all measures of control applicable to substances in Schedule I or Schedule II, as appropriate.

4. If the World Health Organisation finds:

- (a) that the substance has the capacity to produce
  - (i) (1) a state of dependence, and
  - (2) central nervous system stimulation or depression, resulting in hallucinations or disturbances in motor function or thinking or behaviour or perception or mood, or
  - (ii) similar abuse and similar ill effects as a substance in Schedule I, II, III or IV, and
- (b) that there is sufficient evidence that the substance is being or is likely to be abused so as to constitute a public health and social problem warranting the placing of the substance under international control,

the World Health Organisation shall communicate to the Commission an assessment of the substance, including the extent or likelihood of abuse, the degree of seriousness of the public health and social problem and the degree of usefulness of the substance in medical therapy, together with recommendations on control measures, if any, that would be appropriate in the light of its assessment.

5. The Commission, taking into account the communication from the World Health Organization, whose assessments shall be determinative as to medical and scientific matters, and bearing in mind the economic, social, legal, administrative and other factors it may consider relevant, may add the substance to Schedule I, II, III or IV. The Commission may seek further information from the World Health Organization or from other appropriate sources.

6. If a notification under paragraph 1 relates to a substance already listed in one of the Schedules, the World Health Organization shall communicate to the Commission its new findings, any new assessment of the substance it may make in accordance with paragraph 4 and any new recommendations on control measures it may find appropriate in the light of that assessment. The Commission, taking into account the communication from the World Health Organization as under paragraph 5 and bearing in mind the factors referred to in that paragraph, may decide to transfer the substance from one Schedule to another or to delete it from the Schedules.

7. Any decision of the Commission taken pursuant to this article shall be communicated by the Secretary-General to all States Members of the United Nations, to non-member States Parties to this Convention, to the World Health Organization and to the Board. Such decision shall become fully effective with respect to each Party 180 days after the date of such communication, except for any Party which, within that period, in respect of a decision adding a substance to a Schedule, has transmitted to the Secretary-General a written notice that, in view of exceptional circumstances, it is not in a position to give effect with respect to that substance to all of the provisions of the Convention applicable to substances in that Schedule. Such notice shall state the reasons for this exceptional action. Notwithstanding its notice, each Party shall apply, as a minimum, the control measures listed below:

(a) A Party having given such notice with respect to a previously uncontrolled substance added to Schedule I shall take into account, as far as possible, the special control measures enumerated in article 6 and, with respect to that substance, shall:

- (i) require licences for manufacture, trade and distribution as provided in article 8 for substances in Schedule II;
- (ii) require medical prescriptions for supply or dispensing as provided in article 9 for substances in Schedule II;
- (iii) comply with the obligations relating to export and import provided in article 12, except in respect to another Party having given such notice for the substance in question;

- (iv) comply with the obligations provided in article 13 for substances in Schedule II in regard to prohibition of and restrictions on export and import;
- (v) furnish statistical reports to the Board in accordance with paragraph 4 (a) of article 16; and
- (vi) adopt measures in accordance with article 22 for the repression of acts contrary to laws or regulations adopted pursuant to the foregoing obligations.

(b) A Party having given such notice with regard to a previously uncontrolled substance added to Schedule II shall, with respect to that substance:

- (i) require licences for manufacture, trade and distribution in accordance with article 8;
- (ii) require medical prescriptions for supply or dispensing in accordance with article 9;
- (iii) comply with the obligations relating to export and import provided in article 12, except in respect to another Party having given such notice for the substance in question;
- (iv) comply with the obligations of article 13 in regard to prohibition of and restrictions on export and import;
- (v) furnish statistical reports to the Board in accordance with paragraphs 4 (a), (c) and (d) of article 16; and
- (vi) adopt measures in accordance with article 22 for the repression of acts contrary to laws or regulations adopted pursuant to the foregoing obligations.

(c) A Party having given such notice with regard to a previously uncontrolled substance added to Schedule III shall, with respect to that substance:

- (i) require licences for manufacture, trade and distribution in accordance with article 8;
- (ii) require medical prescriptions for supply or dispensing in accordance with article 9;
- (iii) comply with the obligations relating to export provided in article 12, except in respect to another Party having given such notice for the substance in question;
- (iv) comply with the obligations of article 13 in regard to prohibition of and restrictions on export and import; and
- (v) adopt measures in accordance with article 22 for the repression of acts contrary to laws or regulations adopted pursuant to the foregoing obligations.

(d) A Party having given such notice with regard to a previously uncontrolled substance added to Schedule IV shall, with respect to that substance:

- (i) require licences for manufacture, trade and distribution in accordance with article 8;
- (ii) comply with the obligations of article 13 in regard to prohibition of and restrictions on export and import; and
- (iii) adopt measures in accordance with article 22 for the repression of acts contrary to laws or regulations adopted pursuant to the foregoing obligations.

(e) A Party having given such notice with regard to a substance transferred to a Schedule providing stricter controls and obligations shall apply as a minimum all of the provisions of this Convention applicable to the Schedule from which it was transferred.

8. (a) The decisions of the Commission taken under this article shall be subject to review by the Council upon the request of any Party filed within 180 days from receipt of notification of the decision. The request for review shall be sent to the Secretary-General together with all relevant information upon which the request for review is based.

(b) The Secretary-General shall transmit copies of the request for review and the relevant information to the Commission, to the World Health Organisation and to all the Parties, inviting them to submit comments within ninety days. All comments received shall be submitted to the Council for consideration.

(c) The Council may confirm, alter or reverse the decision of the Commission. Notification of the Council's decision shall be transmitted to all States Members of the United Nations, to non-member States Parties to this Convention, to the Commission, to the World Health Organisation and to the Board.

(d) During pendency of the review, the original decision of the Commission shall, subject to paragraph 7, remain in effect.

9. The Parties shall use their best endeavours to apply to substances which do not fall under this Convention, but which may be used in the illicit manufacture of psychotropic substances, such measures of supervision as may be practicable.

ARTICLE 3

Special provisions regarding the control of preparations

1. Except as provided in the following paragraphs of this article, a preparation is subject to the same measures of control as the psychotropic substance which it contains, and, if it contains more than one such substance, to the measures applicable to the most strictly controlled of those substances.
2. If a preparation containing a psychotropic substance other than a substance in Schedule I is compounded in such a way that it presents no, or a negligible, risk of abuse and the substance cannot be recovered by readily applicable means in a quantity liable to abuse, so that the preparation does not give rise to a public health and social problem, the preparation may be exempted from certain of the measures of control provided in this Convention in accordance with paragraph 3.
3. If a Party makes a finding under the preceding paragraph regarding a preparation, it may decide to exempt the preparation, in its country or in one of its regions, from any or all of the measures of control provided in this Convention except the requirements of:
  - (a) article 8 (licences), as it applies to manufacture;
  - (b) article 11 (records), as it applies to exempt preparations;
  - (c) article 13 (prohibition of and restrictions on export and import);
  - (d) article 15 (inspection), as it applies to manufacture;
  - (e) article 16 (reports to be furnished by the Parties), as it applies to exempt preparations; and
  - (f) article 22 (penal provisions), to the extent necessary for the repression of acts contrary to laws or regulations adopted pursuant to the foregoing obligations..

A Party shall notify the Secretary-General of any such decision, of the name and composition of the exempt preparation, and of the measures of control from which it is exempted. The Secretary-General shall transmit the notification to the other Parties, to the World Health Organization and to the Board.

4. If a Party or the World Health Organization has information regarding a preparation exempted pursuant to paragraph 3 which in its opinion may require the termination, in whole or in part, of the exemption, it shall notify the Secretary-General and furnish him with the information in support of the notification. The Secretary-General shall transmit such notification, and any information which he considers relevant, to the

Parties, to the Commission and, when the notification is made by a Party, to the World Health Organization. The World Health Organization shall communicate to the Commission an assessment of the preparation in relation to the matters specified in paragraph 2, together with a recommendation of the control measures, if any, from which the preparation should cease to be exempted. The Commission, taking into account the communication from the World Health Organization, whose assessment shall be determinative as to medical and scientific matters, and bearing in mind the economic, social, legal, administrative and other factors it may consider relevant, may decide to terminate the exemption of the preparation from any or all control measures. Any decision of the Commission taken pursuant to this paragraph shall be communicated by the Secretary-General to all States Members of the United Nations, to non-member States Parties to this Convention, to the World Health Organization and to the Board. All Parties shall take measures to terminate the exemption from the control measure or measures in question within 180 days of the date of the Secretary-General's communication.

#### ARTICLE 4

##### Other special provisions regarding the scope of control

In respect of psychotropic substances other than those in Schedule I, the Parties may permit:

- (a) the carrying by international travellers of small quantities of preparations for personal use; each Party shall be entitled, however, to satisfy itself that these preparations have been lawfully obtained;
- (b) the use of such substances in industry for the manufacture of non-psychotropic substances or products, subject to the application of the measures of control required by this Convention until the psychotropic substances come to be in such a condition that they will not in practice be abused or recovered;
- (c) the use of such substances, subject to the application of the measures of control required by this Convention, for the capture of animals by persons specifically authorized by the competent authorities to use such substances for that purpose.

## ARTICLE 5

### Limitation of use to medical and scientific purposes

1. Each Party shall limit the use of substances in Schedule I as provided in article 7.
2. Each Party shall, except as provided in article 4, limit by such measures as it considers appropriate the manufacture, export, import, distribution and stocks of, trade in, and use and possession of, substances in Schedules II, III and IV to medical and scientific purposes.
3. It is desirable that the Parties do not permit the possession of substances in Schedules II, III and IV except under legal authority.

## ARTICLE 6

### Special administration

It is desirable that for the purpose of applying the provisions of this Convention, each Party establish and maintain a special administration, which may with advantage be the same as, or work in close co-operation with, the special administration established pursuant to the provisions of conventions for the control of narcotic drugs.

## ARTICLE 7

### Special provisions regarding substances in Schedule I

In respect of substances in Schedule I, the Parties shall:

- (a) prohibit all use except for scientific and very limited medical purposes by duly authorized persons, in medical or scientific establishments which are directly under the control of their Governments or specifically approved by them;
- (b) require that manufacture, trade, distribution and possession be under a special licence or prior authorization;
- (c) provide for close supervision of the activities and acts mentioned in paragraphs (a) and (b);
- (d) restrict the amount supplied to a duly authorized person to the quantity required for his authorized purpose;
- (e) require that persons performing medical or scientific functions keep records concerning the acquisition of the substances and the details of their use, such records to be preserved for at least two years after the last use recorded therein; and

- (f) prohibit export and import except when both the exporter and importer are the competent authorities or agencies of the exporting and importing country or region, respectively, or other persons or enterprises which are specifically authorized by the competent authorities of their country or region for the purpose. The requirements of paragraph 1 of article 12 for export and import authorizations for substances in Schedule II shall also apply to substances in Schedule I.

#### ARTICLE 8

##### Licences

1. The Parties shall require that the manufacture of, trade (including export and import trade) in, and distribution of substances listed in Schedules II, III and IV be under licence or other similar control measure.
2. The Parties shall:
  - (a) control all duly authorized persons and enterprises carrying on or engaged in the manufacture of, trade (including export and import trade) in, or distribution of substances referred to in paragraph 1;
  - (b) control under licence or other similar control measure the establishments and premises in which such manufacture, trade or distribution may take place; and
  - (c) provide that security measures be taken with regard to such establishments and premises in order to prevent theft or other diversion of stocks.
3. The provisions of paragraphs 1 and 2 of this article relating to licensing or other similar control measures need not apply to persons duly authorized to perform and while performing therapeutic or scientific functions.
4. The Parties shall require that all persons who obtain licences in accordance with this Convention or who are otherwise authorized pursuant to paragraph 1 of this article or sub-paragraph (b) of article 7 shall be adequately qualified for the effective and faithful execution of the provisions of such laws and regulations as are enacted in pursuance of this Convention.



## ARTICLE 9

### Prescriptions

1. The Parties shall require that substances in Schedules II, III and IV be supplied or dispensed for use by individuals pursuant to medical prescription only, except when individuals may lawfully obtain, use, dispense or administer such substances in the duly authorized exercise of therapeutic or scientific functions.
2. The Parties shall take measures to ensure that prescriptions for substances in Schedules II, III and IV are issued in accordance with sound medical practice and subject to such regulation, particularly as to the number of times they may be refilled and the duration of their validity, as will protect the public health and welfare.
3. Notwithstanding paragraph 1, a Party may, if in its opinion local circumstances so require and under such conditions, including record-keeping, as it may prescribe, authorize licensed pharmacists or other licensed retail distributors designated by the authorities responsible for public health in its country or part thereof to supply, at their discretion and without prescription, for use for medical purposes by individuals in exceptional cases, small quantities, within limits to be defined by the Parties, of substances in Schedules III and IV.

## ARTICLE 10

### Warnings on packages, and advertising

1. Each Party shall require, taking into account any relevant regulations or recommendations of the World Health Organization, such directions for use, including cautions and warnings, to be indicated on the labels where practicable and in any case on the accompanying leaflet of retail packages of psychotropic substances, as in its opinion are necessary for the safety of the user.
2. Each Party shall, with due regard to its constitutional provisions, prohibit the advertisement of such substances to the general public.

## ARTICLE 11

### Records

1. The Parties shall require that, in respect of substances in Schedule I, manufacturers and all other persons authorized under article 7 to trade in and distribute those substances keep records, as may be determined by each Party, showing details of the quantities manufactured, the quantities held in stock, and, for each acquisition and disposal, details of the quantity, date, supplier and recipient.

2. The Parties shall require that, in respect of substances in Schedules II and III, manufacturers, wholesale distributors, exporters and importers keep records, as may be determined by each Party, showing details of the quantities manufactured and, for each acquisition and disposal, details of the quantity, date, supplier and recipient.
3. The Parties shall require that, in respect of substances in Schedule II, retail distributors, institutions for hospitalisation and care and scientific institutions keep records, as may be determined by each Party, showing, for each acquisition and disposal, details of the quantity, date, supplier and recipient.
4. The Parties shall ensure, through appropriate methods and taking into account the professional and trade practices in their countries, that information regarding acquisition and disposal of substances in Schedule III by retail distributors, institutions for hospitalization and care and scientific institutions is readily available.
5. The Parties shall require that, in respect of substances in Schedule IV, manufacturers, exporters and importers keep records, as may be determined by each Party, showing the quantities manufactured, exported and imported.
6. The Parties shall require manufacturers of preparations exempted under paragraph 3 of article 3 to keep records as to the quantity of each psychotropic substance used in the manufacture of an exempt preparation, and as to the nature, total quantity and initial disposal of the exempt preparation manufactured therefrom.
7. The Parties shall ensure that the records and information referred to in this article which are required for purposes of reports under article 16 shall be preserved for at least two years.

#### ARTICLE 12

##### Provisions relating to international trade

1. (a) Every Party permitting the export or import of substances in Schedule I or II shall require a separate import or export authorization, on a form to be established by the Commission, to be obtained for each such export or import whether it consists of one or more substances.  
(b) Such authorization shall state the international non-proprietary name, or, lacking such a name, the designation of the substance in the Schedule, the quantity to be exported or imported, the pharmaceutical form, the name and address of the exporter and importer, and the period within which the export or import must be effected. If the substance is exported or imported in the form of a preparation, the name of the preparation, if any, shall additionally be furnished. The export authorisation shall also state the number and date of the import authorisation and the authority by whom it has been issued.

(c) Before issuing an export authorization the Parties shall require an import authorization, issued by the competent authority of the importing country or region and certifying that the importation of the substance or substances referred to therein is approved, and such an authorization shall be produced by the person or establishment applying for the export authorization.

(d) A copy of the export authorization shall accompany each consignment, and the Government issuing the export authorization shall send a copy to the Government of the importing country or region.

(e) The Government of the importing country or region, when the importation has been effected, shall return the export authorization with an endorsement certifying the amount actually imported, to the Government of the exporting country or region.

2. (a) The Parties shall require that for each export of substances in Schedule III exporters shall draw up a declaration in triplicate, on a form to be established by the Commission, containing the following information:

- (i) the name and address of the exporter and importer;
- (ii) the international non-proprietary name, or, failing such a name, the designation of the substance in the Schedule;
- (iii) the quantity and pharmaceutical form in which the substance is exported, and, if in the form of a preparation, the name of the preparation, if any; and
- (iv) the date of despatch.

(b) Exporters shall furnish the competent authorities of their country or region with two copies of the declaration. They shall attach the third copy to their consignment.

(c) A Party from whose territory a substance in Schedule III has been exported shall, as soon as possible but not later than ninety days after the date of despatch, send to the competent authorities of the importing country or region, by registered mail with return of receipt requested, one copy of the declaration received from the exporter.

(d) The Parties may require that, on receipt of the consignment, the importer shall transmit the copy accompanying the consignment, duly endorsed stating the quantities received and the date of receipt, to the competent authorities of his country or region.

3. In respect of substances in Schedules I and II the following additional provisions shall apply:

(a) The Parties shall exercise in free ports and zones the same supervision and control as in other parts of their territory, provided, however, that they may apply more drastic measures.

(b) Exports of consignments to a post office box, or to a bank to the account of a person other than the person named in the export authorization, shall be prohibited.

(c) Exports to bonded warehouses of consignments of substances in Schedule I are prohibited. Exports of consignments of substances in Schedule II to a bonded warehouse are prohibited unless the Government of the importing country certifies on the import authorization, produced by the person or establishment applying for the export authorization, that it has approved the importation for the purpose of being placed in a bonded warehouse. In such case the export authorization shall certify that the consignment is exported for such purpose. Each withdrawal from the bonded warehouse shall require a permit from the authorities having jurisdiction over the warehouse and, in the case of a foreign destination, shall be treated as if it were a new export within the meaning of this Convention.

(d) Consignments entering or leaving the territory of a Party not accompanied by an export authorization shall be detained by the competent authorities.

(e) A Party shall not permit any substances consigned to another country to pass through its territory, whether or not the consignment is removed from the conveyance in which it is carried, unless a copy of the export authorization for consignment is produced to the competent authorities of such Party.

(f) The competent authorities of any country or region through which a consignment of substances is permitted to pass shall take all due measures to prevent the diversion of the consignment to a destination other than that named in the accompanying copy of the export authorization, unless the Government of the country or region through which the consignment is passing authorizes the diversion. The Government of the country or region of transit shall treat any requested diversion as if the diversion were an export from the country or region of transit to the country or region of new destination. If the diversion is authorized, the provisions of paragraph 1 (e) shall also apply between the country or region of transit and the country or region which originally exported the consignment.

(g) No consignment of substances, while in transit or whilst being stored in a bonded warehouse, may be subjected to any process which would change the nature of the substance in question. The packing may not be altered without the permission of the competent authorities.

(h) The provisions of sub-paragraphs (e) to (g) relating to the passage of substances through the territory of a Party do not apply where the consignment in question is transported by aircraft which does not land in the country or region of transit. If the aircraft lands in any such country or region, those provisions shall be applied so far as circumstances require.

(i) The provisions of this paragraph are without prejudice to the provisions of any international agreements which limit the control which may be exercised by any of the Parties over such substances in transit.

#### ARTICLE 13

##### Prohibition of and restrictions on export and import

1. A Party may notify all the other Parties through the Secretary-General that it prohibits the import into its country or into one of its regions of one or more substances in Schedule II, III or IV, specified in its notification. Any such notification shall specify the name of the substance as designated in Schedule II, III or IV.

2. If a Party has been notified of a prohibition pursuant to paragraph 1, it shall take measures to ensure that none of the substances specified in the notification is exported to the country or one of the regions of the notifying Party.

3. Notwithstanding the provisions of the preceding paragraphs, a Party which has given notification pursuant to paragraph 1 may authorize by special import licence in each case the import of specified quantities of the substances in question or preparations containing such substances. The issuing authority of the importing country shall send two copies of the special import licence, indicating the name and address of the importer and the exporter, to the competent authority of the exporting country or region, which may then authorize the exporter to make the shipment. One copy of the special import licence, duly endorsed by the competent authority of the exporting country or region, shall accompany the shipment.

#### ARTICLE 14

##### Special provisions concerning the carriage of psychotropic substances in first-aid kits of ships, aircraft or other forms of public transport engaged in international traffic

1. The international carriage by ships, aircraft or other forms of international public transport, such as international railway trains and motor coaches, of such limited quantities of substances in Schedule II, III or IV as may be needed during their journey or voyage for first-aid purposes or emergency cases shall not be considered to be export, import or passage through a country within the meaning of this Convention.
2. Appropriate safeguards shall be taken by the country of registry to prevent the improper use of the substances referred to in paragraph 1 or their diversion for illicit purposes. The Commission, in consultation with the appropriate international organizations, shall recommend such safeguards.
3. Substances carried by ships, aircraft or other forms of international public transport, such as international railway trains and motor coaches, in accordance with paragraph 1 shall be subject to the laws, regulations, permits and licences of the country of registry, without prejudice to any rights of the competent local authorities to carry out checks, inspections and other control measures on board these conveyances. The administration of such substances in the case of emergency shall not be considered a violation of the requirements of paragraph 1 of article 9.

#### ARTICLE 15

##### Inspection

The Parties shall maintain a system of inspection of manufacturers, exporters, importers, and wholesale and retail distributors of psychotropic substances and of medical and scientific institutions which use such substances. They shall provide for inspections, which shall be made as frequently as they consider necessary, of the premises and of stocks and records.

ARTICLE 16

Reports to be furnished by the Parties

1. The Parties shall furnish to the Secretary-General such information as the Commission may request as being necessary for the performance of its functions, and in particular an annual report regarding the working of the Convention in their territories including information on:

- (a) important changes in their laws and regulations concerning psychotropic substances; and
- (b) significant developments in the abuse of and the illicit traffic in psychotropic substances within their territories.

2. The Parties shall also notify the Secretary-General of the names and addresses of the governmental authorities referred to in sub-paragraph (f) of article 7, in article 12 and in paragraph 3 of article 13. Such information shall be made available to all Parties by the Secretary-General.

3. The Parties shall furnish, as soon as possible after the event, a report to the Secretary-General in respect of any case of illicit traffic in psychotropic substances or seizure from such illicit traffic which they consider important because of:

- (a) new trends disclosed;
- (b) the quantities involved;
- (c) the light thrown on the sources from which the substances are obtained; or
- (d) the methods employed by illicit traffickers.

Copies of the report shall be communicated in accordance with sub-paragraph (b) of article 21.

4. The Parties shall furnish to the Board annual statistical reports in accordance with forms prepared by the Board:

- (a) in regard to each substance in Schedules I and II, on quantities manufactured, exported to and imported from each country or region as well as on stocks held by manufacturers;
- (b) in regard to each substance in Schedules III and IV, on quantities manufactured, as well as on total quantities exported and imported;
- (c) in regard to each substance in Schedules II and III, on quantities used in the manufacture of exempt preparations; and
- (d) in regard to each substance other than a substance in Schedule I, on quantities used for industrial purposes in accordance with sub-paragraph (b) of article 4.

The quantities manufactured which are referred to in sub-paragraphs (a) and (b) of this paragraph do not include the quantities of preparations manufactured.

5. A Party shall furnish the Board, on its request, with supplementary statistical information relating to future periods on the quantities of any individual substance in Schedules III and IV exported to and imported from each country or region. That Party may request that the Board treat as confidential both its request for information and the information given under this paragraph.

6. The Parties shall furnish the information referred to in paragraphs 1 and 4 in such a manner and by such dates as the Commission or the Board may request.

#### ARTICLE 17

##### Functions of the Commission

1. The Commission may consider all matters pertaining to the aims of this Convention and to the implementation of its provisions, and may make recommendations relating thereto.

2. The decisions of the Commission provided for in articles 2 and 3 shall be taken by a two-thirds majority of the members of the Commission.

#### ARTICLE 18

##### Reports of the Board

1. The Board shall prepare annual reports on its work containing an analysis of the statistical information at its disposal, and, in appropriate cases, an account of the explanations, if any, given by or required of Governments, together with any observations and recommendations which the Board desires to make. The Board may make such additional reports as it considers necessary. The reports shall be submitted to the Council through the Commission, which may make such comments as it sees fit.

2. The reports of the Board shall be communicated to the Parties and subsequently published by the Secretary-General. The Parties shall permit their unrestricted distribution.



ARTICLE 19

Measures by the Board to ensure the  
execution of the provisions of the Convention

1. (a) If, on the basis of its examination of information submitted by governments to the Board or of information communicated by United Nations organs, the Board has reason to believe that the aims of this Convention are being seriously endangered by reason of the failure of a country or region to carry out the provisions of this Convention, the Board shall have the right to ask for explanations from the Government of the country or region in question. Subject to the right of the Board to call the attention of the Parties, the Council and the Commission to the matter referred to in sub-paragraph (c) below, it shall treat as confidential a request for information or an explanation by a government under this sub-paragraph.

(b) After taking action under sub-paragraph (a), the Board, if satisfied that it is necessary to do so, may call upon the Government concerned to adopt such remedial measures as shall seem under the circumstances to be necessary for the execution of the provisions of this Convention.

(c) If the Board finds that the Government concerned has failed to give satisfactory explanations when called upon to do so under sub-paragraph (a), or has failed to adopt any remedial measures which it has been called upon to take under sub-paragraph (b), it may call the attention of the Parties, the Council and the Commission to the matter.

2. The Board, when calling the attention of the Parties, the Council and the Commission to a matter in accordance with paragraph 1(c), may, if it is satisfied that such a course is necessary, recommend to the Parties that they stop the export, import, or both, of particular psychotropic substances, from or to the country or region concerned, either for a designated period or until the Board shall be satisfied as to the situation in that country or region. The State concerned may bring the matter before the Council.

3. The Board shall have the right to publish a report on any matter dealt with under the provisions of this article, and communicate it to the Council, which shall forward it to all Parties. If the Board publishes in this report a decision taken under this article or any information relating thereto, it shall also publish therein the views of the Government concerned if the latter so requests.

4. If in any case a decision of the Board which is published under this article is not unanimous, the views of the minority shall be stated.

5. Any State shall be invited to be represented at a meeting of the Board at which a question directly interesting it is considered under this article.
6. Decisions of the Board under this article shall be taken by a two-thirds majority of the whole number of the Board.
7. The provisions of the above paragraphs shall also apply if the Board has reason to believe that the aims of this Convention are being seriously endangered as a result of a decision taken by a Party under paragraph 7 of article 2.

#### ARTICLE 20

##### Measures against the abuse of psychotropic substances

1. The Parties shall take all practicable measures for the prevention of abuse of psychotropic substances and for the early identification, treatment, education, after-care, rehabilitation and social reintegration of the persons involved, and shall co-ordinate their efforts to these ends.
2. The Parties shall as far as possible promote the training of personnel in the treatment, after-care, rehabilitation and social reintegration of abusers of psychotropic substances.
3. The Parties shall assist persons whose work so requires to gain an understanding of the problems of abuse of psychotropic substances and of its prevention, and shall also promote such understanding among the general public if there is a risk that abuse of such substances will become widespread.

#### ARTICLE 21

##### Action against the illicit traffic

Having due regard to their constitutional, legal and administrative systems, the Parties shall:

- (a) make arrangements at the national level for the co-ordination of preventive and repressive action against the illicit traffic; to this end they may usefully designate an appropriate agency responsible for such co-ordination;
- (b) assist each other in the campaign against the illicit traffic in psychotropic substances, and in particular immediately transmit, through the diplomatic channel or the competent authorities designated by the Parties for this purpose, to the other Parties directly concerned, a copy of any report addressed to the Secretary-General under article 16 in connexion with the discovery of a case of illicit traffic or a seizure;

(c) co-operate closely with each other and with the competent international organizations of which they are members with a view to maintaining a co-ordinated campaign against the illicit traffic;

(d) ensure that international co-operation between the appropriate agencies be conducted in an expeditious manner; and

(e) ensure that, where legal papers are transmitted internationally for the purpose of judicial proceedings, the transmittal be effected in an expeditious manner to the bodies designated by the Parties; this requirement shall be without prejudice to the right of a Party to require that legal papers be sent to it through the diplomatic channel.

## ARTICLE 22

### Penal provisions

1. (a) Subject to its constitutional limitations, each Party shall treat as a punishable offence, when committed intentionally, any action contrary to a law or regulation adopted in pursuance of its obligations under this Convention, and shall ensure that serious offences shall be liable to adequate punishment, particularly by imprisonment or other penalty of deprivation of liberty.

(b) Notwithstanding the preceding sub-paragraph, when abusers of psychotropic substances have committed such offences, the Parties may provide, either as an alternative to conviction or punishment or in addition to punishment, that such abusers undergo measures of treatment, education, after-care, rehabilitation and social reintegration in conformity with paragraph 1 of article 20.

2. Subject to the constitutional limitations of a Party, its legal system and domestic law,

- (a) (i) if a series of related actions constituting offences under paragraph 1 has been committed in different countries, each of them shall be treated as a distinct offence;
- (ii) intentional participation in, conspiracy to commit and attempts to commit, any of such offences, and preparatory acts and financial operations in connexion with the offences referred to in this article, shall be punishable offences as provided in paragraph 1;
- (iii) foreign convictions for such offences shall be taken into account for the purpose of establishing recidivism; and

- (iv) serious offences heretofore referred to committed either by nationals or by foreigners shall be prosecuted by the Party in whose territory the offence was committed, or by the Party in whose territory the offender is found if extradition is not acceptable in conformity with the law of the Party to which application is made, and if such offender has not already been prosecuted and judgement given.

(b) It is desirable that the offences referred to in paragraph 1 and paragraph 2 (a) (ii) be included as extradition crimes in any extradition treaty which has been or may hereafter be concluded between any of the Parties, and, as between any of the Parties which do not make extradition conditional on the existence of a treaty or on reciprocity, be recognized as extradition crimes; provided that extradition shall be granted in conformity with the law of the Party to which application is made, and that the Party shall have the right to refuse to effect the arrest or grant the extradition in cases where the competent authorities consider that the offence is not sufficiently serious.

3. Any psychotropic substance or other substance, as well as any equipment, used in or intended for the commission of any of the offences referred to in paragraphs 1 and 2 shall be liable to seizure and confiscation.
4. The provisions of this article shall be subject to the provisions of the domestic law of the Party concerned on questions of jurisdiction.
5. Nothing contained in this article shall affect the principle that the offences to which it refers shall be defined, prosecuted and punished in conformity with the domestic law of a Party.

#### ARTICLE 23

##### Application of stricter control measures than those required by this Convention

A Party may adopt more strict or severe measures of control than those provided by this Convention if, in its opinion, such measures are desirable or necessary for the protection of the public health and welfare.

#### ARTICLE 24

##### Expenses of international organs incurred in administering the provisions of the Convention

The expenses of the Commission and the Board in carrying out their respective functions under this Convention shall be borne by the United Nations in such manner as shall be decided by the General Assembly. The Parties which are not Members of the United Nations shall contribute to these expenses such amounts as the General Assembly finds equitable and assesses from time to time after consultation with the Governments of these Parties.

#### ARTICLE 25

##### Procedure for admission, signature, ratification and accession

1. Members of the United Nations, States not Members of the United Nations which are members of a specialized agency of the United Nations or of the International Atomic Energy Agency or Parties to the Statute of the International Court of Justice, and any other State invited by the Council, may become Parties to this Convention:

- (a) by signing it; or
- (b) by ratifying it after signing it subject to ratification; or
- (c) by acceding to it.

2. The Convention shall be open for signature until 1 January 1972 inclusive. Thereafter it shall be open for accession.

3. Instruments of ratification or accession shall be deposited with the Secretary-General.

#### ARTICLE 26

##### Entry into force

1. The Convention shall come into force on the ninetieth day after forty of the States referred to in paragraph 1 of article 25 have signed it without reservation of ratification or have deposited their instruments of ratification or accession.

2. For any other State signing without reservation of ratification, or depositing an instrument of ratification or accession after the last signature or deposit referred to in the preceding paragraph, the Convention shall enter into force on the ninetieth day following the date of its signature or deposit of its instrument of ratification or accession.

## ARTICLE 27

### Territorial application

The Convention shall apply to all non-metropolitan territories for the international relations of which any Party is responsible except where the previous consent of such a territory is required by the Constitution of the Party or of the territory concerned, or required by custom. In such a case the Party shall endeavour to secure the needed consent of the territory within the shortest period possible, and when the consent is obtained the Party shall notify the Secretary-General. The Convention shall apply to the territory or territories named in such a notification from the date of its receipt by the Secretary-General. In those cases where the previous consent of the non-metropolitan territory is not required, the Party concerned shall, at the time of signature, ratification or accession, declare the non-metropolitan territory or territories to which this Convention applies.

## ARTICLE 28

### Regions for the purposes of this Convention

1. Any Party may notify the Secretary-General that, for the purposes of this Convention, its territory is divided into two or more regions, or that two or more of its regions are consolidated into a single region.
2. Two or more Parties may notify the Secretary-General that, as the result of the establishment of a customs union between them, those Parties constitute a region for the purposes of this Convention.
3. Any notification under paragraph 1 or 2 shall take effect on 1 January of the year following the year in which the notification was made.

## ARTICLE 29

### Denunciation

1. After the expiry of two years from the date of the coming into force of this Convention any Party may, on its own behalf or on behalf of a territory for which it has international responsibility, and which has withdrawn its consent given in accordance with article 27, denounce this Convention by an instrument in writing deposited with the Secretary-General.
2. The denunciation, if received by the Secretary-General on or before the first day of July of any year, shall take effect on the first day of January of the succeeding year, and if received after the first day of July it shall take effect as if it had been received on or before the first day of July in the succeeding year.
3. The Convention shall be terminated if, as a result of denunciations made in accordance with paragraphs 1 and 2, the conditions for its coming into force as laid down in paragraph 1 of article 26 cease to exist.

## ARTICLE 30

### Amendments

1. Any Party may propose an amendment to this Convention. The text of any such amendment and the reasons therefor shall be communicated to the Secretary-General, who shall communicate them to the Parties and to the Council. The Council may decide either:

(a) that a conference shall be called in accordance with paragraph 4 of Article 62 of the Charter of the United Nations to consider the proposed amendment; or

(b) that the Parties shall be asked whether they accept the proposed amendment and also asked to submit to the Council any comments on the proposal.

2. If a proposed amendment circulated under paragraph 1 (b) has not been rejected by any Party within eighteen months after it has been circulated, it shall thereupon enter into force. If however a proposed amendment is rejected by any Party, the Council may decide, in the light of comments received from Parties, whether a conference shall be called to consider such amendment.

## ARTICLE 31

### Disputes

1. If there should arise between two or more Parties a dispute relating to the interpretation or application of this Convention, the said Parties shall consult together with a view to the settlement of the dispute by negotiation, investigation, mediation, conciliation, arbitration, recourse to regional bodies, judicial process or other peaceful means of their own choice.

2. Any such dispute which cannot be settled in the manner prescribed shall be referred, at the request of any one of the parties to the dispute, to the International Court of Justice for decision.

ARTICLE 32

Reservations

1. No reservation other than those made in accordance with paragraphs 2, 3 and 4 of the present article shall be permitted.
2. Any State may at the time of signature, ratification or accession make reservations in respect of the following provisions of the present Convention:
  - (a) article 19, paragraphs 1 and 2;
  - (b) article 27; and
  - (c) article 31.
3. A State which desires to become a Party but wishes to be authorized to make reservations other than those made in accordance with paragraphs 2 and 4 may inform the Secretary-General of such intention. Unless by the end of twelve months after the date of the Secretary-General's communication of the reservation concerned, this reservation has been objected to by one third of the States that have signed without reservation of ratification, ratified or acceded to this Convention before the end of that period, it shall be deemed to be permitted, it being understood however that States which have objected to the reservation need not assume towards the reserving State any legal obligation under this Convention which is affected by the reservation.
4. A State on whose territory there are plants growing wild which contain psychotropic substances from among those in Schedule I and which are traditionally used by certain small, clearly determined groups in magical or religious rites, may, at the time of signature, ratification or accession, make reservations concerning these plants, in respect of the provisions of article 7, except for the provisions relating to international trade.
5. A State which has made reservations may at any time by notification in writing to the Secretary-General withdraw all or part of its reservations.



ARTICLE 33

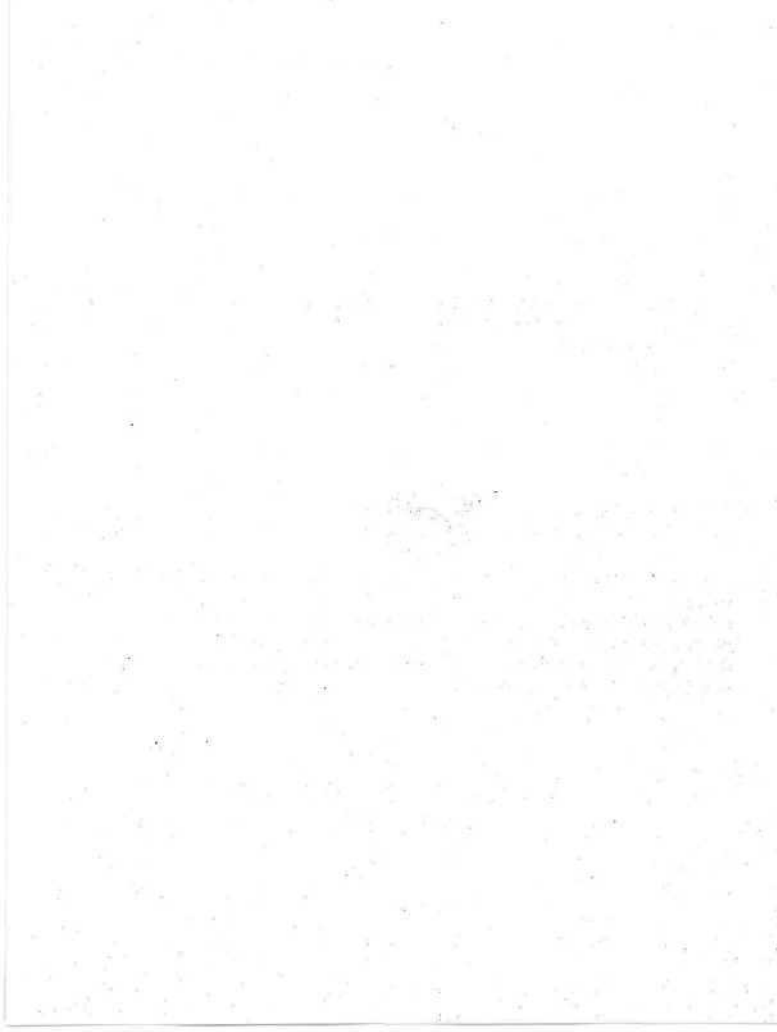
Notifications

The Secretary-General shall notify to all the States referred to in paragraph 1 of article 25:

- (a) signatures, ratifications and accessions in accordance with article 25;
- (b) the date upon which this Convention enters into force in accordance with article 26;
- (c) denunciations in accordance with article 29; and
- (d) declarations and notifications under articles 27, 28, 30 and 32.

IN WITNESS WHEREOF, the undersigned, duly authorized, have signed this Convention on behalf of their respective Governments.

DONE AT VIENNA, this twenty-first day of February one thousand nine hundred and seventy-one, in a single copy in the Chinese, English, French, Russian and Spanish languages, each being equally authentic. The Convention shall be deposited with the Secretary-General of the United Nations, who shall transmit certified true copies thereof to all the Members of the United Nations and to the other States referred to in paragraph 1 of article 25.

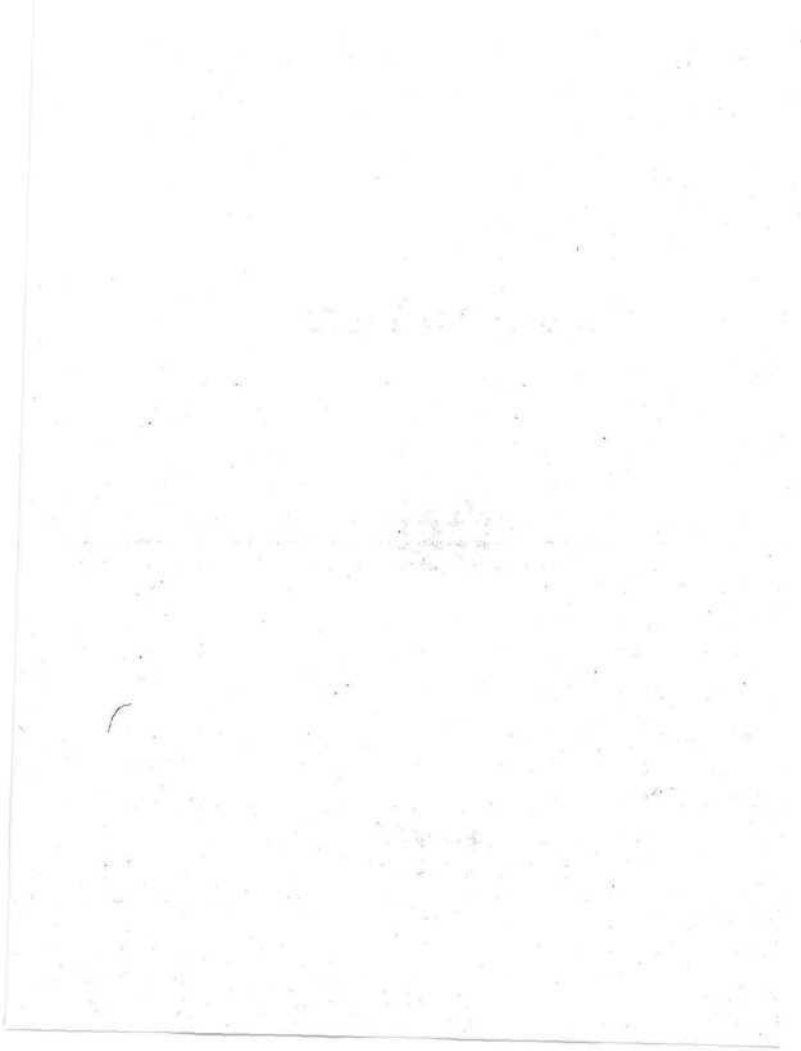


# 心理旋轉物質公約



聯合國  
一九七一年

(21) 32112



# 心理旋轉物質公約

## 序文

各締約國，

關懷人類之健康與福利，

察及因濫用某等心理旋轉物質而起之公共社會問題，至表關切，

決心預防並制止該等物質之濫用暨從而引起之非法產銷，  
認為必須採取強力措施，將該等物質之使用限於合法用途，  
確認心理旋轉物質在醫學與科學用途上不可或缺，且其備供此種用途應不受不當限制，

深信有效之防杜濫用心理旋轉物質措施需有協調及普遍行動，

承認聯合國在心理旋轉物質管制方面之職權，並欲將各關係國際機關置於該組織體系之內，

確認必需有一國際公約以達此目的，

爰議定條款如下：

## 第一條

### 用語

本公約內之各項用語，除另經指明或按上下文義須另作解釋者外，其意義如下：

- (一) 稱「理事會」者，謂聯合國經濟暨社會理事會。
- (二) 稱「委員會」者，謂理事會下轄之麻醉品委員會。
- (三) 稱「管制局」者，謂一九六一年麻醉品單一公約所規定設置之國際麻醉品管制局。
- (四) 稱「秘書長」者，謂聯合國秘書長。
- (五) 稱「心理旋轉物質」者，謂附表壹、附表貳、附表叁或附表肆內之任何天然或合成物質或任何天然材料。
- (六) 稱「製劑」者，謂：
  - (甲) 任何不論其物理狀態為何，而含有一種或多種心理旋轉物質之混合物或溶劑，或
  - (乙) 已成劑型之一種或多種心理旋轉物質。
- (七) 稱「附表壹」、「附表貳」、「附表叁」及「附表肆」者，謂附於本公約後依第二條規定修訂之各該號心理旋轉物質表。
- (八) 稱「輸出」及「輸入」者，謂各依其本義，將心理旋轉物質自一國實際移轉至他國。
- (九) 稱「製造」者，謂所有可能藉以取得心理旋轉物質之過程，包括精煉以及將心理旋轉物質轉變為他種心理旋轉物質等之過程，該製造一詞亦包括心理旋轉物質製劑之配製，惟調配所憑處方所作之配製不在此列。

- (1) 稱「非法產銷」者，謂違反本公約各項規定從事心理旋轉物質之製造或販運。
- (2) 稱「區域」者，謂就本公約而言，依第二十八條規定作為個別單位處理之一國任何部分。
- (3) 稱「房地」者，謂建築物或其各部分，包括所屬土地在內。

### 第二條

#### 物質之管制範圍

一 締約國或世界衛生組織倘有關於某一尚未受國際管制之物質之情報資料，而認為有將該物質增列於本公約任一附表內之需要時，應通知秘書長並附送其通知所依據之情報資料。如一締約國或世界衛生組織獲有情報資料顯示須將某一物質自某一附表改列另一附表，或將某一物質自附表中剔除時，亦適用上述程序。

二 秘書長應將此項通知及其認為有關之任何情報資料轉送各締約國及委員會，且於此項通知係由締約國提出時，亦以之轉送世界衛生組織。

三 倘此項通知所附送之情報資料顯示有關物質宜依本條第四項規定列入本公約附表壹或附表貳時，各締約國應參酌現有一切有關情報資料，審查可否將適用於附表壹或附表貳內各項物質之一切管制措施斟酌暫行適用於該項有關物質。

四 倘世界衛生組織認定：

- (一) 有關物質具有性能引起

(二)

- (甲) 成癮之依藥性與
- (乙) 中樞神經系統之興奮或抑鬱，以致造成幻覺或對動作機能，或對思想，或對行為，或對感覺，或對情緒之擾害，或
- (丙) 與附表壹、附表貳、附表叁或附表肆內物質之同樣濫用與同樣惡果，以及
- (丁) 業已有充分證據，證明有關物質正被濫用或可能被濫用，從而構成公共衛生與社會之問題，故須將該項物質置於國際管制之下時，

則世界衛生組織應將對該項物質所作之判斷，包括其濫用之範圍與可能其危害公共衛生與社會問題之嚴重程度，以及該項物質在醫藥治療上所具效用之大小，速同依據其判斷認為宜就有關管制措施提具之任何適當建議，一併通知委員會。

五、世界衛生組織對於有關醫學與科學事項之判斷應具決定性，委員會得計及世界衛生組織之有關通知，並念及其認屬有關之經濟社會、法律、行政暨其他因素，將有關物質增列附表壹、附表貳、附表叁或附表肆。委員會且得向世界衛生組織或其他適當來源索取進一步之情報資料。

六、如有一依第一項規定之通知係就一種業已列載一附表之物質而發，世界衛生組織應即將其新認定，依第四項規定得對該項物質所作之新判斷，以及其依此新判斷認屬適當之任何有關管制措施之新建議，一併通知委員會。委員會得依第五項規定，計及世界衛生組織之該項通知，並念及第五項所開之各項因素，決定將該項物質自某一附表改列另一附表，或將該項物質自各附表中剔除之。



七. 委員會依據本條規定所作任何決定均應由秘書長通知聯合國全體會員國非會員國之本公約締約國、世界衛生組織及管制局。此項決定對每一締約國而言，應於此項通知之日起一百八十日後充分生效，但任何締約國如於該期限內，就增列或改列某一物質於附表叁或附表肆之決定，向秘書長遞送書面通知，表示由於特殊情形無法就該物質實施本公約適用於該附表內各項物質之全部規定者，不在此限。此種通知應說明採取此項非常行動之理由。每一締約國雖經遞送其此項通知，最低限度仍應施用下列各項管制措施：

- (一) 已就某一前此未受管制物質增列附表壹內事提出此項通知之締約國應儘量計及第七條所列舉之各項特別管制措施，並應就該項物質：
- (二) 依第八條規定附表貳內各項物質之製造、貿易及分配須憑執照，
- (三) 依第九條規定附表叁內各項物質之供應或配發須憑處方，
- (四) 履行第十二條所定有關輸出與輸入之各項義務，惟對另一業已就關係物質提出此項通知之締約國可不履行該等義務，
- (五) 履行第十三條所定對附表叁內物質禁止並限制輸出與輸入之各項義務，
- (六) 依第十六條第四項(一)款之規定，將統計報告供與管制局，並
- (七) 依第二十二條之規定採取措施，對違反各項因履行上述義務所訂法律或規章之行為加以取締。

(二) 已就某一前此未受管制物質增列於附表內事提出此項通知之締約國應：

(子) 依第八條規定製造、貿易與分配須憑執照，

(丑) 依第九條規定供應或配發須憑處方，

(寅) 履行第十二條所定有關輸出與輸入之各項義務，惟對另一業已就關係物質提出此項通知之締約國可不履行該等義務，

(卯) 履行第十三條所定有關禁止並限制輸出與輸入之各項義務，

(辰) 依第十六條第四項(一)款、(二)款及(四)款之規定，將統計報告供與管制局，並

(巳) 依第二十二條之規定採取措施，對違反各項因履行上述義務所訂法律或規章之行為加以取締，

(三) 已就某一前此未受管制物質增列附表內事提出此項通知之締約國應：

(子) 依第八條規定製造、貿易與分配須憑執照，

(丑) 依第九條規定供應或配發須憑處方，

(寅) 履行第十二條所定有關輸出與輸入之各項義務，惟對另一業已就關係物質提出此項通知之締約國可不履行該等義務，

(卯) 履行第十三條所定有關禁止並限制輸出與輸入之各項義務，並

(辰) 依第二十二條之規定採取措施，對違反各項因履行上述義務所訂法律或規章之行為加以取締，

- (四) 已就某一前此未受管制物質增列附表肆內事提出此項通知之締約國應：
- (1) 依第八條規定製造、貿易及分配須憑執照。
- (2) 履行第十三條所定有關禁止並限制輸出與輸入之各項義務，並
- (3) 依第二十二條之規定採取措施，對違反各項因遵行上述各項義務所訂法律或規章之行為加以取締。
- (五) 已就某一物質改列定有較嚴管制與義務之附表事提出此項通知之締約國，應對該項物質，最低限度施用本公約內適用於其所移出附表內物質之全部規定。

#### 八、

- (一) 委員會依本條規定所作成之決定，遇任一締約國於接獲決定通知後一百八十日內提出請求時，應由理事會覆核。其覆核請求應速同所依據之全部有關情報資料一併送致秘書長。
- (二) 秘書長應將覆核請求及有關情報資料之副本轉送委員會、世界衛生組織及全體締約國，請其於九十日內提出評議。所接獲之一切評議概應提請理事會審議。
- (三) 理事會得認可、變更或取消委員會之決定。理事會所作之決定應通知聯合國全體會員國、非會員國之本公約締約國、委員會、世界衛生組織及管制局。
- (四) 以不違反第七項之規定為限，在覆核尚無決定前，委員會之原來決定應繼續有效。

九. 對凡屬不在本公約範圍之內而可用以非法製造心理旋轉物質之各種物質，各締約國均應盡其最大努力採取可行之監督措施。

### 第三條

#### 製劑管制之特別規定

一 除本條下開各項另有規定外，對製劑適用與其所含心理旋轉物質相同之管制措施，倘製劑含有一種以上之此種物質時，則施行各該物質中所適用之最嚴格管制措施。

二 倘一製劑含有附表壹以外之一種心理旋轉物質，而其配合方法並無濫用危險或僅有微不足道之危險且該項物質不能隨時藉輕易方法收回易滋濫用之數量，故不引起公共衛生與社會之問題時，本公約所規定之若干管制措施得對該製劑依下開第三項之規定豁免之。

三 一締約國如就某一製劑依前項規定有所認定，得決定在其本國或其所屬區域之一對該製劑豁免本公約所規定之任何或全部管制措施，但下開各項規定除外：

- (一) 第八條（執照）適用於製造之規定，
- (二) 第十一條（紀錄）適用於對製劑豁免管制之規定，
- (三) 第十三條（禁止及限制輸出與輸入），
- (四) 第十五條（檢查）適用於製造之規定，
- (五) 第十六條（締約國提供之報告書）適用於對製劑豁免管制之規定，及

六、第二十一條(罰則)規必要程度適用於取締違反因履行  
上述義務所訂法律或規章之行為。

締約國應將任何此種決定，有關豁免管制之製劑名稱與成分，及對  
該製劑豁免之管制措施，一併通知秘書長。秘書長應將該項通知  
轉送其他各締約國、世界衛生組織及管制局。

四、一締約國或世界衛生組織倘有關於依上文第三項規定  
豁免管制之一種製劑之情報資料，從而依其意見認須全部或部分  
終止該項豁免時，應即以之通知秘書長，並檢送其通知所依據之情  
報資料。秘書長應將此項通知及認屬有關之任何情報資料轉送  
各締約國及委員會，且於有關通知係由締約國提出時以之轉送世  
界衛生組織。世界衛生組織應將其就有關第二項所開各事項而  
對有關製劑所作之判斷，連同其就該製劑應終止豁免之管制措施  
而提具之任何建議，一併通知委員會。世界衛生組織對於有關醫  
學與科學事項之判斷應具決定性，委員會得計及世界衛生組織之  
有關通知，並念及其認屬有關之經濟社會、法律、行政暨其他因素，決  
定對該製劑予以任何管制措施之豁免或全部豁免。委員會依本  
項規定所作之任何決定均應由秘書長通知聯合國全體會員國、非  
會員國之本公約締約國、世界衛生組織及管制局。全體締約國均  
應自秘書長通知日起計一百八十日之內採取措施，終止對有關各  
項管制或某種管制之豁免。

#### 第四條

##### 關於管制範圍之其他特別規定

就附表壹以外各種心理旋轉物質而言，各締約國得准許：

- (一) 國際旅客攜帶少量製劑供個人使用，惟每一締約國自仍有權查明此等製劑確經合法取得。
- (二) 在工業上使用此等物質以製造非心理旋轉物質或產品，惟在各該心理旋轉物質實際上已處於不致濫用或無法收回之狀態前，仍須施用本公約所規定之管制措施，及
- (三) 由主管當局特准使用此等物質捕捉動物者為此目的作此使用，惟仍須施用本公約所規定之各項管制措施。

#### 第五條

##### 專供醫學與科學用途之限定

- 一 每一締約國均應依第七條規定對附表壹內物質限定使用。
- 二 除第四條另有規定外，每一締約國均應採其認屬適當之措施，對附表貳、附表參及附表肆內各種物質之製造、輸出、輸入、分配、貯存、貿易、使用及持有，限定其專供醫學與科學用途。
- 三 各締約國對附表貳、附表參及附表肆內各項物質之持有，除依法許可者外，宜不予准許之。

## 第六條

### 特別管理機關

每一締約國為實施本公約之規定，允宜設置並維持一特別管理機關，該機關可因利就便即為依各項管制麻醉品公約規定所設置之同一特別管理機關或為與之密切合作之機關。

## 第七條

### 關於附表壹內物質之特別規定

就附表壹內物質而言，各締約國應：

(一) 禁止其一切使用，但受締約國政府直接管制或由其特別核准之醫學與科學機構內依法奉准人員為科學及甚有限之醫學目的所作之使用，不在此限。

(二) 規定其製造、貿易、分配及持有須憑特別執照或事先領有許可證。

(三) 規定對(一)款及(二)款所開活動與行為之嚴密監察辦法。

(四) 規定向依法奉准人員之供應限於其所奉准目的之需要數量。

(五) 規定凡使用此等物質執行醫學或科學業務者應備存紀錄，列載此等物質之取得及其使用詳情，此等紀錄自其所載最後一次使用日期起須至少保存兩年，並

(六) 禁止其輸出與輸入，但於輸出人與輸入人雙方分別係輸出與輸入國家或區域之主管或其他機關或其國家或區域之主管當局為此目的特許之人或企業時，不在此限。第十二條第一項關

於附表貳內物質之輸出與輸入須憑許可證之規定對附表壹內物質亦適用之。

## 第八條

### 執照

一 各締約國應規定附表貳、附表叁及附表肆內所列物質之製造、貿易（包括輸出及輸入貿易）及分配須憑執照或受其他類似措施管制。

二 各締約國應：

- (一) 管制所有依法奉准進行或從事第一項所指物質之製造、貿易（包括輸出及輸入貿易）及分配業務之人及企業。
- (二) 憑核發執照或其他類似管制措施管制可能進行此種製造、貿易或分配業務之機構及房地。
- (三) 規定對此等機構及場地採取安全措施以防止貯存品被竊盜或作其他挪移。

三 本條第一項及第二項有關執照或其他類似管制措施之規定毋需適用於依法奉准執行而又正在執行醫療或科學職務者。

四 各締約國應規定凡依本公約規定領有執照者或依本條第一項或第七條(二)款規定另奉核准者，均應具備有效忠實履行依本公約所制定各項法律及規章條款之充分資格。

## 第九條

### 處方

一 各締約國應規定附表貳、附表叁及附表肆內之物質惟憑



處方始得供應或配給個人使用，但個人依法奉准執行醫療或科學職務所可合法取得，使用配給或施用各該物質者，不在此限。

二、各締約國應採取措施，以確保附表貳附表參及附表肆內各項物質之處方係依正當醫療業務並遵保障公共衛生與福利之規章，尤其有關處方可作重配次數與處方有效期間之規章而簽發。

三、雖有第一項之規定，各締約國如認為當地情況有此需要，且在其所定包括備存紀錄在內之各項條件下，仍得授權領有執照之藥劑師或由負責其全國或國內部分地區公共衛生事務當局所指定之其他領有執照之零售分配人酌量不憑處方，將締約國所定限量範圍內之少量附表參與附表肆內物質，供應個人於特殊情形下作醫療目的之使用。

## 第十條

### 包裝上之警語及廣告

一、每一締約國應參照世界衛生組織之任何有關規章或建議，規定製備其認為使用人安全所必需之心理旋轉物質使用方法說明，包括將注意事項及警語，於可在其零售包裝之標籤上載明時載明於標籤，且在任何情形下均應在隨附之仿單上作此載明。

二、每一締約國應在適當顧及其憲法規定之情形下禁止利用廣告向公眾推銷心理旋轉物質。

## 第十一條

### 紀錄

一、就附表壹內物質而言，各締約國應規定製造人及所有其

他依第七條奉准進行此等物質之貿易及分配業務者須遵每一締約國所作規定備存紀錄，列載製造數量及貯存數量之細節，並按每次取得與處置，列載數量、日期、供應人及收受人各項細節。

二、就附表貳及附表叁內物質而言，各締約國應規定製造人、批發人、輸出人及輸入人須遵每一締約國所作規定備存紀錄，列載製造數量之細節，並按每次取得與處置，列載數量、日期、供應人及收受人各項細節。

三、就附表貳內物質而言，各締約國應規定零售分配人、醫療與護理機構及科學院所須遵每一締約國所作規定備存紀錄，按每次取得與處置，列載數量、日期、供應人及收受人各項細節。

四、各締約國應以適當方法，並計及本國專業與貿易習慣，確保有關零售分配人、醫療與護理機構及科學院所取得與處置附表叁內物質之情報可隨時備查。

五、就附表肆內物質而言，各締約國應規定製造人、輸出人及輸入人須遵每一締約國所作規定備存紀錄，列載製造、輸出及輸入之數量。

六、各締約國應規定依第三條第三項規定豁免管制製劑之製造人應備存紀錄，載明製造豁免管制製劑所用每一種心理旋轉物質之數量與用以製成之豁免管制製劑之性質、總量及其初步處置情形。

七、各締約國應確保本條所稱紀錄與情報，其依第十六條規定為報告書所需要者，應至少保存兩年。

## 第十二條

## 關於國際貿易之規定

一、

- (一) 凡准許輸出或輸入附表壹或附表貳所列物質之每一締約國應規定每次為此種輸出或輸入，不論其包括一種或多種物質，均須分別領取由委員會規定之輸出或輸入准許證。
- (二) 此項准許證應載明有關物質之國際非專用名稱，或於無此種名稱時載明附表內所用名稱，且載明將予輸出或輸入之數量、藥型、輸出人或輸入人之名號與地址及輸出或輸入之期限。如輸出或輸入之物質為製劑，其有名稱者並應加列其名稱。輸出准許證並應載明有關輸入准許證之號碼、日期及發證機關。
- (三) 締約國在核發輸出准許證前，應規定繳驗輸入國家或輸入區域主管當局所核發之輸入證以證明內載之一種或多種物質之輸入業經核准，此項准許證應由聲請輸出准許證之人或機構繳驗。
- (四) 每批貨品均應附有輸出准許證之副本一份，核發輸出准許證之政府且應將一份副本送致輸入國家或輸入區域之政府。
- (五) 輸入國家或輸入區域之政府於有關輸入辦妥後，應在輸出准許證上加蓋證明實際輸入之數量，以之送還輸出國家或輸出區域之政府。

## 二、

- (一) 各締約國應規定輸出入每次輸出附表內所列物質均須填具由委員會訂定之申報書一式三份，內載下列情報資料：
  - (1) 輸出入與輸入人之名號與地址。
  - (2) 有關物質之國際非專用名稱，或於無此種名稱時附表內之名稱。
  - (3) 有關輸出物質之數量與藥型，且於其係製劑而有名稱時，該製劑之名稱，及
  - (4) 交運日期。
- (二) 輸出入應將申報書副本一式兩份繳送其本國或區域之主管當局，並檢附第三份副本於交運之貨品。
- (三) 一締約國應於附表內物質業已自其領土輸出時，儘速而不遲於交運日期之後九十日將自輸出入所收到之申報書副本一份，以雙掛號郵寄輸入國或輸入區域之主管當局。
- (四) 各締約國得規定輸入人於收到有關貨品時須將交運貨品所附之申報書副本控照章加簽，註明所收數量及收受日期後，送致其本國或區域之主管當局。

三、就附表壹與附表貳內各項物質而言，應並適用下開之附加規定：

- (一) 在自由港區，各締約國應施行與其領土其他部分相同之監督及管制，惟仍得採行更嚴格之措施。

- (二) 將貨品運交郵政信箱或運交銀行存入非輸出准許證所指明收貨人帳戶之輸出，概應禁止。
- (三) 對交運之附表壹內物質禁止向保稅倉庫輸出。對交運之附表貳內物質亦禁止向保稅倉庫輸出，但聲請輸出准許證之人或機構所呈繳之輸入證經輸入國政府註明准為寄存保稅倉庫而輸入者，不在此限。遇此情形輸出准許證應證明該項貨品係為此目的輸出。每次自保稅倉庫提貨均須憑該倉庫之管轄當局所發之許可證，且所提貨品之運往外國者，應作為另一次本公約所稱之輸出處理。
- (四) 運出或運入一締約國領土之貨品未檢附輸出准許證者，應由主管當局扣留之。
- (五) 一締約國對於通過其國境運往另一國家之任何物質，不論在過境時已從其裝運工具移出與否，除非向該締約國主管當局繳驗所運貨品之輸出准許證副本，應一律不准放行。
- (六) 准許心理旋轉物質貨品過境之任何國家或區域，其主管當局應照章採取一切適當措施，防止此項貨品運往其隨附之輸出准許證副本所列目的地以外地點，但其轉運業經過境國家或過境區域之政府核准者，不在此限。過境國家或過境區域之政府對於任何轉運請求概應視同自該過境國家或該過境區域向新目的地國家或區域之輸出處理之。該項轉運如經核准，本條第一項(小)款之規定

即應在過境國家或過境區域與貨品原輸出國家或區域之間同樣適用。

- (4) 交運之各項物質，在運輸途中或寄存保稅倉庫期間，概不得以任何方法改變性質，其包裝非經主管當局許可亦不得有所改動。
- (5) 有關貨品由未在過境國家或過境區域降落之航空器運輸者不適用本項(4)至(6)各款關於此等物質在一締約國領土過境之規定，如該航空器在任何此等國家或區域降落時，則各該款規定之適用應視情況需要酌定之。
- (6) 本項規定不礙及任何國際協定限制任何締約國對此等過境物質所得施行管制之規定。

### 第十三條

#### 禁止及限制輸出與輸入

一 一締約國得經由秘書長通知所有其他締約國禁止其通知中所開之附表貳、附表叁或附表肆內一種或多種物質向其本國或其區域之一輸入，任何此種通知概應開示附表貳、附表叁或附表肆所列之有關物質名稱。

二 一締約國於接獲依第一項規定所作之禁止通知後，應採取措施，確保該項通知所開物質不向發出通知之締約國或其區域輸出。

三 雖有上開各項規定，一締約國於業已依照第一項規定發出通知後，仍得每次分別接發特別輸入執照，准許輸入特定數量之

有關物質或含有此等物質之製劑，輸入國發照機關應將載明輸出人與輸入人名號與地址之特別輸入執照副本一式兩份檢送輸出國家或輸出區域之主管當局，然後該主管當局方得准許輸出人啟運貨品。所運貨品應附有經輸出國家或輸出區域主管當局照章加蓋之特別輸入執照副本一份。

#### 第十四條

關於行駛國際間船舶、航空器或其他各種公共交通工具上急救箱內攜帶心理旋轉物質之特別規定

一 凡船舶、航空器或其他各種國際公共交通工具如國際鐵路火車或長途汽車等，在國際間攜帶航程中救護或緊急情況所需有限數量之附表貳、附表叁或附表肆內物質，應不視為本公約所指輸出、輸入或過境。

二 有關登記國應採適當防備辦法，以杜第一項所稱物質之不當使用或流於非法用途。委員會應洽商主管國際組織，提出此種防備辦法之建議。

三 船舶、航空器或其他各種國際公共交通工具如國際鐵路火車或長途汽車等，依第一項規定所攜帶之物質應受其登記國法律、規章、許可證及執照之管制，惟此不礙及主管地方當局在此等交通工具上實行查核、檢查及其他管制措施之任何權利。此等物質為急救而施用，應不得視為違反第九條第一項之規定。

## 第十五條

### 檢查

各締約國應對心理旋轉物質之製造人、輸出人與輸入人暨批發人與零售分配人以及使用此種物質之醫學與科學院所保有一種檢查制度，並應對有關房地貯存品及紀錄規定辦法作其認為必要之經常檢查。

## 第十六條

### 締約國提供之報告書

一、各締約國應向秘書長提具委員會得為執行職務所請提供之必要情報資料，並尤應提具關於本公約在其領土內實施情形之常年報告書，包括載入下列情報資料：

- (一) 其有關心理旋轉物質各項法律與規章之重要修改及
- (二) 其有關心理旋轉物質在其領土內濫用與非法產銷之重大發展。

二、各締約國並應將第七條內款第十二條暨第十三條第三項所指各政府當局之名稱與地址通知秘書長，此等情報資料應由秘書長供所有締約國運用。

三、各締約國應就心理旋轉物質之任何非法產銷或此種非法產銷之緝獲案件，因：

- (一) 其所揭露之新趨向，
- (二) 其所涉及之數量，
- (三) 其對此種物質取得來源所顯示之線索，或因



(四) 非法產銷人所使用之方法，

而認為情節重大者，事後向秘書長儘速提具報告。此項報告之副本應依第二十一條(一)款之規定分送之。

四. 各締約國應依管制局擬定之格式向管制局提具常年統計報告，內列：

(一) 就附表壹與附表貳內每項物質而言，關於製造，向每一國家或區域輸出暨從其輸入之數量，以及製造人所存之貯存量，

(二) 就附表叁與附表肆內每項物質而言，關於製造之數量，以及輸出與輸入之總量，

(三) 就附表貳與附表叁內每項物質而言，關於用以製造豁免管制製劑之數量，及

(四) 就附表壹以外物質之每項物質而言，依第四條(一)款規定所應列入之工業目的使用數量。

又本項(一)款及(二)款所開之製造數量不包括製劑之製造數量。

五. 締約國如經管制局請求，應即循請在未來期間，將有關附表叁與附表肆內任一物質向每一國家或區域輸出暨從其輸入之補充統計資料供與管制局。該締約國得請管制局將該局所作提供資料之請求以及依本項規定所提供之資料均作為保密事項處理之。

六. 各締約國應依委員會或管制局所請求之方式與期限提供本條第一項與第四項所指之資料。

## 第十七條

### 委員會之職責

一 委員會得審議一切有關本公約目標暨其各項規定實施之事項並提具有關建議。

二 委員會依本公約第二條與第三條之規定有所決議概應以委員會委員三分二之多數為之。

## 第十八條

### 管制局報告書

一 管制局應擬具關於其工作之常年報告書，內載其所具統計資料之分析，並於有政府提出或依請求提出任何說明時，斟酌適當情形，將其內容連同管制局所欲提出之任何意見與建議一併載列。管制局得提具其認屬必要之此種增列報告書。此等報告書應經由委員會提交理事會，委員會得提出其認為適當之意見。

二 管制局報告書應分送各締約國並嗣後由秘書長發表。各締約國應准予無限制分發。

## 第十九條

### 確保執行本公約規定之管制局措施

- 一、
  - (一) 管制局於審查各國政府依本公約規定向該局提出之情報資料或聯合國各機關所送達關於此等規定範圍內所發生問題之情報資料後，如有理由認為某一國家或區域

未曾施行本公約之規定，致本公約宗旨大受妨害時，該局有權請該國家或區域之政府提出解釋。管制局除有權提請締約國、理事會及委員會注意本項(一)款所稱情事外，該局對於其依本款向政府索取情報資料或解釋之請求，應守秘密。

- (二) 管制局在依本項(一)款採取行動後，如認為確有必要時，得促請關係政府採取在實際情況下為執行本公約規定所認為必要之救濟辦法。
- (三) 如管制局斷定關係政府雖經依本項(一)款請其解釋而未曾提出使其滿意之解釋，或雖經依本項(一)款請其採取救濟辦法而未曾照辦時，則該局得將此情事提請締約國、理事會及委員會注意。

二、管制局於依照本條第一項(一)款提請締約國、理事會及委員會注意某一情事時，如認為此舉確係必要，得建議締約國停止自關係國家或區域輸入某種心理旋轉物質或停止向該國或區域輸出該種物質，或兩者均予停止，停止期限或于明定，或至管制局對該國或該區域內之情況認為滿意時為止。關係國家得將此事提出於理事會。

三、管制局應有權就其依本條規定所處理之任何情事發表報告書，送致理事會，由理事會轉致所有各締約國。如管制局在此報告書中公布其依本條所為之決議或有關該項決議之任何情報，則遇關係政府請求時，並應在報告書中將該政府之意見公布。

四、管制局依本條所公布之決議倘係未經一致同意，則少數

方面之意見應予敘明。

五、任何國家對管制局會議依本條所議之問題直接關心者，應被邀派代表列席該會議。

六、管制局依本條所作決議應以全體委員三分之二多數同意為之。

七、管制局如有理由認為因某一國家依第二條第七項規定採取決定之結果致本公約宗旨大受妨害時，上文各項規定亦應適用之。

## 第二十條

### 防止濫用心理旋轉物質之措施

一、各締約國應採取一切可行措施，以防止心理旋轉物質濫用，並對關係人早作鑑別、治療、教育、善後護理、復建並使之重新與社會融為一體。各締約國並應協力達此目的。

二、在使心理旋轉物質濫用者獲得治療、善後護理、復建及重新與社會融為一體方面，各締約國應盡可能促進有關工作人員之訓練。

三、各締約國應協助因工作需要瞭解心理旋轉物質之濫用暨其防止問題者獲此瞭解，並應於此種物質濫用情事有蔓延危險時，促進一般民眾之此種瞭解。

## 第二十一條

### 取締非法產銷之行動

在適當顧及其本國憲法、法律及行政制度之情形下，各締約國應：

- (一) 就防止及查禁非法產銷之行動，在全國之範圍內設法協調，締約國為此目的得指定一主管機關負責此項協調以理事功。
- (二) 相互協助共同取締心理旋轉物質之非法產銷，且尤應就查悉非法產銷或緝獲案件，立即向其他各直接關係締約國經由外交途徑遞送依第十六條規定送致秘書長之任何報告書副本。
- (三) 相互密切合作並與其所參加之主管國際組織密切合作，以經常協力取締非法產銷。
- (四) 確保各主管機關間之國際合作以迅速方式進行，並
- (五) 確保為司法案件在國際間遞送法律文書時，其遞送應以迅速方式向締約國指定之機關為之，此項規定應不損及一締約國要求將法律文書循外交途徑遞送該國之權利。

## 第二十二條

### 罰則

- (一) 以不違背締約國本國憲法上之限制為限，每一締約國對於違反為履行本公約義務所訂法律或規章之任何行為，

其係出於故意者，悉應作為可科處刑罰之犯罪行為處分之，並應確保其罪行情節重大者受充分刑罰，尤其受徒刑或其他褫奪自由之處分。

(二) 雖有前項規定，於心理旋轉物質之濫用者犯有上開罪行時，締約國仍得自訂規定，使其依第二十條第一項之規定獲得治療、教育、善後護理、復建並重新與社會融為一體，此可作為判罪或科處刑罰之替代措施，亦可作為科處刑罰之附加措施。

二、以不違背締約國憲法上限制、法律制度及本國國內法為

限，

(一)

(子) 倘一串構成本條第一項所開罪行之各項關連行為係在若干不同國家境內實施時，應依其每項行為分別論罪。

(丑) 對任何此等犯罪行為故意參預、共謀實施、實施未遂，及從事與本條所指各項犯罪行為有關之預備行為及財務活動皆屬依第一項規定應罰之罪。

(寅) 此等犯罪行為在外國判定有案者應予計及，以確定是否累犯。

(卯) 本國人或外國人犯有上述罪行之情節重大者，應由犯罪地締約國訴究之，如罪犯係在另一締約國領土內發覺，雖經向該國請求引渡，而依該國法律不能引渡，且該罪犯尚未受訴究與判決者，應由該所在地締約國訴究之。

(二) 第一項及第二項(一)款(丑)目所稱各項犯罪行為宜列為各

締約國間已訂或今後可能訂立之引渡條約內間應予引渡之罪，在不以條約之存在或互惠為引渡條件之締約國間亦宜承認為應予引渡之罪，但引渡之許可應依受請求之締約國法律為之，又遇主管當局認為罪行未臻嚴重時，該管締約國有權拒絕實行逮捕或引渡。

三、凡擬用於實施第一項及第二項所稱犯罪行為之任何心理旋轉物質或其他物質及器具悉應緝獲並沒收之。

四、本條之規定以不違背關係締約國國內法關於管轄問題之規定為限。

五、本條所指各項犯罪行為應依締約國國內法認定、訴究與處罰之原則不受本條之影響。

### 第二十三條

採行較本公約規定更為嚴格之管制措施

一締約國如認為宜採或必需採取較本公約規定更為嚴格或嚴厲之措施以保障公共衛生與福利時，得採取此等措施。

### 第二十四條

國際管制機關之經費

委員會與管制局各為執行本公約所賦職責之經費應由聯合國依大會決定之方式負擔之。非聯合國會員國之締約國對於此項經費，應按大會隨時與各該國政府商洽後所攤派之公平數額分擔之。

## 第二十五條

### 締約資格、簽署、批准及加入之程序

一 聯合國會員國、非聯合國會員國之專門機關或國際原子能總署會員國或國際法院規約當事國，以及經理事會邀請之任何其他國家，得藉下列方式成為本公約締約國：

- (一) 簽署公約，或
- (二) 於簽署後須經批准時批准公約，
- (三) 加入公約。

二 本公約於一九七二年一月一日前經由簽署，而後經由加入。

三 批准書或加入書應存放於秘書長。

## 第二十六條

### 生效條款

一 本公約應自第二十五條第一項所開國家中四十國業已作不附有關批准保留之簽署，或已存放批准書或加入書後之第九十日起生效。

二 對於其他任何國家之不附有關批准保留而簽署者，或在前項所述國家中最遲簽署或作存放以後，始存放批准書或加入書者，本公約之生效應在該國簽署或作存放後之第九十日。



## 第二十七條

### 適用領土

本公約之適用，應及於任何締約國所負責代管國際關係之一切非本部領土，惟依該締約國或關係領土之憲法或習慣須事先做該領土之同意者除外。該關係締約國於此除外情形，應儘可能在最短期間，設法做取該領土之同意，並於做得同意後通知秘書長，其通知內開之領土應即自秘書長接獲通知之日起適用本公約。至另對不須事先做得同意之非本部領土，則關係締約國應在簽署、批准或加入之時，即聲明該等領土適用本公約。

## 第二十八條

### 為本公約而設定之區域

- 一 任何締約國得通知秘書長，為本公約所作之設定，將其領土劃為兩個以上之區域，或將其兩個以上之區域合併為一個區域。
- 二 兩個以上之締約國得通知秘書長，由於其彼此間成立關稅聯盟之結果，為本公約所作之設定該等締約國合為一個區域。
- 三 凡依上文第一項或第二項所為之通知，均應於通知後之次年一月一日起生效。

## 第二十九條

### 退約條款

- 一 本公約生效之日起滿兩年後，任何締約國皆得為本身或代表由其負國際責任而業已撤回依第二十七條所表示同意之領

主向秘書長交存文書，宣告退約。

二、退約書經秘書長於任何一年之七月一日以前收到者應於次年一月一日起生效。退約書於七月一日之後收到者，其生效日期與次年七月一日以前收到者同。

三、倘因依第一及第二項退約之結果，第二十六條第一項所規定本公約發生效力之條件不復存在時，本公約應告廢止。

### 第三十條

#### 修正條款

一、任何締約國均得對本公約提出修正案。此項修正案暨理由書應送交秘書長轉致各締約國及理事會。理事會得決定採取下列程序之一：

- (一) 依聯合國憲章第六十二條第四項之規定召集會議審議所提議之修正案，或
- (二) 查詢各締約國是否接受所提議之修正案，並請其向理事會提出關於此項提議之意見。

二、依本條第一項(二)款所分發之修正案於分發之後十八個月內未受任何締約國反對者，應隨即發生效力。惟所提議之修正案如遭任何締約國反對，理事會得參酌締約國所提具之意見，決定應否召集會議審議此項修正案。

### 第三十一條

#### 有關爭端

一、兩締約國或兩個以上之締約國間，如對本公約之解釋或適用發生爭端時，應彼此會商，俾以談判、調查、調停和解決、公斷、區域機關之利用、司法程序，或該締約國自行選擇之其他和平方法，求得解決。

二、依照此種爭端倘不能依照上開之方式解決於爭端兩方中之任何一國作此請求時，應提交國際法院裁決。

### 第三十二條

#### 保留條款

一、除本條第二項、第三項及第四項所規定者外，不得提出任何保留。

二、任何國家得於簽署、批准或加入時對本公約下列各項規定提出保留：

- (一) 第十九條第一項及第二項。
- (二) 第二十七條及
- (三) 第三十一條。

三、凡願為締約國但欲獲准另提本條第二項及第四項所定保留以外之其他保留者，得將此種意向通知秘書長。除非在秘書長就此項保留發出通知之日起滿十二個月時，有業已不附批准保留而簽署公約，已批准或加入本公約之國家中三分之一對此項保

留提出異議，則該項保留應視為已獲准許。惟並須瞭解者，即曾對該項保留提出異議之國家毋庸對提出該項保留之國家承擔任何因該項保留而涉及之本公約所定法律義務。

四、凡境內有野生植物之國家，其該植物含有附表壹所列心理旋轉物質，且在傳統上為某種明白確定之小團體用於神道宗教儀式者，得在簽署、批准或加入時，對本公約第七條各項規定提出有關此等植物之保留，惟各項有關國際貿易之規定不在保留之列。

五、提出保留之國家得隨時以書面通知秘書長撤回其所提保留之全部或一部。

### 第三十三條

#### 通知條款

秘書長應將下列事項通知第二十五條第一項所稱之一切國家：

- (一) 依第二十五條所為之簽署、批准及加入，
- (二) 依第二十六條本公約生效之日期，
- (三) 依第二十九條宣告之退約，及
- (四) 依第二十七條、第二十八條、第三十條及第三十二條所為之聲明及通知。

為此，下列代表各秉本國政府正式授與之權，謹簽字於本公約，以昭信守。

公曆一千九百七十一年二月二十一日訂於維也納，正本一份，其中文、英文、法文、俄文及西班牙文各文本同一作準，應存放於聯合國秘書長，其正式副本由秘書長分送聯合國全體會員國及第二十五條第一項所開其他國家。



**CONVENIO  
SOBRE  
SUSTANCIAS SICOTROPICAS**



**NACIONES UNIDAS  
1971**





CONVENIO SOBRE SUSTANCIAS SICOTROPICAS

PREAMBULO

Las Partes,

Preocupadas por la salud física y moral de la humanidad,

Advirtiendo con inquietud los problemas sanitarios y sociales que origina el uso indebido de ciertas sustancias sicotrópicas,

Decididas a prevenir y combatir el uso indebido de tales sustancias y el tráfico ilícito a que da lugar,

Considerando que es necesario tomar medidas rigurosas para restringir el uso de tales sustancias a fines lícitos,

Reconociendo que el uso de sustancias sicotrópicas para fines médicos y científicos es indispensable y que no debe restringirse indebidamente su disponibilidad para tales fines,

Estimando que, para ser eficaces, las medidas contra el uso indebido de tales sustancias requieren una acción concertada y universal,

Reconociendo la competencia de las Naciones Unidas en materia de fiscalización de sustancias sicotrópicas y deseosas de que los órganos internacionales interesados queden dentro del marco de dicha Organización,

Reconociendo que para tales efectos es necesario un convenio internacional,

Conviene en lo siguiente:

ARTICULO 1

Términos empleados

Salvo indicación expresa en contrario o que el contexto exija otra interpretación, los siguientes términos de este Convenio tendrán el significado que seguidamente se indica:

- a) Por "Consejo" se entiende el Consejo Económico y Social de las Naciones Unidas.
- b) Por "Comisión" se entiende la Comisión de-Estupefacientes del Consejo.
- c) Por "Junta" se entiende la Junta Internacional de Fiscalización de Estupefacientes establecida en la Convención Unica de 1953 sobre Estupefacientes.
- d) Por "Secretario General" se entiende al Secretario General de las Naciones Unidas.
- e) Por "sustancia sicotrópica" se entiende cualquier sustancia, natural o sintética, o cualquier material natural de la Lista I, II, III o IV.
- f) Por "preparado" se entiende:
  - i) toda solución o mezcla, en cualquier estado físico, que contenga una o más sustancias sicotrópicas, o
  - ii) una o más sustancias sicotrópicas en forma dosificada.
- g) Por "Lista I", "Lista II", "Lista III" y "Lista IV" se entiende las listas de sustancias sicotrópicas que con esa numeración se anexan al presente Convenio, con las modificaciones que se introduzcan en las mismas de conformidad con el artículo 2.
- h) Por "exportación" e "importación" se entiende, en sus respectivos sentidos, el transporte material de una sustancia sicotrópica de un Estado a otro Estado.
- i) Por "fabricación" se entiende todos los procesos que permitan obtener sustancias sicotrópicas, incluidas la refinación y la transformación de sustancias sicotrópicas en otras sustancias sicotrópicas. El término incluye asimismo la elaboración de preparados distintos de los elaborados con receta en las farmacias.
- j) Por "tráfico ilícito" se entiende la fabricación o el tráfico de sustancias sicotrópicas contrarios a las disposiciones del presente Convenio.
- k) Por "región" se entiende toda parte de un Estado que, de conformidad con el artículo 28, se considere como entidad separada a los efectos del presente Convenio.
- l) Por "locales" se entiende los edificios o sus dependencias, así como los terrenos anexos a los mismos.

## ARTICULO 2

### Alcance de la fiscalización de las sustancias

1. Si alguna de las Partes o la Organización Mundial de la Salud tuvieran información acerca de una sustancia no sujeta aún a fiscalización internacional que a su juicio exija la inclusión de tal sustancia en cualquiera de las Listas del presente Convenio, harán una notificación al Secretario General y le facilitarán información en apoyo de la misma. Este procedimiento se aplicará también cuando alguna de las Partes o la Organización Mundial de la Salud tengan información que justifique la transferencia de una sustancia de una de esas Listas a otra o la eliminación de una sustancia de las Listas.

2. El Secretario General transmitirá esa notificación y los datos que considere pertinentes a las Partes, a la Comisión y, cuando la notificación proceda de una de las Partes, a la Organización Mundial de la Salud.

3. Si los datos transmitidos con la notificación indican que la sustancia es de las que conviene incluir en la Lista I o en la Lista II de conformidad con el párrafo 4, las Partes examinarán, teniendo en cuenta toda la información de que dispongan, la posibilidad de aplicar provisionalmente a la sustancia todas las medidas de fiscalización que rigen para las sustancias de la Lista I o de la Lista II, según proceda.

4. Si la Organización Mundial de la Salud comprueba:

a) que la sustancia puede producir

i) 1) un estado de dependencia y

2) estimulación o depresión del sistema nervioso central, que tengan como resultado alucinaciones o trastornos de la función motora o del juicio o del comportamiento o de la percepción o del estado de ánimo, o

ii) un uso indebido análogo y efectos nocivos parecidos a los de una sustancia de la Lista I, II, III o IV, y

b) que hay pruebas suficientes de que la sustancia es o puede ser objeto de un uso indebido tal que constituya un problema sanitario y social que justifique la fiscalización internacional de la sustancia,

la Organización Mundial de la Salud comunicará a la Comisión un dictamen sobre la sustancia, incluido el alcance o probabilidad del uso indebido, el grado de gravedad del problema sanitario y social y el grado de utilidad de la sustancia en terapéutica médica, junto con cualesquier recomendaciones sobre las medidas de fiscalización, en su caso, que resulten apropiadas según su dictamen.

5. La Comisión, teniendo en cuenta la comunicación de la Organización Mundial de la Salud, cuyos dictámenes serán determinantes en cuestiones médicas y científicas, y teniendo presentes los factores económicos, sociales, jurídicos, administrativos y de otra índole que considere oportunos, podrá agregar la sustancia a la Lista I, II, III o IV. La Comisión podrá solicitar ulterior información de la Organización Mundial de la Salud o de otras fuentes adecuadas.

6. Si una notificación hecha en virtud del párrafo 1 se refiere a una sustancia ya incluida en una de las Listas, la Organización Mundial de la Salud comunicará a la Comisión un nuevo dictamen sobre la sustancia formulado de conformidad con el párrafo 4, así como cualesquier nuevas recomendaciones sobre las medidas de fiscalización que considere apropiadas según su dictamen. La Comisión, teniendo en cuenta la comunicación de la Organización Mundial de la Salud prevista en el párrafo 5 y tomando en consideración los factores mencionados en dicho párrafo, podrá decidir que la sustancia sea transferida de una Lista a otra o retirada de las Listas.

7. Toda decisión que tome la Comisión de conformidad con este artículo será comunicada por el Secretario General a todos los Estados Miembros de las Naciones Unidas, a los Estados no miembros que sean Partes en el presente Convenio, a la Organización Mundial de la Salud y a la Junta. Tal decisión surtirá pleno efecto respecto de cada una de las Partes 180 días después de la fecha de tal comunicación, excepto para cualquier Parte que dentro de ese plazo, si se trata de una decisión de agregar una sustancia a una Lista, haya notificado por escrito al Secretario General que, por circunstancias excepcionales, no está en condiciones de dar efecto con respecto a esa sustancia a todas las disposiciones del Convenio aplicables a las sustancias de dicha Lista. En la notificación deberán indicarse las razones de esta medida excepcional. No obstante su notificación, la Parte deberá aplicar, como mínimo, las medidas de fiscalización que se indican a continuación:

a) La Parte que haya hecho tal notificación respecto de una sustancia no sujeta con anterioridad a fiscalización que se agregue a la Lista I tendrá en cuenta, dentro de lo posible, las medidas especiales de fiscalización enumeradas en el artículo 7 y, respecto de dicha sustancia, deberá:

- i) exigir licencias para la fabricación, el comercio y la distribución según lo dispuesto en el artículo 8 para las sustancias de la Lista II;
- ii) exigir recetas médicas para el suministro o despacho según lo dispuesto en el artículo 9 para las sustancias de la Lista II;
- iii) cumplir las obligaciones relativas a la exportación e importación previstas en el artículo 12, salvo en lo que respecta a otra Parte que haya hecho tal notificación para la sustancia de que se trate;
- iv) cumplir las obligaciones dispuestas en el artículo 13 para las sustancias de la Lista II en cuanto a la prohibición y restricciones a la exportación e importación;

- v) presentar a la Junta informes estadísticos de conformidad con el apartado a) del párrafo 4 del artículo 16; y
- vi) adoptar medidas, de conformidad con el artículo 22, para la represión de los actos contrarios a las leyes o reglamentos que se adopten en cumplimiento de las mencionadas obligaciones.

b) La Parte que haya hecho tal notificación respecto de una sustancia no sujeta con anterioridad a fiscalización que se agregue a la Lista II deberá, respecto de dicha sustancia:

- i) exigir licencias para la fabricación, el comercio y la distribución de conformidad con el artículo 8;
- ii) exigir recetas médicas para el suministro o despacho de conformidad con el artículo 9;
- iii) cumplir las obligaciones relativas a la exportación e importación previstas en el artículo 12, salvo en lo que respecta a otra Parte que haya hecho tal notificación para la sustancia de que se trate;
- iv) cumplir las obligaciones del artículo 13 en cuanto a la prohibición y restricciones a la exportación e importación;
- v) presentar a la Junta informes estadísticos de conformidad con los apartados a), c) y d) del párrafo 4 del artículo 16; y
- vi) adoptar medidas, de conformidad con el artículo 22, para la represión de los actos contrarios a las leyes o reglamentos que se adopten en cumplimiento de las mencionadas obligaciones.

c) La Parte que haya hecho tal notificación respecto de una sustancia no sujeta con anterioridad a fiscalización que se agregue a la Lista III deberá, respecto de dicha sustancia:

- i) exigir licencias para la fabricación, el comercio y la distribución de conformidad con el artículo 8;
- ii) exigir recetas médicas para el suministro o despacho de conformidad con el artículo 9;
- iii) cumplir las obligaciones relativas a la exportación previstas en el artículo 12, salvo en lo que respecta a otra Parte que haya hecho tal notificación para la sustancia de que se trate;
- iv) cumplir las obligaciones del artículo 13 en cuanto a la prohibición y restricciones a la exportación e importación; y
- v) adoptar medidas, de conformidad con el artículo 22, para la represión de los actos contrarios a las leyes o reglamentos que se adopten en cumplimiento de las mencionadas obligaciones.

d) La Parte que haya hecho tal notificación respecto de una sustancia no sujeta con anterioridad a fiscalización que se agregue a la Lista IV deberá, respecto de dicha sustancia:

- i) exigir licencias para la fabricación, el comercio y la distribución de conformidad con el artículo 8;
- ii) cumplir las obligaciones del artículo 13 en cuanto a la prohibición y restricciones a la exportación e importación; y
- iii) adoptar medidas, de conformidad con el artículo 22, para la represión de los actos contrarios a las leyes o reglamentos que se adopten en cumplimiento de las mencionadas obligaciones.

e) La Parte que haya hecho tal notificación respecto de una sustancia transferida a una Lista para la que se prevean medidas de fiscalización y obligaciones más estrictas aplicarán como mínimo todas las disposiciones del presente Convenio que rijan para la Lista de la cual se haya transferido la sustancia.

8. a) Las decisiones de la Comisión adoptadas en virtud de este artículo estarán sujetas a revisión del Consejo cuando así lo solicite cualquiera de las Partes, dentro de un plazo de 180 días a partir del momento en que haya recibido la notificación de la decisión. La solicitud de revisión se enviará al Secretario General junto con toda la información pertinente en que se base dicha solicitud de revisión.

b) El Secretario General transmitirá copias de la solicitud de revisión y de la información pertinente a la Comisión, a la Organización Mundial de la Salud y a todas las Partes, invitándolas a presentar observaciones dentro del plazo de noventa días. Todas las observaciones que se reciban se someterán al Consejo para que las examine.

c) El Consejo podrá confirmar, modificar o revocar la decisión de la Comisión. La notificación de la decisión del Consejo se transmitirá a todos los Estados Miembros de las Naciones Unidas, a los Estados no miembros Partes en este Convenio, a la Comisión, a la Organización Mundial de la Salud y a la Junta.

d) Mientras está pendiente la revisión, permanecerá en vigor, con sujeción al párrafo 7, la decisión original de la Comisión.

9. Las Partes harán todo lo posible para aplicar las medidas de supervisión que sean factibles a las sustancias no sujetas a las disposiciones de este Convenio pero que puedan ser utilizadas para la fabricación ilícita de sustancias sicotrópicas.

### ARTICULO 3

#### Disposiciones especiales relativas a la fiscalización de los preparados

1. Salvo lo dispuesto en los párrafos siguientes del presente artículo, todo preparado estará sujeto a las mismas medidas de fiscalización que la sustancia sicotrópica que contenga y, si contiene más de una de tales sustancias, a las medidas aplicables a la sustancia que sea objeto de la fiscalización más rigurosa.

2. Si un preparado que contenga una sustancia sicotrópica distinta de las de la Lista I tiene una composición tal que el riesgo de uso indebido es nulo o insignificante y la sustancia no puede recuperarse por medios fácilmente aplicables en una cantidad que se preste a uso indebido, de modo que tal preparado no da lugar a un problema sanitario y social, el preparado podrá quedar exento de algunas de las medidas de fiscalización previstas en el presente Convenio conforme a lo dispuesto en el párrafo 3.

3. Si una Parte emite un dictamen en virtud del párrafo anterior acerca de un preparado, podrá decidir que tal preparado quede exento, en su país o en una de sus regiones, de todas o algunas de las medidas de fiscalización previstas en el presente Convenio, salvo en lo prescrito respecto a:

- a) Artículo 8 (Licencias), en lo que se refiere a la fabricación;
- b) Artículo 11 (Registros), en lo que se refiere a los preparados exentos;
- c) Artículo 13 (Prohibición y restricciones a la exportación e importación);
- d) Artículo 15 (Inspección), en lo que se refiere a la fabricación;
- e) Artículo 16 (Informes que deben suministrar las Partes), en lo que se refiere a los preparados exentos; y
- f) Artículo 22 (Disposiciones penales), en la medida necesaria para la represión de actos contrarios a las leyes o reglamentos dictados de conformidad con las anteriores obligaciones.

Dicha Parte notificará al Secretario General tal decisión, el nombre y la composición del preparado exento y las medidas de fiscalización de que haya quedado exento. El Secretario General transmitirá la notificación a las demás Partes, a la Organización Mundial de la Salud y a la Junta.

4. Si alguna de las Partes o la Organización Mundial de la Salud tuvieran información acerca de un preparado exento conforme al párrafo 3, que a su juicio exija que se ponga fin, total o parcialmente, a la exención, harán una notificación al Secretario General y le facilitarán información en apoyo de la misma. El Secretario General transmitirá esa notificación y los datos que considere pertinentes a las Partes, a la Comisión y, cuando la notificación proceda de una de las Partes, a la Organización Mundial de la Salud. La Organización Mundial de la Salud comunicará a la Comisión un dictamen sobre el preparado, en relación con los puntos mencionados en el párrafo 2, junto con una recomendación sobre las medidas de fiscalización, en su caso, de que deba dejar de estar exento el preparado. La Comisión, tomando en consideración la comunicación de la Organización Mundial de la Salud, cuyo dictamen será determinante en cuestiones médicas y científicas, y teniendo en cuenta los factores económicos, sociales, jurídicos, administrativos y de otra índole que estime pertinentes, podrá decidir poner fin a la exención del preparado de una o de todas las medidas de fiscalización. Toda decisión que tome la Comisión de conformidad con este párrafo será comunicada por el Secretario General a todos los Estados Miembros de las Naciones Unidas, a los Estados no miembros

que sean Partes en el presente Convenio, a la Organización Mundial de la Salud y a la Junta. Todas las Partes dispondrán lo necesario para poner fin a la exención de la medida o medidas de fiscalización en cuestión en un plazo de 180 días a partir de la fecha de la comunicación del Secretario General.

#### ARTICULO 4

##### Otras disposiciones especiales relativas al alcance de la fiscalización

Respecto de las sustancias sicotrópicas distintas de las de la Lista I, las Partes podrán permitir:

- a) el transporte por viajeros internacionales de pequeñas cantidades de preparados para su uso personal; cada una de las Partes podrá, sin embargo, asegurarse de que esos preparados han sido obtenidos legalmente;
- b) el uso de esas sustancias en la industria para la fabricación de sustancias o productos no sicotrópicos, con sujeción a la aplicación de las medidas de fiscalización previstas en este Convenio hasta que las sustancias sicotrópicas se hallen en tal estado que en la práctica no puedan ser usadas indebidamente ni recuperadas; y
- c) el uso de esas sustancias, con sujeción a la aplicación de las medidas de fiscalización previstas en este Convenio, para la captura de animales por personas expresamente autorizadas por las autoridades competentes a usar esas sustancias con ese fin.

#### ARTICULO 5

##### Limitación del uso a los fines médicos y científicos

1. Cada una de las Partes limitará el uso de las sustancias de la Lista I según lo dispuesto en el artículo 7.
2. Salvo lo dispuesto en el artículo 4, cada una de las Partes limitará a fines médicos y científicos, por los medios que estime apropiados, la fabricación, la exportación, la importación, la distribución, las existencias, el comercio, el uso y la posesión de las sustancias de las Listas II, III y IV.
3. Es deseable que las Partes no permitan la posesión de las sustancias de las Listas II, III y IV si no es con autorización legal.

#### ARTICULO 6

##### Administración especial

Es deseable que, para los efectos de la aplicación de las disposiciones del presente Convenio, cada una de las Partes establezca y mantenga una administración especial, que podría convenir fuese la misma que la administración especial establecida en virtud de las disposiciones de las convenciones para la fiscalización de los estupefacientes, o que actúe en estrecha colaboración con ella.



## ARTICULO 7

### Disposiciones especiales aplicables a las sustancias de la Lista I

En lo que respecta a las sustancias de la Lista I, las Partes:

- a) prohibirán todo uso, excepto el que con fines científicos y fines médicos muy limitados hagan personas debidamente autorizadas en establecimientos médicos o científicos que estén bajo la fiscalización directa de sus gobiernos o expresamente aprobados por ellos;
- b) exigirán que la fabricación, el comercio, la distribución y la posesión estén sometidos a un régimen especial de licencias o autorización previa;
- c) ejercerán una estricta vigilancia de las actividades y actos mencionados en los párrafos a) y b);
- d) limitarán la cantidad suministrada a una persona debidamente autorizada a la cantidad necesaria para la finalidad a que se refiere la autorización;
- e) exigirán que las personas que ejerzan funciones médicas o científicas lleven registros de la adquisición de las sustancias y de los detalles de su uso; esos registros deberán conservarse como mínimo durante dos años después del último uso anotado en ellos; y
- f) prohibirán la exportación e importación excepto cuando tanto el exportador como el importador sean autoridades competentes u organismos del país o región exportador e importador, respectivamente, u otras personas o empresas que estén expresamente autorizadas por las autoridades competentes de su país o región para este propósito. Los requisitos establecidos en el párrafo 1 del artículo 12 para las autorizaciones de exportación e importación de las sustancias de la Lista II se aplicarán igualmente a las sustancias de la Lista I.

## ARTICULO 8

### Licencias

1. Las Partes exigirán que la fabricación, el comercio (incluido el comercio de exportación e importación) y la distribución de las sustancias incluidas en las Listas II, III y IV estén sometidos a un régimen de licencias o a otro régimen de fiscalización análogo.
2. Las Partes:
  - a) ejercerán una fiscalización sobre todas las personas y empresas debidamente autorizadas que se dedican a la fabricación, el comercio (incluido el comercio de exportación e importación) o la distribución de las sustancias a que se refiere el párrafo 1 o que participen en estas operaciones;
  - b) someterán a un régimen de licencias o a otro régimen de fiscalización análogo a los establecimientos y locales en que se realice tal fabricación, comercio o distribución; y
  - c) dispondrán que en tales establecimientos y locales se tomen medidas de seguridad para evitar robos u otras desviaciones de las existencias.

3. Las disposiciones de los párrafos 1 y 2 del presente artículo relativas a licencias o a otro régimen de fiscalización análogo no se aplicarán necesariamente a las personas debidamente autorizadas para ejercer funciones terapéuticas o científicas, y mientras las ejerzan.

4. Las Partes exigirán que todas las personas a quienes se concedan licencias en virtud del presente Convenio, o que estén de otro modo autorizadas según lo previsto en el párrafo 1 de este artículo o en el apartado b) del artículo 7, tengan las cualidades idóneas para aplicar fiel y eficazmente las disposiciones de las leyes y reglamentos que se dicten para dar cumplimiento a este Convenio.

#### ARTICULO 9

##### Recetas médicas

1. Las Partes exigirán que las sustancias de las Listas II, III y IV se suministren o despachen únicamente con receta médica cuando se destinen al uso de particulares, salvo en el caso de que éstos puedan legalmente obtener, usar, despachar o administrar tales sustancias en el ejercicio debidamente autorizado de funciones terapéuticas o científicas.

2. Las Partes tomarán medidas para asegurar que las recetas en que se prescriban sustancias de las Listas II, III y IV se expidan de conformidad con las exigencias de la buena práctica médica y con sujeción a la reglamentación necesaria, particularmente en cuanto al número de veces que pueden ser despachadas y a la duración de su validez, para proteger la salud y el bienestar públicos.

3. No obstante lo dispuesto en el párrafo 1, una Parte podrá, cuando a su juicio las circunstancias locales así lo exijan y con las condiciones que pueda estipular, incluida la obligación de llevar un registro, autorizar a los farmacéuticos y otros minoristas con licencia designados por las autoridades sanitarias competentes del país o de una parte del mismo a que suministren, a su discreción y sin receta, para uso de particulares con fines médicos en casos excepcionales pequeñas cantidades de sustancias de las Listas III y IV, dentro de los límites que determinen las Partes.

#### ARTICULO 10

##### Advertencias en los paquetes y propaganda

1. Cada una de las Partes exigirá, teniendo en cuenta los reglamentos o recomendaciones pertinentes de la Organización Mundial de la Salud, que en las etiquetas, cuando sea posible, y siempre en la hoja o el folleto que acompañe los paquetes en que se pongan a la venta sustancias sicotrópicas, se den instrucciones para su uso, así como los avisos y advertencias que sean a su juicio necesarios para la seguridad del usuario.

2. Cada una de las Partes prohibirá la propaganda de las sustancias sicotrópicas dirigida al público en general, tomando debidamente en consideración sus disposiciones constitucionales.

#### ARTICULO 11

##### Registros

1. Con respecto a las sustancias de la Lista I, las Partes exigirán que los fabricantes y todas las demás personas autorizadas en virtud del artículo 7 para comerciar con estas sustancias y distribuirlas lleven registros, en la forma que determine cada Parte, en los que consten los pormenores de las cantidades fabricadas o almacenadas, y, para cada adquisición y entrega, los pormenores de la cantidad, fecha, proveedor y persona que las recibe.

2. Con respecto a las sustancias de las Listas II y III, las Partes exigirán que los fabricantes, mayoristas, exportadores e importadores lleven registros, en la forma que determine cada Parte, en los que consten los pormenores de las cantidades fabricadas y, para cada adquisición y entrega, los pormenores de la cantidad, fecha, proveedor y persona que las recibe.

3. Con respecto a las sustancias de la Lista II, las Partes exigirán que los minoristas, las instituciones de hospitalización y asistencia y las instituciones científicas lleven registros, en la forma que determine cada Parte, en los que consten, para cada adquisición y entrega, los pormenores de la cantidad, fecha, proveedor y persona que las recibe.

4. Las Partes procurarán, por los procedimientos adecuados y teniendo en cuenta las prácticas profesionales y comerciales de sus países, que la información acerca de la adquisición y entrega de las sustancias de la Lista III por los minoristas, las instituciones de hospitalización y asistencia y las instituciones científicas pueda consultarse fácilmente.

5. Con respecto a las sustancias de la Lista IV, las Partes exigirán que los fabricantes, exportadores e importadores lleven registros, en la forma que determine cada Parte, en los que consten las cantidades fabricadas, exportadas e importadas.

6. Las Partes exigirán a los fabricantes de preparados exentos de conformidad con el párrafo 3 del artículo 3 que lleven registros en los que conste la cantidad de cada sustancia sicotrópica utilizada en la fabricación de un preparado exento, y la naturaleza, cantidad total y destino inicial del preparado exento fabricado con esa sustancia.

7. Las Partes procurarán que los registros e información mencionados en el presente artículo que se requieran para los informes previstos en el artículo 16 se conserven como mínimo durante dos años.

ARTICULO 12

Disposiciones relativas al comercio internacional

1. a) Toda Parte que permita la exportación o importación de sustancias de las Listas I o II exigirá que se obtenga una autorización separada de importación o exportación, en un formulario que establecerá la Comisión, para cada exportación o importación, ya se trate de una o más sustancias.  
b) En dicha autorización se indicará la denominación común internacional de la sustancia o, en su defecto, la designación de la sustancia en la Lista; la cantidad que ha de exportarse o importarse, la forma farmacéutica, el nombre y dirección del exportador y del importador, y el período dentro del cual ha de efectuarse la exportación o importación. Si la sustancia se exporta o se importa en forma de preparado, deberá indicarse además el nombre del preparado, si existe. La autorización de exportación indicará, además, el número y la fecha de la autorización de importación y la autoridad que la ha expedido.  
c) Antes de conceder una autorización de exportación, las Partes exigirán que se presente una autorización de importación, expedida por las autoridades competentes del país o región de importación, que acredite que ha sido aprobada la importación de la sustancia o de las sustancias que se mencionan en ella, y tal autorización deberá ser presentada por la persona o el establecimiento que solicite la autorización de exportación.  
d) Cada expedición deberá ir acompañada de una copia de la autorización de exportación, de la que el gobierno que la haya expedido enviará una copia al gobierno del país o región de importación.  
e) Una vez efectuada la importación, el gobierno del país o región de importación devolverá la autorización de exportación al gobierno del país o región de exportación con una nota que acredite la cantidad efectivamente importada.
2. a) Las Partes exigirán que para cada exportación de sustancias de la Lista III los exportadores preparen una declaración por triplicado, extendida en un formulario según un modelo establecido por la Comisión, con la información siguiente:
  - i) el nombre y dirección del exportador y del importador;
  - ii) la denominación común internacional de la sustancia o, en su defecto, la designación de la sustancia en la Lista;
  - iii) la cantidad y la forma farmacéutica en que la sustancia se exporte y, si se hace en forma de preparado, el nombre del preparado, si existe; y
  - iv) la fecha de envío.  
b) Los exportadores presentarán a las autoridades competentes de su país o región dos copias de esta declaración y adjuntarán a su envío la tercera copia.

c) La Parte de cuyo territorio se haya exportado una sustancia de la Lista III enviará a las autoridades competentes del país o región de importación, lo más pronto posible y, en todo caso, dentro de los noventa días siguientes a la fecha de envío, por correo certificado con ruego de acuse de recibo, una copia de la declaración recibida del exportador.

d) Las Partes podrán exigir que, al recibir la expedición, el importador remita a las autoridades competentes de su país o región la copia que acompañe a la expedición, debidamente endosada, indicando las cantidades recibidas y la fecha de su recepción.

3. Respecto de las sustancias de las Listas I y II se aplicarán las siguientes disposiciones adicionales:

a) Las Partes ejercerán en los puertos francos y en las zonas francas la misma supervisión y fiscalización que en otras partes de su territorio, sin perjuicio de que puedan aplicar medidas más severas.

b) Quedarán prohibidas las exportaciones dirigidas a un apartado postal o a un banco a la cuenta de una persona distinta de la designada en la autorización de exportación.

c) Quedarán prohibidas las exportaciones de sustancias de la Lista I dirigidas a un almacén de aduanas. Quedarán prohibidas las exportaciones de sustancias de la Lista II dirigidas a un almacén de aduanas, a menos que en la autorización de importación presentada por la persona o el establecimiento que solicita la autorización de exportación, el gobierno del país importador acredite que ha aprobado la importación para su depósito en un almacén de aduanas. En ese caso, la autorización de exportación acreditará que la exportación se hace con ese destino. Para retirar una expedición consignada al almacén de aduanas será necesario un permiso de las autoridades a cuya jurisdicción esté sometido el almacén y, si se destina al extranjero, se considerará como una nueva exportación en el sentido del presente Convenio.

d) Las expediciones que entren en el territorio de una Parte o salgan del mismo sin ir acompañadas de una autorización de exportación serán detenidas por las autoridades competentes.

e) Ninguna Parte permitirá que pasen a través de su territorio sustancias expedidas a otro país, sean o no descargadas del vehículo que las transporta, a menos que se presente a las autoridades competentes de esa Parte una copia de la autorización de exportación correspondiente a la expedición.

f) Las autoridades competentes de un país o región que hayan permitido el tránsito de una expedición de sustancias deberán adoptar todas las medidas necesarias para impedir que se dé a la expedición un destino distinto del indicado en la copia de la autorización de exportación que la acompañe, a menos que el gobierno del país o región por el que pase la expedición autorice el cambio de destino. El gobierno del país o

región de tránsito considerará todo cambio de destino que se solicite como una exportación del país o región de tránsito al país o región de nuevo destino. Si se autoriza el cambio de destino, las disposiciones del apartado e) del párrafo 1 serán también aplicadas entre el país o región de tránsito y el país o región del que procedía originalmente la expedición.

g) Ninguna expedición de sustancias, tanto si se halla en tránsito como depositada en un almacén de aduanas, podrá ser sometida a proceso alguno que pueda modificar la naturaleza de la sustancia. Tampoco podrá modificarse su embalaje sin permiso de las autoridades competentes.

h) Las disposiciones de los apartados e) a g) relativas al paso de sustancias a través del territorio de una Parte no se aplicarán cuando la expedición de que se trate sea transportada por una aeronave que no aterrice en el país o región de tránsito. Si la aeronave aterriza en tal país o región, esas disposiciones serán aplicadas en la medida en que las circunstancias lo requieran.

i) Las disposiciones de este párrafo se entenderán sin perjuicio de las disposiciones de cualquier acuerdo internacional que limite la fiscalización que pueda ser ejercida por cualquiera de las Partes sobre esas sustancias en tránsito.

#### ARTICULO 13

##### Prohibición y restricciones a la exportación e importación

1. Una Parte podrá notificar a todas las demás Partes, por conducto del Secretario General, que prohíbe la importación en su país o en una de sus regiones de una o más de las sustancias de la Lista II, III o IV que especifique en su notificación. En toda notificación de este tipo deberá indicarse el nombre de la sustancia, según su designación en la Lista II, III o IV.
2. Cuando a una Parte le haya sido notificada una prohibición en virtud del párrafo 1, tomará medidas para asegurar que no se exporte ninguna de las sustancias especificadas en la notificación al país o a una de las regiones de la Parte que haya hecho tal notificación.
3. No obstante lo dispuesto en los párrafos precedentes, la Parte que haya hecho una notificación de conformidad con el párrafo 1 podrá autorizar en virtud de una licencia especial en cada caso la importación de cantidades determinadas de dichas sustancias o de preparados que contengan dichas sustancias. La autoridad del país importador que expida la licencia enviará dos copias de la licencia especial de importación, indicando el nombre y dirección del importador y del exportador, a la autoridad competente del país o región de exportación, la cual podrá entonces autorizar al exportador a que efectúe el envío. El envío irá acompañado de una copia de la licencia especial de importación, debidamente endosada por la autoridad competente del país o región de exportación.

#### ARTICULO 14

Disposiciones especiales relativas al transporte de sustancias  
sicotrópicas en los botiquines de primeros auxilios de buques,  
aeronaves u otras formas de transporte público de las  
líneas internacionales

1. El transporte internacional en buques, aeronaves u otras formas de transporte público internacional, tales como los ferrocarriles y autobuses internacionales, de las cantidades limitadas de sustancias de la Lista II, III o IV necesarias para la prestación de primeros auxilios o para casos urgentes en el curso del viaje no se considerará como exportación, importación o tránsito por un país en el sentido de este Convenio.
2. Deberán adoptarse las precauciones adecuadas por el país de la matrícula para evitar que se haga un uso inadecuado de las sustancias a que se refiere el párrafo 1 o su desviación para fines ilícitos. La Comisión recomendará dichas precauciones, en consulta con las organizaciones internacionales pertinentes.
3. Las sustancias transportadas en buques, aeronaves u otras formas de transporte público internacional, tales como los ferrocarriles y autobuses internacionales, de conformidad con lo dispuesto en el párrafo 1 estarán sujetas a las leyes, reglamentos, permisos y licencias del país de la matrícula, sin perjuicio del derecho de las autoridades locales competentes a efectuar comprobaciones e inspecciones y a adoptar otras medidas de fiscalización a bordo de esos medios de transporte. La administración de dichas sustancias en caso de urgente necesidad no se considerará una violación de las disposiciones del párrafo 1 del artículo 9.

#### ARTICULO 15

Inspección

Las Partes mantendrán un sistema de inspección de los fabricantes, exportadores, importadores, mayoristas y minoristas de sustancias sicotrópicas y de las instituciones médicas y científicas que hagan uso de tales sustancias. Las Partes dispondrán que se efectúen inspecciones, con la frecuencia que juzguen necesaria, de los locales, existencias y registros.

#### ARTICULO 16

Informes que deben suministrar las Partes

1. Las Partes suministrarán al Secretario General los datos que la Comisión pueda pedir por ser necesarios para el desempeño de sus funciones y, en particular, un informe anual sobre la aplicación del Convenio en sus territorios que incluirá datos sobre:

a) las modificaciones importantes introducidas en sus leyes y reglamentos relativos a las sustancias sicotrópicas; y

b) los acontecimientos importantes en materia de uso indebido y tráfico ilícito de sustancias sicotrópicas ocurridos en sus territorios.

2. Las Partes notificarán también al Secretario General el nombre y dirección de las autoridades gubernamentales a que se hace referencia en el apartado f) del artículo 7, en el artículo 12 y en el párrafo 3 del artículo 13. El Secretario General distribuirá a todas las Partes dicha información.

3. Las Partes presentarán, lo antes posible después de acaecidos los hechos, un informe al Secretario General respecto de cualquier caso de tráfico ilícito de sustancias sicotrópicas, así como de cualquier decomiso procedente de tráfico ilícito, que consideren importantes ya sea:

- a) porque revelen nuevas tendencias;
- b) por las cantidades de que se trate;
- c) por arrojar luz sobre las fuentes de que provienen las sustancias; o
- d) por los métodos empleados por los traficantes ilícitos.

Se transmitirán copias del informe de conformidad con lo dispuesto en el apartado b) del artículo 21.

4. Las Partes presentarán a la Junta informes estadísticos anuales, establecidos de conformidad con los formularios preparados por la Junta:

a) por lo que respecta a cada una de las sustancias de las Listas I y II, sobre las cantidades fabricadas, exportadas e importadas por cada país o región y sobre las existencias en poder de los fabricantes;

b) por lo que respecta a cada una de las sustancias de las Listas III y IV, sobre las cantidades fabricadas y sobre las cantidades totales exportadas e importadas;

c) por lo que respecta a cada una de las sustancias de las Listas II y III, sobre las cantidades utilizadas en la fabricación de preparados exentos; y

d) por lo que respecta a cada una de las sustancias que no sean las de la Lista I, sobre las cantidades utilizadas con fines industriales, de conformidad con el apartado b) del artículo 4.

Las cantidades fabricadas a que se hace referencia en los apartados a) y b) de este párrafo no comprenden las cantidades fabricadas de preparados.

5. Toda Parte facilitará a la Junta, a petición de ésta, datos estadísticos complementarios relativos a períodos ulteriores sobre las cantidades de cualquier sustancia determinada de las Listas III y IV exportadas e importadas por cada país o región. Dicha Parte podrá pedir que la Junta considere confidenciales tanto su petición de datos como los datos suministrados de conformidad con el presente párrafo.

6. Las Partes facilitarán la información mencionada en los párrafos 1 y 4 del modo y en la fecha que soliciten la Comisión o la Junta.



#### ARTICULO 17

##### Funciones de la Comisión

1. La Comisión podrá examinar todas las cuestiones relacionadas con los objetivos de este Convenio y con la aplicación de sus disposiciones y podrá hacer recomendaciones al efecto.
2. Las decisiones de la Comisión previstas en los artículos 2 y 3 se adoptarán por una mayoría de dos tercios de los miembros de la Comisión.

#### ARTICULO 18

##### Informes de la Junta

1. La Junta preparará informes anuales sobre su labor; dichos informes contendrán un análisis de los datos estadísticos de que disponga la Junta y, cuando proceda, una reseña de las aclaraciones hechas por los gobiernos o que se les hayan pedido, si las hubiere, junto con las observaciones y recomendaciones que la Junta desee hacer. La Junta podrá preparar los informes complementarios que considere necesarios. Los informes serán sometidos al Consejo por intermedio de la Comisión, que formulará las observaciones que estime oportunas.
2. Los informes de la Junta serán comunicados a las Partes y publicados posteriormente por el Secretario General. Las Partes permitirán que se distribuyan sin restricciones.

#### ARTICULO 19

##### Medidas de la Junta para asegurar la ejecución de las disposiciones del Convenio

- a) Si, como resultado del examen de la información presentada por los gobiernos a la Junta o de la información comunicada por los órganos de las Naciones Unidas, la Junta tiene razones para creer que el incumplimiento de las disposiciones de este Convenio por un país o región pone gravemente en peligro los objetivos del Convenio, la Junta tendrá derecho a pedir aclaraciones al gobierno del país o región interesado. A reserva del derecho de la Junta, a que se hace referencia en el apartado c), de señalar el asunto a la atención de las Partes, del Consejo y de la Comisión, la Junta considerará como confidencial cualquier petición de información o cualquier aclaración de un gobierno de conformidad con este apartado.
- b) Después de tomar una decisión de conformidad con el apartado a), la Junta, si lo estima necesario, podrá pedir al gobierno interesado que adopte las medidas correctivas que considere necesarias en las circunstancias del caso para la ejecución de las disposiciones de este Convenio.

c) Si la Junta comprueba que el gobierno interesado no ha dado aclaraciones satisfactorias después de haber sido invitado a hacerlo de conformidad con el apartado a), o no ha tomado las medidas correctivas que se le ha invitado a tomar de conformidad con el apartado b), podrá señalar el asunto a la atención de las Partes, del Consejo y de la Comisión.

2. La Junta, al señalar un asunto a la atención de las Partes, del Consejo y de la Comisión de conformidad con el apartado c) del párrafo 1, podrá, si lo estima necesario, recomendar a las Partes que suspendan la exportación, importación, o ambas cosas, de ciertas sustancias sicotrópicas desde el país o región interesado o hacia ese país o región, ya sea durante un período determinado o hasta que la Junta considere aceptable la situación en ese país o región. El Estado interesado podrá plantear la cuestión ante el Consejo.

3. La Junta tendrá derecho a publicar un informe sobre cualquier asunto examinado de conformidad con las disposiciones de este artículo y a comunicarlo al Consejo, el cual lo transmitirá a todas las Partes. Si la Junta publica en este informe una decisión tomada de conformidad con este artículo, o cualquier información al respecto, deberá publicar también en tal informe las opiniones del gobierno interesado si este último así lo pide.

4. En todo caso, si una decisión de la Junta publicada de conformidad con este artículo no es unánime, se indicarán las opiniones de la minoría.

5. Se invitará a participar en las reuniones de la Junta en que se examine una cuestión de conformidad con el presente artículo a cualquier Estado interesado directamente en dicha cuestión.

6. Las decisiones de la Junta de conformidad con este artículo se tomarán por mayoría de dos tercios del número total de miembros de la Junta.

7. Las disposiciones de los párrafos anteriores se aplicarán también en el caso de que la Junta tenga razones para creer que una decisión tomada por una Parte de conformidad con el párrafo 7 del artículo 2 pone gravemente en peligro los objetivos del presente Convenio.

## ARTICULO 20

### Medidas contra el uso indebido de sustancias sicotrópicas

1. Las Partes adoptarán todas las medidas posibles para prevenir el uso indebido de sustancias sicotrópicas y asegurar la pronta identificación, tratamiento, educación, postratamiento, rehabilitación y readaptación social de las personas afectadas, y coordinarán sus esfuerzos en este sentido.

2. Las Partes fomentarán en la medida de lo posible la formación de personal para el tratamiento, postratamiento, rehabilitación y readaptación social de quienes hagan uso indebido de sustancias sicotrópicas.

3. Las Partes prestarán asistencia a las personas cuyo trabajo así lo exija para que lleguen a conocer los problemas del uso indebido de sustancias sicotrópicas y de su prevención, y fomentarán asimismo ese conocimiento entre el público en general, si existe el peligro de que se difunda el uso indebido de tales sustancias.

#### ARTICULO 21

##### Lucha contra el tráfico ilícito

Teniendo debidamente en cuenta sus sistemas constitucional, legal y administrativo, las Partes:

- a) asegurarán en el plano nacional la coordinación de la acción preventiva y represiva contra el tráfico ilícito; para ello podrán designar un servicio apropiado que se encargue de dicha coordinación;
- b) se ayudarán mutuamente en la lucha contra el tráfico ilícito de sustancias sicotrópicas, y en particular transmitirán inmediatamente a las demás Partes directamente interesadas, por la vía diplomática o por conducto de las autoridades competentes designadas por las Partes para este fin, una copia de cualquier informe enviado al Secretario General en virtud del artículo 16 después de descubrir un caso de tráfico ilícito o de efectuar un decomiso;
- c) cooperarán estrechamente entre sí y con las organizaciones internacionales competentes de que sean miembros para mantener una lucha coordinada contra el tráfico ilícito;
- d) velarán por que la cooperación internacional de los servicios adecuados se efectúe en forma expedita; y
- e) cuidarán de que, cuando se transmitan de un país a otro los autos para el ejercicio de una acción judicial, la transmisión se efectúe en forma expedita a los órganos designados por las Partes; este requisito no prejuga el derecho de una Parte a exigir que se le envíen los autos por la vía diplomática.

#### ARTICULO 22

##### Disposiciones penales

1. a) A reserva de lo dispuesto en su Constitución, cada una de las Partes considerará como delito, si se comete intencionalmente, todo acto contrario a cualquier ley o reglamento que se adopte en cumplimiento de las obligaciones impuestas por este Convenio y dispondrá lo necesario para que los delitos graves sean sancionados en forma adecuada, especialmente con penas de prisión u otras penas de privación de libertad.
- b) No obstante, cuando las personas que hagan uso indebido de sustancias sicotrópicas hayan cometido esos delitos, las Partes podrán, en vez de declararlas culpables o de sancionarlas penalmente, o, además de sancionarlas, someterlas a medidas de tratamiento, educación, postratamiento, rehabilitación y readaptación social, de conformidad con lo dispuesto en el párrafo 1 del artículo 20.

2. A reserva de las limitaciones que imponga la Constitución respectiva, el sistema jurídico y la legislación nacional de cada Parte:

- a) 1) si se ha cometido en diferentes países una serie de actos relacionados entre sí que constituyan delitos de conformidad con el párrafo 1, cada uno de esos actos será considerado como un delito distinto;
- ii) la participación deliberada o la confabulación para cometer cualquiera de esos actos, así como la tentativa de cometerlos, los actos preparatorios y operaciones financieras relativos a los mismos, se considerarán como delitos, tal como se dispone en el párrafo 1;
- iii) las sentencias condenatorias pronunciadas en el extranjero por esos delitos serán computadas para determinar la reincidencia; y
- iv) los referidos delitos graves cometidos tanto por nacionales como por extranjeros serán juzgados por la Parte en cuyo territorio se haya cometido el delito, o por la Parte en cuyo territorio se encuentre el delincuente, si no procede la extradición de conformidad con la ley de la Parte a la cual se la solicita, y si dicho delincuente no ha sido ya procesado y sentenciado.

b) Es deseable que los delitos a que se refieren el párrafo 1 y el inciso ii) del apartado a) del párrafo 2 se incluyan entre los delitos que dan lugar a extradición en todo tratado de extradición concertado o que pueda concertarse entre las Partes, y sean delitos que den lugar a extradición entre cualesquiera de las Partes que no subordinen la extradición a la existencia de un tratado o acuerdo de reciprocidad, a reserva de que la extradición sea concedida con arreglo a la legislación de la Parte a la que se haya pedido, y de que esta Parte tenga derecho a negarse a proceder a la detención o a conceder la extradición si sus autoridades competentes consideran que el delito no es suficientemente grave.

3. Toda sustancia sicotrópica, toda otra sustancia y todo utensilio, empleados en la comisión de cualquiera de los delitos mencionados en los párrafos 1 y 2 o destinados a tal fin, podrán ser objeto de aprehensión y decomiso.

4. Las disposiciones del presente artículo quedarán sujetas a las disposiciones de la legislación nacional de la Parte interesada en materia de jurisdicción y competencia.

5. Ninguna de las disposiciones del presente artículo afectará al principio de que los delitos a que se refiere han de ser definidos, perseguidos y sancionados de conformidad con la legislación nacional de cada Parte.

#### ARTICULO 23

##### Aplicación de medidas nacionales de fiscalización más estrictas que las establecidas por este Convenio

Una Parte podrá adoptar medidas de fiscalización más estrictas o rigurosas que las previstas en este Convenio si, a su juicio, tales medidas son convenientes o necesarias para proteger la salud y el bienestar públicos.

#### ARTICULO 24

##### Gastos de los órganos internacionales motivados por la aplicación de las disposiciones del presente Convenio

Los gastos de la Comisión y de la Junta en relación con el cumplimiento de sus funciones respectivas conforme al presente Convenio serán sufragados por las Naciones Unidas en la forma que decida la Asamblea General. Las Partes que no sean Miembros de las Naciones Unidas contribuirán a sufragar dichos gastos con las cantidades que la Asamblea General considere equitativas y fije ocasionalmente, previa consulta con los gobiernos de aquellas Partes.

#### ARTICULO 25

##### Procedimiento para la admisión, firma, ratificación y adhesión

1. Los Estados Miembros de las Naciones Unidas, los Estados no miembros de las Naciones Unidas que sean miembros de un organismo especializado de las Naciones Unidas o del Organismo Internacional de Energía Atómica, o Partes en el Estatuto de la Corte Internacional de Justicia, así como cualquier otro Estado invitado por el Consejo podrán ser Partes en el presente Convenio:

- a) firmándolo; o
- b) ratificándolo después de haberlo firmado con la reserva de ratificación; o
- c) adhiriéndose a él.

2. El presente Convenio quedará abierto a la firma hasta el 1º de enero de 1972 inclusive. Después de esta fecha quedará abierto a la adhesión.

3. Los instrumentos de ratificación o adhesión se depositarán ante el Secretario General.

#### ARTICULO 26

##### Entrada en vigor

1. El presente Convenio entrará en vigor el nonagésimo día siguiente a la fecha en que cuarenta de los Estados mencionados en el párrafo 1 del artículo 25 lo hayan firmado sin reserva de ratificación o hayan depositado sus instrumentos de ratificación o de adhesión.

2. Con respecto a cualquier otro Estado que lo firme sin reserva de ratificación, o que deposite un instrumento de ratificación o adhesión después de la última firma o el último depósito mencionados en el párrafo precedente, este Convenio entrará en vigor el noagésimo día siguiente a la fecha de su firma o a la fecha de depósito de su instrumento de ratificación o de adhesión.

#### ARTICULO 27

##### Aplicación territorial

El presente Convenio se aplicará a todos los territorios no metropolitanos cuya representación internacional ejerza una de las Partes, salvo cuando se requiera el consentimiento previo de tal territorio en virtud de la Constitución de la Parte o del territorio interesado, o de la costumbre. En ese caso, la Parte tratará de obtener lo antes posible el necesario consentimiento del territorio y, una vez obtenido, lo notificará al Secretario General. El presente Convenio se aplicará al territorio o territorios mencionados en dicha notificación, a partir de la fecha en que la reciba el Secretario General. En los casos en que no se requiera el consentimiento previo del territorio no metropolitano, la Parte interesada declarará, en el momento de la firma, de la ratificación o de la adhesión, a qué territorio o territorios no metropolitanos se aplica el presente Convenio.

#### ARTICULO 28

##### Regiones a que se refiere el Convenio

1. Cualquiera de las Partes podrá notificar al Secretario General que, a los efectos del presente Convenio, su territorio está dividido en dos o más regiones, o que dos o más de éstas se consideran una sola región.
2. Dos o más Partes podrán notificar al Secretario General que, a consecuencia del establecimiento de una unión aduanera entre ellas, constituyen una región a los efectos del Convenio.
3. Toda notificación hecha con arreglo a los párrafos 1 ó 2 surtirá efecto el 1º de enero del año siguiente a aquel en que se haya hecho la notificación.

#### ARTICULO 29

##### Denuncia

1. Una vez transcurridos dos años a contar de la fecha de entrada en vigor del presente Convenio toda Parte, en su propio nombre o en el de cualquiera de los territorios cuya representación internacional ejerza y que haya retirado el consentimiento dado según lo dispuesto en el artículo 27, podrá denunciar el presente Convenio mediante un instrumento escrito depositado en poder del Secretario General.

2. Si el Secretario General recibe la denuncia antes del 1º de julio de cualquier año o en dicho día, ésta surtirá efecto a partir del 1º de enero del año siguiente, y si la recibe después del 1º de julio, la denuncia surtirá efecto como si hubiera sido recibida antes del 1º de julio del año siguiente o en ese día.
3. El presente Convenio cesará de estar en vigor si, a consecuencia de las denuncias formuladas de conformidad con los párrafos 1 y 2, dejan de cumplirse las condiciones estipuladas en el párrafo 1 del artículo 26 para su entrada en vigor.

#### ARTICULO 30

##### Enmiendas

1. Cualquiera de las Partes podrá proponer una enmienda a este Convenio. El texto de cualquier enmienda así propuesta y los motivos de la misma serán comunicados al Secretario General quien, a su vez, los comunicará a las Partes y al Consejo. El Consejo podrá decidir:

- a) que se convoque una conferencia de conformidad con el párrafo 4 del Artículo 62 de la Carta de las Naciones Unidas para considerar la enmienda propuesta; o
- b) que se pregunte a las Partes si aceptan la enmienda propuesta y se les pida que presenten al Consejo comentarios acerca de la misma.

2. Cuando una propuesta de enmienda transmitida con arreglo a lo dispuesto en el apartado b) del párrafo 1 no haya sido rechazada por ninguna de las Partes dentro de los dieciocho meses después de haber sido transmitida, entrará automáticamente en vigor. No obstante, si cualquiera de las Partes rechaza una propuesta de enmienda, el Consejo podrá decidir, teniendo en cuenta las observaciones recibidas de las Partes, si ha de convocarse una conferencia para considerar tal enmienda.

#### ARTICULO 31

##### Controversias

1. Si surge una controversia acerca de la interpretación o de la aplicación del presente Convenio entre dos o más Partes éstas se consultarán con el fin de resolverla por vía de negociación, investigación, mediación, conciliación, arbitraje, recurso a órganos regionales, procedimiento judicial u otros recursos pacíficos que ellas elijan.
2. Cualquier controversia de esta índole que no haya sido resuelta en la forma indicada será sometida, a petición de cualquiera de las partes en la controversia, a la Corte Internacional de Justicia.

## ARTICULO 32

### Reservas

1. Sólo se admitirán las reservas que se formulen con arreglo a lo dispuesto en los párrafos 2, 3 y 4 del presente artículo.
2. Al firmar el Convenio, ratificarlo o adherirse a él, todo Estado podrá formular reservas a las siguientes disposiciones del mismo:
  - a) artículo 19, párrafos 1 y 2;
  - b) artículo 27; y
  - c) artículo 31.
3. Todo Estado que quiera ser Parte en el Convenio, pero que desee ser autorizado para formular reservas distintas de las mencionadas en los párrafos 2 y 4, podrá notificar su intención al Secretario General. A menos que dentro de un plazo de doce meses, a contar de la fecha de la comunicación de la reserva por el Secretario General, dicha reserva sea objetada por un tercio de los Estados que hayan firmado el Convenio sin reserva de ratificación, que lo hayan ratificado o que se hayan adherido a él antes de expirar dicho plazo, la reserva se considerará autorizada, quedando entendido, sin embargo, que los Estados que hayan formulado objeciones a esa reserva no estarán obligados a asumir, para con el Estado que la formuló, ninguna obligación jurídica emanada del presente Convenio que sea afectada por la dicha reserva.
4. Todo Estado en cuyo territorio crezcan en forma silvestre plantas que contengan sustancias sicotrópicas de la Lista I y que se hayan venido usando tradicionalmente por ciertos grupos reducidos, claramente determinados, en ceremonias mágico-religiosas, podrá, en el momento de la firma, de la ratificación o de la adhesión, formular la reserva correspondiente, en relación a lo dispuesto por el artículo 7 del presente Convenio, salvo en lo que respecta a las disposiciones relativas al comercio internacional.
5. El Estado que haya formulado reservas podrá en todo momento, mediante notificación por escrito al Secretario General, retirar todas o parte de sus reservas.

## ARTICULO 33

### Notificaciones

El Secretario General notificará a todos los Estados mencionados en el párrafo 1 del artículo 25:

- a) las firmas, ratificaciones y adhesiones conforme al artículo 25;
- b) la fecha en que el presente Convenio entre en vigor conforme al artículo 26;
- c) las denuncias hechas conforme al artículo 29; y
- d) las declaraciones y notificaciones hechas conforme a los artículos 27, 28, 30 y 32.



EN FE DE LO CUAL, los infrascritos, debidamente autorizados, han firmado el presente Convenio en nombre de sus gobiernos respectivos.

HECHO EN VIENA, el vigésimo primer día del mes de febrero de mil novecientos setenta y uno, en un solo ejemplar cuyos textos chino, español, francés, inglés y ruso son igualmente auténticos. El Convenio será depositado ante el Secretario General de las Naciones Unidas quien transmitirá copias certificadas conformes del mismo a todos los Miembros de las Naciones Unidas y a todos los demás Estados mencionados en el párrafo 1 del artículo 25.



**CONVENTION  
SUR LES  
SUBSTANCES PSYCHOTROPES**



**NATIONS UNIES  
1971**



CONVENTION SUR LES SUBSTANCES PSYCHOTROPES

PREAMBULE

Les Parties,

Soucieuses de la santé physique et morale de l'humanité,

Préoccupées par le problème de santé publique et le problème social qui résultent de l'abus de certaines substances psychotropes,

Déterminées à prévenir et à combattre l'abus de ces substances et le trafic illicite auquel il donne lieu,

Considérant qu'il est nécessaire de prendre des mesures rigoureuses pour limiter l'usage de ces substances à des fins légitimes,

Reconnaissant que l'utilisation des substances psychotropes à des fins médicales et scientifiques est indispensable et que la possibilité de se procurer des substances à ces fins ne devrait faire l'objet d'aucune restriction injustifiée,

Croyant que pour être efficaces les mesures prises contre l'abus de ces substances doivent être coordonnées et universelles,

Reconnaissant la compétence de l'Organisation des Nations Unies en matière de contrôle des substances psychotropes et désirant que les organes internationaux intéressés exercent leur activité dans le cadre de cette Organisation,

Convaincues qu'une convention internationale est nécessaire pour réaliser ces fins,

Conviennent de ce qui suit :

## ARTICLE PREMIER

### Glossaire

Sauf indication expresse en sens contraire, ou sauf si le contexte exige qu'il en soit autrement, les expressions suivantes ont dans la présente Convention les significations indiquées ci-dessous :

- a) L'expression "Conseil" désigne le Conseil économique et social des Nations Unies.
- b) L'expression "Commission" désigne la Commission des stupéfiants du Conseil.
- c) L'expression "Organe" désigne l'Organe international de contrôle des stupéfiants institué en vertu de la Convention unique sur les stupéfiants de 1961.
- d) L'expression "Secrétaire général" désigne le Secrétaire général de l'Organisation des Nations Unies.
- e) L'expression "Substance psychotrope" désigne toute substance, qu'elle soit d'origine naturelle ou synthétique, ou tout produit naturel du Tableau I, II, III ou IV.
- f) L'expression "préparation" désigne :
  - i) Une solution ou un mélange, quel que soit son état physique, contenant une ou plusieurs substances psychotropes, ou
  - ii) une ou plusieurs substances psychotropes divisées en unités de prise.
- g) Les expressions "Tableau I", "Tableau II", "Tableau III" et "Tableau IV" désignent les listes de substances psychotropes portant les numéros correspondants, annexées à la présente Convention, qui pourront être modifiées, conformément à l'article 2.
- h) Les expressions "exportation" et "importation" désignent, chacune dans son acception particulière, le transfert matériel d'une substance psychotrope d'un Etat dans un autre Etat.
- i) L'expression "fabrication" désigne toutes les opérations permettant d'obtenir des substances psychotropes, et comprend la purification et la transformation de substances psychotropes en d'autres substances psychotropes. Cette expression comprend aussi la fabrication de préparations autres que celles qui sont faites, sur ordonnance, dans une pharmacie.
- j) L'expression "trafic illicite" désigne la fabrication ou le trafic de substances psychotropes, effectués contrairement aux dispositions de la présente Convention.
- k) L'expression "région" désigne toute partie d'un Etat qui, en vertu de l'article 28, est traitée comme une entité distincte aux fins de la présente Convention.
- l) L'expression "locaux" désigne les bâtiments, les parties de bâtiments ainsi que le terrain affecté auxdits bâtiments ou aux parties desdits bâtiments.

## ARTICLE 2

### Champ d'application du contrôle des substances

1. Si une Partie ou l'Organisation mondiale de la santé est en possession de renseignements se rapportant à une substance non encore soumise au contrôle international qui, à son avis, peuvent rendre nécessaire son adjonction à l'un des Tableaux de la présente Convention, elle adressera au Secrétaire général une notification accompagnée de tous les renseignements pertinents à l'appui. Cette procédure sera de même appliquée lorsqu'une Partie ou l'Organisation mondiale de la santé sera en possession de renseignements qui justifient le transfert d'une substance d'un Tableau à un autre, ou la suppression de son inscription à l'un des Tableaux.
  2. Le Secrétaire général communiquera cette notification, ainsi que les renseignements qu'il jugera pertinents, aux Parties, à la Commission et, si la notification a été faite par une Partie, à l'Organisation mondiale de la santé.
  3. S'il résulte des renseignements accompagnant cette notification que ladite substance est susceptible d'être inscrite au Tableau I ou au Tableau II en vertu du paragraphe 4, les Parties examineront, à la lumière de tous les renseignements dont elles disposeront, la possibilité d'appliquer à titre provisoire à cette substance toutes les mesures de contrôle applicables aux substances du Tableau I ou du Tableau II, selon le cas.
  4. Si l'Organisation mondiale de la santé constate :
    - a) que ladite substance peut provoquer
      - i) 1) un état de dépendance, et
      - 2) une stimulation ou une dépression du système nerveux central donnant lieu à des hallucinations ou à des troubles de la fonction motrice ou du jugement ou du comportement ou de la perception ou de l'humeur, ou
    - ii) des abus et des effets nocifs comparables à ceux d'une substance du Tableau I, II, III ou IV, et
  - b) qu'il existe des raisons suffisantes de croire que la substance donne ou risque de donner lieu à des abus tels qu'elle constitue un problème de santé publique et un problème social justifiant qu'elle soit placée sous contrôle international,
- elle communiquera à la Commission une évaluation de cette substance, où elle indiquera notamment la mesure dans laquelle la substance donne ou risque de donner lieu à des abus, le degré de gravité du problème de santé publique et du problème social et le degré d'utilité de la substance en thérapeutique, ainsi que des recommandations sur les mesures éventuelles de contrôle auxquelles il serait opportun de l'assujettir à la lumière de cette évaluation.

5. Tenant compte de la communication de l'Organisation mondiale de la santé, dont les évaluations seront déterminantes en matière médicale et scientifique, et prenant en considération les facteurs d'ordre économique, social, juridique, administratif et tous autres facteurs qu'elle pourra juger pertinents, la Commission pourra ajouter ladite substance au Tableau I, II, III ou IV. Elle pourra demander des renseignements complémentaires à l'Organisation mondiale de la santé ou à d'autres sources appropriées.

6. Si une notification faite en vertu du paragraphe 1 a trait à une substance déjà inscrite à l'un des Tableaux, l'Organisation mondiale de la santé transmettra à la Commission ses nouvelles constatations ainsi que toute nouvelle évaluation de cette substance qu'elle pourra faire conformément aux dispositions du paragraphe 4 et toutes nouvelles recommandations portant sur des mesures de contrôle qui pourront lui paraître appropriées à la lumière de ladite évaluation. La Commission, tenant compte de la communication reçue de l'Organisation mondiale de la santé conformément au paragraphe 5, ainsi que des facteurs énumérés dans ledit paragraphe, pourra décider de transférer cette substance d'un Tableau à un autre, ou de supprimer son inscription aux Tableaux.

7. Toute décision de la Commission prise en vertu du présent article sera communiquée par le Secrétaire général à tous les Etats Membres de l'Organisation des Nations Unies, aux Etats non membres Parties à la présente Convention, à l'Organisation mondiale de la santé et à l'Organe. Cette décision prendra pleinement effet pour chaque Partie 180 jours après la date de la communication, sauf pour une Partie qui, pendant cette période, et au sujet d'une décision ayant pour effet d'ajouter une substance à un Tableau, aura informé par écrit le Secrétaire général qu'en raison de circonstances exceptionnelles elle n'est pas en mesure de soumettre cette substance à toutes les dispositions de la Convention applicables aux substances de ce Tableau. Une telle notification exposera les motifs de cette décision exceptionnelle. Nonobstant cette notification, chaque Partie devra appliquer au minimum les mesures de contrôle énumérées ci-après.

a) La Partie qui a notifié au Secrétaire général une telle décision au sujet d'une substance jusque-là non soumise au contrôle et ajoutée au Tableau I, tiendra compte, autant que possible, des mesures de contrôle spéciales énumérées à l'article 7 et, en ce qui concerne cette substance, devra :

- i) exiger des licences pour sa fabrication, son commerce et sa distribution, conformément aux dispositions prévues par l'article 8 pour les substances du Tableau II;
- ii) exiger qu'elle ne soit fournie ou dispensée que sur ordonnance médicale, conformément aux dispositions prévues par l'article 9 pour les substances du Tableau II;



- iii) se conformer aux obligations relatives à l'exportation et à l'importation énoncées à l'article 12, sauf à l'égard d'une autre Partie ayant adressé au Secrétaire général une notification au sujet de la substance en question;
- iv) se conformer aux obligations énoncées pour les substances du Tableau II à l'article 13, portant interdiction ou restrictions à l'exportation et à l'importation;
- v) fournir à l'Organe des rapports statistiques conformément aux dispositions de l'alinéa a) du paragraphe 4 de l'article 16; et
- vi) prendre des mesures conformes aux dispositions de l'article 22 en vue de réprimer tout acte contraire aux lois ou règlements adoptés en exécution des obligations ci-dessus.

b) La Partie qui a notifié au Secrétaire général une telle décision au sujet d'une substance jusque-là non soumise au contrôle et ajoutée au Tableau II devra en ce qui concerne cette substance :

- i) exiger des licences pour sa fabrication, son commerce et sa distribution, conformément aux dispositions de l'article 8;
- ii) exiger qu'elle ne soit fournie ou dispensée que sur ordonnance médicale, conformément aux dispositions de l'article 9;
- iii) se conformer aux obligations relatives à l'exportation et à l'importation énoncées à l'article 12, sauf à l'égard d'une autre Partie ayant adressé au Secrétaire général une notification au sujet de la substance en question;
- iv) se conformer aux obligations énoncées à l'article 13, portant interdiction ou restrictions à l'exportation et à l'importation;
- v) fournir à l'Organe des rapports statistiques conformément aux dispositions des alinéas a), c) et d), du paragraphe 4 de l'article 16; et
- vi) prendre des mesures conformes aux dispositions de l'article 22 en vue de réprimer tout acte contraire aux lois ou règlements adoptés en exécution des obligations ci-dessus.

c) La Partie qui a notifié au Secrétaire général une telle décision au sujet d'une substance jusque-là non soumise au contrôle et ajoutée au Tableau III devra, en ce qui concerne cette substance :

- i) exiger des licences pour sa fabrication, son commerce et sa distribution, conformément aux dispositions de l'article 8;
- ii) exiger qu'elle ne soit fournie ou dispensée que sur ordonnance médicale, conformément aux dispositions de l'article 9;

- iii) se conformer aux obligations relatives à l'exportation énoncées à l'article 12, sauf à l'égard d'une autre Partie ayant adressé au Secrétaire général une notification au sujet de la substance en question;
- iv) se conformer aux obligations énoncées à l'article 13, portant interdiction ou restrictions à l'exportation et à l'importation; et
- v) prendre des mesures conformes aux dispositions de l'article 22 en vue de réprimer tout acte contraire aux lois ou règlements adoptés en exécution des obligations ci-dessus.

d) La Partie qui a notifié au Secrétaire général une telle décision au sujet d'une substance jusque-là non soumise au contrôle et ajoutée au Tableau IV devra, en ce qui concerne cette substance :

- i) exiger des licences pour sa fabrication, son commerce et sa distribution, conformément aux dispositions de l'article 8;
- ii) se conformer aux obligations énoncées à l'article 13, portant interdiction ou restrictions à l'exportation et à l'importation; et
- iii) prendre des mesures conformes aux dispositions de l'article 22 en vue de réprimer tout acte contraire aux lois ou règlements adoptés en exécution des obligations ci-dessus.

e) La Partie qui a notifié au Secrétaire général une telle décision au sujet d'une substance transférée à un Tableau auquel s'appliquent des mesures de contrôle et des obligations plus strictes appliquera au minimum l'ensemble des dispositions de la présente Convention applicables au Tableau d'où elle a été transférée.

8. a) Les décisions de la Commission prises en vertu du présent article seront sujettes à révision par le Conseil si une Partie en formule la demande dans les 180 jours suivant la réception de la notification de la décision. La demande de révision devra être adressée au Secrétaire général en même temps que tous les renseignements pertinents qui l'auront motivée.

b) Le Secrétaire général communiquera copie de la demande de révision et des renseignements pertinents à la Commission, à l'Organisation mondiale de la santé et à toutes les Parties, en les invitant à lui communiquer leurs observations dans un délai de quatre-vingt-dix jours. Toutes les observations ainsi reçues seront soumises à l'examen du Conseil.

c) Le Conseil peut confirmer, modifier ou annuler la décision de la Commission. Sa décision sera notifiée à tous les Etats Membres de l'Organisation des Nations Unies, aux Etats non membres Parties à la présente Convention, à la Commission, à l'Organisation mondiale de la santé et à l'Organe.

d) Au cours de la procédure de révision, la décision originale de la Commission restera en vigueur, sous réserve des dispositions du paragraphe 7.

9. Les Parties feront tout ce qui est en leur pouvoir afin de soumettre à des mesures de surveillance autant que faire se pourra les substances qui ne sont pas visées par la présente Convention, mais qui peuvent être utilisées pour la fabrication illicite de substances psychotropes.

### ARTICLE 3

#### Dispositions particulières relatives au contrôle des préparations

1. Sous réserve de ce qui est stipulé aux paragraphes suivants du présent article, une préparation est soumise aux mêmes mesures de contrôle que la substance psychotrope qu'elle contient, et, si elle contient plus d'une telle substance, aux mesures applicables à celle de ces substances qui est le plus strictement contrôlée.
2. Si une préparation qui contient une substance psychotrope autre qu'une substance du Tableau I est composée de telle manière qu'elle ne présente qu'un risque d'abus négligeable ou nul, et que la substance ne peut pas être récupérée en quantité pouvant donner lieu à des abus, par des moyens facilement applicables, et qu'en conséquence cette préparation ne crée, ni un problème pour la santé publique, ni un problème social, ladite préparation pourra être exemptée de certaines des mesures de contrôle énoncées dans la présente Convention, conformément au paragraphe 3.
3. Si une Partie constate qu'une préparation relève des dispositions du paragraphe précédent, elle peut décider de l'exempter, dans son pays ou dans l'une de ses régions, d'une ou de toutes les mesures de contrôle prévues dans la présente Convention; toutefois ladite préparation demeurera soumise aux obligations énoncées dans les articles suivants :
  - a) article 8 (licences), en ce qu'il s'applique à la fabrication;
  - b) article 11 (enregistrement), en ce qu'il s'applique aux préparations exemptées;
  - c) article 13 (interdiction et restrictions à l'exportation et à l'importation);
  - d) article 15 (inspection), en ce qu'il s'applique à la fabrication;
  - e) article 16 (renseignements à fournir par les Parties), en ce qu'il s'applique aux préparations exemptées; et
  - f) article 22 (dispositions pénales), dans la mesure nécessaire à la répression d'actes contraires aux lois ou règlements adoptés conformément aux obligations ci-dessus.

Ladite Partie notifiera au Secrétaire général toutes décisions de ce genre, ainsi que le nom et la composition de la préparation exemptée, et les mesures de contrôle dont celle-ci est exemptée. Le Secrétaire général transmettra la notification aux autres Parties, à l'Organisation mondiale de la santé et à l'Organe.

4. Si une Partie ou l'Organisation mondiale de la santé a des informations sur une préparation exemptée en vertu du paragraphe 3, qui, à son avis, justifient la suppression complète ou partielle de l'exemption, elle les notifiera au Secrétaire général et lui fournira les informations à l'appui de cette notification. Le Secrétaire général transmettra cette notification, accompagnée de toute information qu'il jugera pertinente, aux Parties, à la Commission et, lorsque la notification sera faite par une Partie, à l'Organisation mondiale de la santé. L'Organisation mondiale de la santé communiquera à la Commission une évaluation de la préparation prenant en considération les facteurs énumérés au paragraphe 2, ainsi qu'une recommandation relative aux mesures de contrôle dont la préparation devrait éventuellement cesser d'être exemptée. La Commission, tenant compte de la communication de l'Organisation mondiale de la santé, dont l'évaluation sera déterminante en matière médicale et scientifique, et prenant en considération les facteurs d'ordre économique, social, juridique, administratif et autres, qu'elle pourra juger pertinents, pourra décider que la préparation cessera d'être exemptée d'une ou de toutes les mesures de contrôle. Le Secrétaire général communiquera toute décision de la Commission prise en vertu du présent paragraphe à tous les Etats Membres de l'Organisation des Nations Unies, aux Etats non membres Parties à la présente Convention, à l'Organisation mondiale de la santé et à l'Organe. Toutes les Parties prendront des dispositions en vue de supprimer l'exemption de la ou des mesures de contrôle en question dans un délai de 180 jours à compter de la date de la communication du Secrétaire général.

#### ARTICLE 4

##### Autres dispositions particulières relatives au champ d'application du contrôle

En ce qui concerne les substances psychotropes autres que celles du Tableau I, les Parties pourront autoriser :

- a) le transport par les voyageurs internationaux de petites quantités de préparations pour leur usage personnel; chaque Partie pourra cependant s'assurer que ces préparations ont été légalement obtenues;
- b) l'emploi de ces substances dans l'industrie pour la fabrication de substances ou produits non psychotropes, sous réserve que leur soient appliquées les mesures de contrôle requises par la présente Convention jusqu'à ce que l'état des substances psychotropes soit tel qu'elles ne puissent pas, dans la pratique, donner lieu à des abus ou être récupérées; et
- c) l'utilisation de ces substances, sous réserve que leur soient appliquées les mesures de contrôle requises par la présente Convention, pour la capture d'animaux par des personnes expressément autorisées par les autorités compétentes à utiliser lesdites substances à cet effet.

## ARTICLE 5

### Limitation de l'utilisation aux fins médicales et scientifiques

1. Chaque Partie limitera l'utilisation des substances du Tableau I ainsi qu'il est prévu à l'article 7.
2. Chaque Partie devra, sous réserve des dispositions de l'article 4, limiter, par les mesures qu'elle jugera appropriées, la fabrication, l'exportation, l'importation, la distribution, les stocks, le commerce, l'emploi et la détention de substances des Tableaux II, III et IV aux fins médicales et scientifiques.
3. Il est souhaitable que les Parties n'autorisent pas la détention de substances des Tableaux II, III et IV, sauf dans les conditions prévues par la loi.

## ARTICLE 6

### Administration spéciale

Il est souhaitable qu'à l'effèt d'appliquer les dispositions de la présente Convention chaque Partie institue et entretienne une administration spéciale. Il peut y avoir avantage à ce que cette administration soit la même que l'administration spéciale qui a été instituée en vertu des dispositions des conventions soumettant les stupéfiants à un contrôle, ou qu'elle travaille en étroite collaboration avec cette administration spéciale.

## ARTICLE 7

### Dispositions spéciales visant les substances du Tableau I

En ce qui concerne les substances du Tableau I, les Parties devront :

- a) interdire toute utilisation de ces substances, sauf à des fins scientifiques ou à des fins médicales très limitées, par des personnes dûment autorisées qui travaillent dans des établissements médicaux ou scientifiques relevant directement de leurs gouvernements ou expressément autorisés par eux;
- b) exiger que la fabrication, le commerce, la distribution et la détention de ces substances soient subordonnés à la possession d'une licence spéciale ou d'une autorisation préalable;
- c) prévoir une surveillance étroite des activités et des actes mentionnés aux alinéas a) et b);
- d) ne permettre de délivrer à une personne dûment autorisée que la quantité de ces substances nécessaire aux fins pour lesquelles l'autorisation a été accordée;
- e) exiger que les personnes exerçant des fonctions médicales et scientifiques enregistrent l'acquisition de ces substances et les détails de leur utilisation, lesdits enregistrements devant être conservés pendant au moins deux ans après la dernière utilisation qui y aura été consignée; et

f) interdire l'exportation et l'importation de ces substances sauf lorsque l'exportateur et l'importateur seront l'un et l'autre l'autorité ou l'administration compétente du pays ou de la région exportateurs et importateurs, respectivement, ou d'autres personnes ou entreprises que les autorités compétentes de leurs pays ou régions auront expressément autorisées à cet effet. Les exigences prévues au paragraphe 1 de l'article 12 en ce qui concerne les autorisations d'exportation et d'importation pour les substances du Tableau II s'appliqueront également aux substances du Tableau I.

## ARTICLE 8

### Licences

1. Les Parties exigeront une licence ou autre mesure de contrôle similaire pour la fabrication, le commerce (y compris le commerce d'exportation et d'importation) et la distribution des substances des Tableaux II, III et IV.
2. Les Parties :
  - a) exerceront une surveillance sur toutes les personnes et entreprises dûment autorisées se livrant à la fabrication, au commerce (y compris le commerce d'exportation et d'importation) ou à la distribution des substances visées au paragraphe 1;
  - b) soumettront à un régime de licence ou autre mesure de contrôle similaire les établissements et les locaux dans lesquels cette fabrication, ce commerce ou cette distribution peuvent se faire; et
  - c) feront en sorte que des mesures de sécurité soient prises pour ces établissements et ces locaux, de manière à prévenir les vols ou autres détournements de stocks.
3. Les dispositions des paragraphes 1 et 2 du présent article concernant le régime de licence ou autres mesures de contrôle similaires ne s'appliqueront pas nécessairement aux personnes dûment autorisées à exercer des fonctions thérapeutiques ou scientifiques et agissant dans l'exercice de ces fonctions.
4. Les Parties exigeront que toutes les personnes à qui des licences sont délivrées en application de la présente Convention ou qui possèdent des autorisations équivalentes conformément aux dispositions prévues au paragraphe 1 du présent article ou à l'alinéa b) de l'article 7 soient dûment qualifiées pour appliquer effectivement et fidèlement les dispositions des lois et règlements adoptés en exécution de la présente Convention.

## ARTICLE 9

### Ordonnances médicales

1. Les Parties exigeront que les substances des Tableaux II, III et IV ne soient fournies ou dispensées pour être utilisées par des particuliers que sur ordonnance médicale, sauf dans les cas où des particuliers peuvent légalement obtenir, utiliser, dispenser ou administrer ces substances dans l'exercice dûment autorisé de fonctions thérapeutiques ou scientifiques.
2. Les Parties prendront les mesures nécessaires pour que les ordonnances prescrivant des substances des Tableaux II, III et IV soient délivrées conformément à la pratique médicale et soumises, en ce qui concerne notamment le nombre des renouvellements possibles et la durée de leur validité, à une réglementation qui assure la protection de la santé et de l'intérêt publics.
3. Nonobstant les dispositions du paragraphe 1, une Partie peut si, à son avis, la situation locale l'exige et dans les conditions qu'elle pourra prescrire, y compris en matière d'enregistrement, autoriser les pharmaciens sous licence ou tous autres distributeurs de détail sous licence désignés par les autorités chargées de la santé publique dans son pays ou une partie de celui-ci, à fournir, à leur discrétion et sans ordonnance, pour être utilisées par des particuliers dans des cas exceptionnels et à des fins médicales, de petites quantités de substances des Tableaux III et IV, dans les limites que les Parties définiront.

## ARTICLE 10

### Mises en garde à porter sur le conditionnement et annonces publicitaires

1. Chaque Partie exigera, compte tenu des réglementations ou recommandations pertinentes de l'Organisation mondiale de la santé, que soient indiqués sur les étiquettes, lorsqu'il sera possible de le faire et de toute façon sur la notice accompagnant le conditionnement pour la distribution au détail des substances psychotropes, le mode d'emploi ainsi que les précautions à prendre et les mises en garde qui sont nécessaires, à son avis, pour la sécurité de l'utilisateur.
2. Chaque Partie, tenant dûment compte des dispositions de sa constitution, interdira les annonces publicitaires ayant trait aux substances psychotropes et destinées au grand public.

## ARTICLE 11

### Enregistrement

1. Les Parties exigeront que, pour les substances du Tableau I, les fabricants et toutes autres personnes autorisées en vertu de l'article 7 à faire le commerce de ces substances et à les distribuer procèdent à l'enregistrement, dans les conditions déterminées par chaque Partie, de manière à faire apparaître, de façon précise, les quantités fabriquées ou détenues en stock ainsi que pour chaque acquisition et pour chaque cession, la quantité, la date et les noms du fournisseur et de l'acquéreur.
2. Les Parties exigeront que, pour les substances des Tableaux II et III, les fabricants, les distributeurs de gros, les exportateurs et les importateurs procèdent à l'enregistrement dans les conditions déterminées par chaque Partie, de manière à faire apparaître de façon précise, les quantités fabriquées ainsi que, pour chaque acquisition et pour chaque cession, la quantité, la date et les noms du fournisseur et de l'acquéreur.
3. Les Parties exigeront que, pour les substances du Tableau II, les distributeurs de détail, les établissements hospitaliers, les centres de traitement et les institutions scientifiques procèdent à l'enregistrement dans les conditions déterminées pour chaque Partie, de manière à faire apparaître, de façon précise, pour chaque acquisition et pour chaque cession, la quantité, la date et les noms du fournisseur et de l'acquéreur.
4. Les Parties veilleront, par des méthodes appropriées et en tenant compte des pratiques professionnelles et commerciales qui leur sont propres, à ce que les informations relatives à l'acquisition et à la cession de substances du Tableau III par des distributeurs de détail, des établissements hospitaliers, des centres de traitement et des institutions scientifiques puissent être facilement consultées.
5. Les Parties exigeront que, pour les substances du Tableau IV, les fabricants, les exportateurs et les importateurs procèdent à l'enregistrement, dans les conditions déterminées par chaque Partie, de manière à faire apparaître les quantités fabriquées, exportées et importées.
6. Les Parties exigeront des fabricants de préparations exemptées conformément au paragraphe 3 de l'article 3 qu'ils enregistrent la quantité de chaque substance psychotrope utilisée dans la fabrication d'une préparation exemptée, la nature et la quantité totale de la préparation exemptée fabriquée à partir de cette substance, ainsi que les mentions relatives à la première cession de ladite préparation.
7. Les Parties veilleront à ce que les enregistrements et les informations visées au présent article et qui sont nécessaires à l'établissement des rapports prévus à l'article 16, soient conservés pendant deux ans au moins.



## ARTICLE 12

### Dispositions relatives au commerce international

1. a) Toute Partie autorisant l'exportation ou l'importation de substances du Tableau I ou II doit exiger qu'une autorisation d'importation ou d'exportation distincte, rédigée sur un formulaire d'un modèle établi par la Commission, soit obtenue pour chaque exportation ou importation, qu'il s'agisse d'une ou de plusieurs substances.

b) Cette autorisation doit comporter la dénomination commune internationale de la substance ou, en l'absence d'une telle dénomination, la désignation de la substance dans le Tableau, la quantité à exporter ou à importer, la forme pharmaceutique, le nom et l'adresse de l'exportateur et de l'importateur, et la période au cours de laquelle l'exportation ou l'importation doit avoir lieu. Si la substance est exportée ou importée sous forme de préparation, le nom de la préparation, s'il en existe un, sera aussi indiqué. L'autorisation d'exportation doit aussi indiquer le numéro et la date du certificat d'importation, et spécifier l'autorité qui l'a délivré.

c) Avant de délivrer une autorisation d'exportation les Parties exigeront une autorisation d'importation délivrée par les autorités compétentes du pays ou de la région importateurs et attestant que l'importation de la substance ou des substances dont il est question est approuvée, et cette autorisation sera produite par la personne ou l'établissement demandant l'autorisation d'exportation.

d) Une copie de l'autorisation d'exportation sera jointe à chaque envoi, et le gouvernement qui délivre l'autorisation d'exportation en adressera une copie au gouvernement du pays ou de la région importateurs.

e) Lorsque l'importation a été effectuée, le gouvernement du pays ou de la région importateurs renverra au gouvernement du pays ou de la région exportateurs l'autorisation d'exportation avec une attestation certifiant la quantité effectivement importée.

2. a) Les Parties exigeront que, pour chaque exportation de substances du Tableau III, les exportateurs établissent en trois exemplaires une déclaration, rédigée sur un formulaire d'un modèle établi par la Commission, contenant les renseignements suivants :

- i) le nom et l'adresse de l'exportateur et de l'importateur;
- ii) la dénomination commune internationale ou, en l'absence d'une telle dénomination, la désignation de la substance dans le Tableau;
- iii) la quantité de la substance et la forme pharmaceutique sous laquelle la substance est exportée, et, si c'est sous la forme d'une préparation, le nom de cette préparation, s'il existe; et
- iv) la date d'envoi.

b) Les exportateurs fourniront aux autorités compétentes de leur pays ou de leur région deux exemplaires de cette déclaration. Ils joindront le troisième exemplaire à leur envoi.

c) La Partie du territoire de laquelle une substance du Tableau III a été exportée devra, aussitôt que possible mais au plus tard quatre-vingt-dix jours après la date d'envoi, transmettre aux autorités compétentes du pays ou de la région importateurs, sous pli recommandé avec accusé de réception, un exemplaire de la déclaration reçue de l'exportateur.

d) Les Parties pourront exiger que, dès réception du colis, l'importateur adresse aux autorités compétentes de son pays ou de sa région l'exemplaire qui accompagne l'envoi dûment endossé, en indiquant les quantités reçues et la date de réception.

3. Les substances des Tableaux I et II seront en outre soumises aux dispositions ci-après :

a) Les Parties exerceront dans les ports francs et les zones franches la même surveillance et le même contrôle que dans les autres parties de leur territoire, étant entendu, toutefois, qu'elles pourront appliquer un régime plus sévère.

b) Les exportations sous forme d'envois adressés à une banque au compte d'une personne différente de celle dont le nom figure sur l'autorisation d'exportation ou à une boîte postale seront interdites.

c) Les exportations de substances du Tableau I sous forme d'envois adressés à un entrepôt de douane seront interdites. Les exportations de substances du Tableau II sous forme d'envois adressés à un entrepôt de douane seront interdites, sauf si le Gouvernement du pays importateur précise, sur le certificat d'importation produit par la personne ou l'établissement qui demande l'autorisation d'exportation, qu'il a approuvé l'importation de l'envoi afin que celui-ci soit déposé dans un entrepôt de douane. En pareil cas, l'autorisation d'exportation précisera que l'envoi est effectué à cette fin. Tout retrait de l'entrepôt de douane sera subordonné à la présentation d'un permis émanant des autorités dont relève l'entrepôt, et, dans le cas d'un envoi à destination de l'étranger, il sera assimilé à une exportation nouvelle au sens de la présente Convention.

d) Les envois entrant sur le territoire d'une Partie ou en sortant sans être accompagnés d'une autorisation d'exportation seront retenus par les autorités compétentes.

e) Une Partie n'autorisera pas le passage en transit sur son territoire, en direction d'un autre pays, d'un envoi quelconque de ces substances, que cet envoi soit ou non déchargé du véhicule qui le transporte, sauf si la copie de l'autorisation d'exportation pour cet envoi est présentée aux autorités compétentes de ladite Partie.

f) Les autorités compétentes d'un pays ou d'une région quelconque à travers lesquels le passage d'un envoi de ces substances est autorisé prendront toutes les mesures nécessaires pour empêcher le déroutement dudit envoi vers une destination autre que celle qui figure sur la copie de l'autorisation d'exportation jointe à l'envoi, à moins que le Gouvernement du pays ou de la région à travers lesquels ledit envoi s'effectue n'autorise ce déroutement. Le Gouvernement de ce pays ou de cette région de transit traitera toute demande de déroutement comme s'il s'agissait d'une exportation du pays ou de la région de transit vers le pays ou la région de la nouvelle destination. Si le déroutement est autorisé, les dispositions de l'alinéa e) du paragraphe 1 s'appliqueront également entre le pays ou la région de transit et le pays ou la région d'où l'envoi a primitivement été exporté.

g) Aucun envoi de ces substances en transit ou déposé dans un entrepôt de douane ne peut être soumis à un traitement quelconque qui modifierait la nature des substances. L'emballage ne peut être modifié sans l'agrément des autorités compétentes.

h) Les dispositions des alinéas e) à g) relatives au transit de ces substances sur le territoire d'une Partie ne sont pas applicables si l'envoi est transporté par la voie aérienne à condition que l'aéronef n'atterrisse pas dans le pays ou la région de transit. Si l'aéronef atterrit dans ce pays ou cette région, ces dispositions s'appliqueront dans la mesure où les circonstances l'exigent.

i) Les dispositions du présent paragraphe ne portent pas préjudice à celles de tout accord international qui limite le contrôle pouvant être exercé par toute Partie sur ces substances en transit.

#### ARTICLE 13

##### Interdiction et restrictions à l'exportation et à l'importation

1. Une Partie peut notifier à toutes les autres Parties par l'intermédiaire du Secrétaire général qu'elle interdit l'importation dans son pays ou dans l'une de ses régions d'une ou plusieurs substances du Tableau II, III ou IV, spécifiées dans sa notification. Dans cette notification, elle indiquera le nom donné à la substance dans le Tableau II, III ou IV.
2. Si une Partie a reçu une notification d'interdiction comme prévu au paragraphe 1, elle prendra les mesures nécessaires pour qu'aucune des substances spécifiées dans ladite notification ne soit exportée vers le pays ou l'une des régions de la Partie qui a fait la notification.

3. Nonobstant les dispositions des paragraphes précédents, une Partie qui a fait une notification conformément au paragraphe 1 peut, en délivrant dans chaque cas un permis spécial d'importation, autoriser l'importation de quantités déterminées des substances en question ou de préparations qui en contiennent. L'autorité du pays importateur qui aura délivré le permis spécial d'importation l'adressera en deux exemplaires, qui porteront le nom et l'adresse de l'importateur et de l'exportateur, à l'autorité compétente du pays ou de la région exportateurs, qui pourra alors autoriser l'exportateur à faire l'expédition. Celle-ci sera accompagnée d'un exemplaire du permis spécial d'importation dûment visé par l'autorité compétente du pays ou de la région exportateurs.

#### ARTICLE 14

Dispositions spéciales concernant le transport des substances psychotropes dans les trousseaux de premiers secours des navires, aéronefs ou autres moyens de transport public effectuant des parcours internationaux

1. Le transport international par navires, aéronefs ou autres moyens de transport public international, tels que les trains et autocars internationaux, de quantités limitées de substances du Tableau II, III ou IV susceptibles d'être nécessaires pendant le voyage pour l'administration des premiers secours et pour les cas d'urgence ne sera pas considéré comme une exportation, une importation ou un transit au sens de la présente Convention.
2. Des précautions appropriées seront prises par le pays d'immatriculation pour empêcher l'usage indu des substances mentionnées au paragraphe 1 ou leur détournement à des fins illicites. La Commission recommandera ces précautions en consultation avec les organisations internationales compétentes.
3. Les substances transportées par navires, aéronefs ou autres moyens de transport public international, tels que les trains et autocars internationaux, conformément aux dispositions du paragraphe 1, seront soumises aux lois, règlements, permis et licences du pays d'immatriculation, sans préjudice du droit des autorités locales compétentes de procéder à des vérifications, inspections et autres opérations de contrôle à bord de ces moyens de transport. L'administration de ces substances en cas d'urgence ne sera pas considérée comme contrevenant aux dispositions du paragraphe 1 de l'article 9.

## ARTICLE 15

### Inspection

Les Parties institueront un système d'inspection des fabricants, des exportateurs, des importateurs et des distributeurs de gros et de détail de substances psychotropes, ainsi que des institutions médicales et scientifiques qui utilisent ces substances. Elles prévoiront des inspections aussi fréquentes qu'elles le jugeront nécessaire des locaux, des stocks et des enregistrements.

## ARTICLE 16

### Renseignements à fournir par les Parties

1. Les Parties fourniront au Secrétaire général les renseignements que la Commission peut demander en tant que nécessaires pour l'exercice de ses fonctions, et notamment un rapport annuel ayant trait au fonctionnement de la Convention sur leurs territoires et contenant des renseignements sur :
    - a) les modifications importantes apportées à leurs lois et règlements relatifs aux substances psychotropes; et
    - b) les faits particulièrement significatifs qui se seront produits sur leurs territoires en matière d'abus et de trafic illicite des substances psychotropes.
  2. Les Parties communiqueront d'autre part au Secrétaire général les noms et adresses des autorités gouvernementales mentionnées à l'alinéa f) de l'article 7, à l'article 12 et au paragraphe 3 de l'article 13. Le Secrétaire général diffusera ces renseignements à toutes les Parties.
  3. Les Parties adresseront au Secrétaire général, dans les plus brefs délais, un rapport sur les cas de trafic illicite de substances psychotropes et de saisie de substances faisant l'objet de ce trafic illicite, lorsque ces cas leur paraîtront importants en raison :
    - a) des tendances nouvelles mises en évidence;
    - b) des quantités en cause;
    - c) de la lumière qu'elles jettent sur les sources d'approvisionnement; ou
    - d) des méthodes employées par les trafiquants illicites.
- Des copies du rapport seront communiquées conformément à l'alinéa b) de l'article 21.
4. Les Parties fourniront à l'Organe des rapports statistiques annuels, en utilisant à cet effet les formulaires établis par l'Organe. Ces rapports porteront :
    - a) en ce qui concerne chacune des substances des Tableaux I et II, sur les quantités fabriquées, exportées à destination de et importées en provenance de chaque pays ou région, ainsi que sur les stocks détenus par les fabricants;

- b) en ce qui concerne chacune des substances des Tableaux III et IV, sur les quantités fabriquées, ainsi que sur les quantités totales exportées et importées;
- c) en ce qui concerne chacune des substances des Tableaux II et III, sur les quantités utilisées pour la fabrication de préparations exemptées; et
- d) en ce qui concerne chacune des substances inscrites à un Tableau autre que le Tableau I, sur les quantités employées à des fins industrielles, conformément aux dispositions de l'alinéa b) de l'article 4.

Les quantités fabriquées qui sont visées aux alinéas a) et b) du présent paragraphe ne comprennent pas les quantités de préparations fabriquées.

5. Une Partie fournira à l'Organe, sur sa demande, des renseignements statistiques supplémentaires ayant trait à des périodes à venir sur les quantités de telle ou telle substance des Tableaux III et IV exportées à destination de chaque pays ou région et importées en provenance de chaque pays ou région. Cette Partie pourra demander à l'Organe de donner un caractère confidentiel tant à sa demande de renseignements qu'aux renseignements fournis en vertu du présent paragraphe.

6. Les Parties fourniront les renseignements mentionnés dans les paragraphes 1 et 4 de la manière et aux dates que la Commission ou l'Organe pourra fixer.

#### ARTICLE 17

##### Fonctions de la Commission

1. La Commission peut examiner toutes les questions ayant trait aux buts de la présente Convention et à l'application de ses dispositions et faire des recommandations à cet effet.
2. Les décisions de la Commission prévues à l'article 2 et à l'article 3 seront prises à la majorité des deux tiers des membres de la Commission.

#### ARTICLE 18

##### Rapports de l'Organe

1. L'Organe établit sur ses travaux des rapports annuels dans lesquels figurent une analyse des renseignements statistiques dont il dispose et, dans les cas appropriés, un exposé des explications que les gouvernements ont pu fournir ou ont été requis de fournir, ainsi que toute observation et recommandation que l'Organe peut vouloir formuler. L'Organe peut également faire tous rapports supplémentaires qu'il peut juger nécessaires. Les rapports sont présentés au Conseil par l'intermédiaire de la Commission qui peut formuler les observations qu'elle juge opportunes.
2. Les rapports de l'Organe sont communiqués aux Parties et publiés ultérieurement par le Secrétaire général. Les Parties autorisent la libre distribution de ces rapports.

ARTICLE 19

Mesures à prendre par l'Organe pour assurer l'exécution  
des dispositions de la Convention

1. a) Si, après examen des renseignements adressés à l'Organe par les gouvernements ou des renseignements communiqués par des organes des Nations Unies, l'Organe a motif de croire que les buts de la présente Convention sont sérieusement compromis du fait qu'un pays ou une région n'exécute pas ses dispositions, l'Organe a le droit de demander des explications au Gouvernement du pays ou de la région intéressés. Sous réserve du droit qu'il possède d'appeler l'attention des Parties, du Conseil et de la Commission sur la question visée à l'alinéa c), l'Organe considérera comme confidentielle une demande de renseignements ou une explication fournie par un gouvernement conformément au présent alinéa.

b) Après avoir agi conformément à l'alinéa a), l'Organe peut, s'il juge nécessaire de le faire, demander au Gouvernement intéressé de prendre les mesures correctives qui, en raison des circonstances, peuvent paraître nécessaires pour assurer l'exécution des dispositions de la présente Convention.

c) Si l'Organe constate que le Gouvernement intéressé n'a pas donné des explications satisfaisantes lorsqu'il a été invité à le faire conformément à l'alinéa a), ou a négligé d'adopter toute mesure corrective qu'il a été invité à prendre conformément à l'alinéa b), il peut appeler l'attention des Parties, du Conseil et de la Commission sur la question.

2. Lorsqu'il appelle l'attention des Parties, du Conseil et de la Commission sur une question conformément à l'alinéa c) du paragraphe 1, l'Organe peut, s'il juge une telle mesure nécessaire, recommander aux Parties d'arrêter l'exportation de substances psychotropes à destination du pays ou de la région intéressés ou l'importation de substances psychotropes en provenance de ce pays ou de cette région, ou à la fois l'exportation et l'importation, soit pour une période déterminée, soit jusqu'à ce que la situation dans ce pays ou cette région lui donne satisfaction. L'Etat intéressé a le droit de porter la question devant le Conseil.

3. L'Organe a le droit de publier un rapport sur toute question visée par les dispositions du présent article, et de le communiquer au Conseil qui le transmettra à toutes les Parties. Si l'Organe publie dans ce rapport une décision prise en vertu du présent article ou des renseignements concernant cette décision, il doit également publier l'avis du Gouvernement intéressé si celui-ci le demande.

4. Dans les cas où une décision de l'Organe publiée conformément au présent article n'a pas été prise à l'unanimité, l'opinion de la minorité doit être exposée.

5. Tout Etat sera invité à se faire représenter aux séances de l'Organe au cours desquelles est examinée une question l'intéressant directement aux termes du présent article.

6. Les décisions de l'Organe prises en vertu du présent article doivent être adoptées à la majorité des deux tiers du nombre total des membres de l'Organe.

7. Les dispositions des paragraphes précédents s'appliqueront également si l'Organe a motif de croire que les buts de la présente Convention sont sérieusement compromis du fait d'une décision prise par une Partie en vertu des dispositions du paragraphe 7 de l'article 2.

#### ARTICLE 20

##### Mesures contre l'abus des substances psychotropes

1. Les Parties prendront toutes les mesures susceptibles de prévenir l'abus des substances psychotropes et assurer le prompt dépistage ainsi que le traitement, l'éducation, la post-cure, la réadaptation et la réintégration sociale des personnes intéressées; elles coordonneront leurs efforts à cette fin.

2. Les Parties favoriseront, autant que possible, la formation d'un personnel pour assurer le traitement, la post-cure, la réadaptation et la réintégration sociale des personnes qui abusent de substances psychotropes.

3. Les Parties aideront les personnes qui en ont besoin dans l'exercice de leur profession à acquérir la connaissance des problèmes posés par l'abus des substances psychotropes et par sa prévention, et elles développeront aussi cette connaissance parmi le grand public s'il y a lieu de craindre que l'abus de ces substances ne se répande très largement.

#### ARTICLE 21

##### Lutte contre le trafic illicite

Compte dûment tenu de leurs régimes constitutionnel, juridique et administratif, les Parties :

- a) assureront sur le plan national la coordination de l'action préventive et répressive contre le trafic illicite; à cette fin elles pourront utilement désigner un service approprié chargé de cette coordination;
- b) s'assisteront mutuellement dans la lutte contre le trafic illicite des substances psychotropes, et en particulier transmettront immédiatement aux autres Parties directement intéressées, par la voie diplomatique ou par l'intermédiaire des autorités compétentes qu'elles auront désignées à cet effet, copie de tout rapport qu'elles auraient adressé au Secrétaire général en vertu de l'article 16 à la suite de la découverte d'une affaire de trafic illicite ou d'une saisie;



- c) coopéreront étroitement entre elles et avec les organisations internationales compétentes dont elles sont membres afin de mener une lutte coordonnée contre le trafic illicite;
- d) veilleront à ce que la coopération internationale des services appropriés se réalise par des voies rapides; et
- e) s'assureront que, lorsque des pièces de procédure sont transmises entre des pays pour l'exercice d'une action judiciaire, la transmission soit effectuée par des voies rapides à l'adresse des instances désignées par les Parties; cette disposition ne porte pas atteinte au droit des Parties de demander que les pièces de procédure leur soient envoyées par la voie diplomatique.

## ARTICLE 22

### Dispositions pénales

1. a) Sous réserve de ses dispositions constitutionnelles, chaque Partie considérera comme une infraction punissable tout acte commis intentionnellement qui contrevient à une loi ou à un règlement adopté en exécution de ses obligations découlant de la présente Convention, et prendra les mesures nécessaires pour que les infractions graves soient dûment sanctionnées, par exemple par une peine d'emprisonnement ou une autre peine privative de liberté.

b) Nonobstant les dispositions figurant à l'alinéa précédent, lorsque des personnes utilisant de façon abusive des substances psychotropes auront commis ces infractions, les Parties pourront, au lieu de les condamner ou de prononcer une sanction pénale à leur encontre, ou comme complément de la sanction pénale, soumettre ces personnes à des mesures de traitement, d'éducation, de post-cure, de réadaptation et de réintégration sociale, conformément aux dispositions du paragraphe 1 de l'article 20.

2. Sous réserve des dispositions constitutionnelles, du système juridique et de la législation nationale de chaque Partie :

- a) i) si une suite d'actes qui sont liés entre eux et qui constituent des infractions en vertu du paragraphe 1 ci-dessus a été commise dans des pays différents, chacun de ces actes sera considéré comme une infraction distincte;
- ii) la participation intentionnelle à l'une quelconque desdites infractions, l'association ou l'entente en vue de la commettre ou la tentative de la commettre, ainsi que les actes préparatoires et les opérations financières intentionnellement accomplis, relatifs aux infractions mentionnées dans le présent article, constitueront des infractions passibles des peines prévues au paragraphe 1;

- iii) les condamnations prononcées à l'étranger pour ces infractions seront prises en considération aux fins d'établissement de la récidive; et
- iv) les infractions graves précitées, qu'elles soient commises par des nationaux ou des étrangers, seront poursuivies par la Partie sur le territoire de laquelle l'infraction a été commise ou par la Partie sur le territoire de laquelle le délinquant se trouve si l'extradition n'est pas compatible avec la législation de la Partie à laquelle la demande est adressée et si le délinquant n'a pas déjà été poursuivi et jugé.

b) Il est souhaitable que les infractions mentionnées au paragraphe 1 et dans la partie ii) de l'alinéa a) du paragraphe 2 soient considérées comme des cas d'extradition aux termes de tout traité d'extradition conclu ou à conclure entre des Parties, et soient reconnues comme cas d'extradition entre elles par les Parties qui ne subordonnent pas l'extradition à l'existence d'un traité ou à la réciprocité, étant entendu, toutefois, que l'extradition sera accordée conformément à la législation de la Partie à qui la demande d'extradition est adressée et que ladite Partie aura le droit de refuser de procéder à l'arrestation du délinquant ou de refuser d'accorder son extradition si les autorités compétentes considèrent que l'infraction n'est pas suffisamment grave.

3. Toute substance psychotrope, toute autre substance et tout matériel utilisés ou qu'il était envisagé d'utiliser pour commettre l'une quelconque des infractions visées aux paragraphes 1 et 2, pourront être saisis et confisqués.

4. Aucune disposition du présent article ne portera atteinte aux dispositions de la législation nationale d'une Partie en matière de compétence.

5. Aucune disposition du présent article ne portera atteinte au principe selon lequel les infractions auxquelles il se réfère seront définies, poursuivies et punies conformément à la législation nationale de chacune des Parties.

#### ARTICLE 23

##### Application de mesures de contrôle plus sévères que celles qu'exige la Convention

Les Parties pourront adopter des mesures de contrôle plus strictes ou plus sévères que celles qui sont prévues par la présente Convention si elles le jugent opportun ou nécessaire pour la protection de la santé et de l'intérêt publics.

#### ARTICLE 24

##### Dépenses des organes internationaux encourues pour l'administration des dispositions de la Convention

Les dépenses de la Commission et de l'Organe pour l'exécution de leurs fonctions respectives en vertu de la présente Convention seront assumées par l'Organisation des Nations Unies dans les conditions qui seront déterminées par l'Assemblée générale. Les Parties qui ne sont pas Membres de l'Organisation des Nations Unies contribueront à ces dépenses, l'Assemblée générale fixant périodiquement, après avoir consulté les Gouvernements de ces Parties, le montant des contributions qu'elle jugera équitable.

#### ARTICLE 25

##### Procédure d'admission, de signature, de ratification et d'adhésion

1. Les Etats Membres de l'Organisation des Nations Unies, les Etats non membres de l'Organisation des Nations Unies qui sont membres d'une institution spécialisée des Nations Unies ou de l'Agence internationale de l'énergie atomique, ou qui sont Parties au Statut de la Cour internationale de Justice, ainsi que tout autre Etat invité par le Conseil, peuvent devenir Parties à la présente Convention :

- a) en la signant; ou
- b) en la ratifiant après l'avoir signée sous réserve de ratification; ou
- c) en y adhérant.

2. La présente Convention sera ouverte à la signature jusqu'au 1er janvier 1972 inclus. Elle sera ensuite ouverte à l'adhésion.

3. Les instruments de ratification ou d'adhésion seront déposés auprès du Secrétaire général.

#### ARTICLE 26

##### Entrée en vigueur

1. La présente Convention entrera en vigueur quatre-vingt-dix jours après que quarante des Etats visés au paragraphe 1 de l'article 25 l'aient signée sans réserve de ratification ou auront déposé leurs instruments de ratification ou d'adhésion.

2. Pour tout autre Etat qui signe sans réserve de ratification, ou qui dépose un instrument de ratification ou d'adhésion après la date de la dernière signature ou du dernier dépôt visés au paragraphe précédent, la présente Convention entrera en vigueur quatre-vingt-dix jours après la date de sa signature ou du dépôt de son instrument de ratification ou d'adhésion.

## ARTICLE 27

### Application territoriale

La présente Convention s'appliquera à tous les territoires non métropolitains qu'une Partie représente sur le plan international, sauf si le consentement préalable d'un tel territoire est nécessaire en vertu soit de la Constitution de la Partie ou du territoire intéressé, soit de la coutume. En ce cas, la Partie s'efforcera d'obtenir dans le plus bref délai le consentement du territoire qui est nécessaire et, lorsque ce consentement aura été obtenu, elle le notifiera au Secrétaire général. La présente Convention s'appliquera au territoire ou aux territoires désignés par ladite notification, dès la date de la réception de cette dernière par le Secrétaire général. Dans les cas où le consentement préalable du territoire non métropolitain n'est pas nécessaire, la Partie intéressée déclarera, au moment de la signature, de la ratification ou de l'adhésion, à quel territoire ou territoires non métropolitains s'applique la présente Convention.

## ARTICLE 28

### Régions aux fins de la présente Convention

1. Toute Partie peut notifier au Secrétaire général qu'aux fins de la présente Convention, son territoire est divisé en deux ou plusieurs régions, ou que deux ou plusieurs de ses régions sont groupées en une seule.
2. Deux ou plusieurs Parties peuvent notifier au Secrétaire général qu'à la suite de l'institution d'une union douanière entre elles, ces Parties constituent une région aux fins de la présente Convention.
3. Toute notification faite en vertu du paragraphe 1 ou 2 prendra effet au 1er janvier de l'année qui suivra celle où ladite notification aura été faite.

## ARTICLE 29

### Dénonciation

1. A l'expiration d'un délai de deux ans à compter de la date de l'entrée en vigueur de la présente Convention, toute Partie pourra, en son nom ou au nom d'un territoire qu'elle représente sur le plan international et qui a retiré le consentement donné en vertu de l'article 27, dénoncer la présente Convention en déposant un instrument à cet effet auprès du Secrétaire général.

2. Si le Secrétaire général reçoit la dénonciation avant le 1er juillet ou à cette date, elle prendra effet le 1er janvier de l'année suivante; si la dénonciation est reçue après le 1er juillet, elle prendra effet comme si elle avait été reçue l'année suivante avant le 1er juillet ou à cette date.

3. La présente Convention viendra à expiration si, par suite de dénonciations notifiées conformément aux dispositions des paragraphes 1 et 2, les conditions de son entrée en vigueur prévues au paragraphe 1 de l'article 26 cessent d'être remplies.

#### ARTICLE 30

##### Amendements

1. Toute Partie pourra proposer un amendement à la présente Convention. Le texte dudit amendement et les raisons qui l'ont motivé seront communiqués au Secrétaire général qui les communiquera aux Parties et au Conseil. Le Conseil pourra décider soit :

a) de convoquer une conférence, conformément au paragraphe 4 de l'Article 62 de la Charte des Nations Unies, en vue d'étudier l'amendement proposé; soit

b) de demander aux Parties si elles acceptent l'amendement proposé et aussi de les prier de présenter éventuellement au Conseil leurs observations sur cette proposition.

2. Si un projet d'amendement distribué conformément à l'alinéa b) du paragraphe 1 n'a été rejeté par aucune Partie dans les dix-huit mois qui suivent sa communication, il entrera immédiatement en vigueur. Si toutefois il est rejeté par une Partie, le Conseil pourra décider, compte tenu des observations des Parties, s'il convient de convoquer une conférence chargée d'étudier ledit amendement.

#### ARTICLE 31

##### Différends

1. S'il s'élève entre deux ou plusieurs Parties un différend concernant l'interprétation ou l'application de la présente Convention, lesdites Parties se consulteront en vue de régler ce différend par voie de négociation, d'enquête, de médiation, de conciliation, d'arbitrage, de recours à des organismes régionaux, par voie judiciaire ou par d'autres moyens pacifiques de leur choix.

2. Tout différend de ce genre qui n'aura pas été réglé par les moyens prévus au paragraphe 1 sera soumis, à la demande de l'une des parties au différend, à la Cour internationale de Justice.

## ARTICLE 32

### Réserve

1. Aucune réserve n'est autorisée en dehors des réserves faites conformément aux paragraphes 2, 3 et 4 du présent article.
2. Tout Etat peut, au moment de la signature, de la ratification ou de l'adhésion, faire des réserves sur les dispositions suivantes de la présente Convention :
  - a) article 19, paragraphes 1 et 2;
  - b) article 27; et
  - c) article 31.
3. Tout Etat qui désire devenir Partie à la Convention, mais qui veut être autorisé à faire des réserves autres que celles qui sont énumérées aux paragraphes 2 et 4, peut aviser le Secrétaire général de cette intention. A moins qu'à l'expiration de douze mois après la date de la communication de la réserve en question par le Secrétaire général, un tiers des Etats qui ont signé sans réserve de ratification ou ratifié la Convention ou y ont adhéré avant la fin de ladite période n'aient élevé des objections contre elle, elle sera considérée comme autorisée, étant entendu toutefois que les Etats qui auront élevé des objections contre cette réserve n'auront pas à assumer à l'égard de l'Etat qui l'a formulée l'obligation juridique découlant de la présente Convention, sur laquelle porte la réserve.
4. Tout Etat sur le territoire duquel poussent à l'état sauvage des plantes contenant des substances psychotropes du Tableau I utilisées traditionnellement par certains groupes restreints bien déterminés à l'occasion de cérémonies magiques ou religieuses, peut, au moment de la signature de la ratification ou de l'adhésion, faire des réserves concernant ces plantes sur les dispositions de l'article 7, sauf sur celles relatives au commerce international.
5. L'Etat qui aura fait des réserves pourra à tout moment et par voie de notification écrite au Secrétaire général retirer tout ou partie de ses réserves.

ARTICLE 33

Notifications

Le Secrétaire général notifiera à tous les Etats mentionnés au paragraphe 1 de l'article 25 :

- a) les signatures, ratifications ou adhésions conformément à l'article 25;
- b) la date à laquelle la présente Convention entrera en vigueur conformément à l'article 26;
- c) les dénonciations conformément à l'article 29; et
- d) les déclarations et notifications conformément aux articles 27, 28, 30 et 32.

EN FOI DE QUOI les soussignés, dûment autorisés, ont signé la présente Convention au nom de leurs Gouvernements respectifs.

FAIT à Vienne, le vingt et un février mil neuf cent soixante et onze, en un seul exemplaire, en anglais, chinois, espagnol, français et russe, les cinq textes faisant également foi. La Convention sera déposée auprès du Secrétaire général de l'Organisation des Nations Unies qui en transmettra des copies certifiées conformes à tous les Etats Membres de l'Organisation des Nations Unies et aux autres Etats visés au paragraphe 1 de l'article 25.





**КОНВЕНЦИЯ  
О ПСИХОТРОПНЫХ ВЕЩЕСТВАХ**



**ОРГАНИЗАЦИЯ ОБЪЕДИНЕННЫХ НАЦИЙ**

**1971**



## КОНВЕНЦИЯ О ПСИХОТРОПНЫХ ВЕЩЕСТВАХ

### ПРЕАМБУЛА

#### Стороны,

заботясь о здоровье и благополучии человечества,

отмечая с беспокойством наличие проблемы для здоровья населения и социальной проблемы, возникающих в результате злоупотребления некоторыми психотропными веществами,

исполненные решимости предотвращать злоупотребление такими веществами и незаконный оборот, который оно порождает, и бороться против них,

считая, что необходимы строгие меры для ограничения использования таких веществ законными целями,

признавая, что использование психотропных веществ для медицинских и научных целей необходимо и что их доступность для таких целей не должна чрезмерно ограничиваться,

считая, что для того, чтобы меры против злоупотребления такими веществами были эффективными, они должны быть координированными и универсальными,

признавая компетенцию Организации Объединенных Наций в области контроля над психотропными веществами и желая, чтобы заинтересованные международные органы находились в рамках этой Организации,

признавая, что для достижения этих целей необходима международная конвенция,

согласились о нижеследующем:

## СТАТЬЯ 1

### Использование терминов

Если определено не указано иное или контекст не требует иного, нижеследующие термины, используемые в настоящей Конвенции, имеют следующие значения:

- a) "Совет" означает Экономический и Социальный Совет Организации Объединенных Наций.
- b) "Комиссия" означает Комиссию по наркотическим средствам Экономического и Социального Совета.
- c) "Комитет" означает Международный комитет по контролю над наркотиками, предусмотренный в Единой конвенции о наркотических средствах 1961 года.
- d) "Генеральный Секретарь" означает Генерального Секретаря Организации Объединенных Наций.
- e) "Психотропное вещество" означает любое вещество, природное или синтетическое, или любой природный материал, включенные в Список I, II, III или IV.
- f) "Препарат" означает:
  - i) любой раствор или смесь в любом физическом состоянии, содержащие одно или несколько психотропных веществ, или
  - ii) одно или несколько психотропных веществ в терапевтических дозах.
- g) "Список I", "Список II", "Список III" и "Список IV" означает соответственно пронумерованные перечни психотропных веществ, приложенные к настоящей Конвенции, в которые могут вноситься изменения в соответствии со статьей 2.
- h) "Экспорт" и "импорт" означают, каждый в соответствующем контексте, физическое перемещение какого-либо психотропного вещества из одного государства в другое государство.
- i) "Изготовление" означает все процессы, с помощью которых могут быть получены психотропные вещества, и включает как рафинирование, так и превращение одних психотропных веществ в другие психотропные вещества. Этот термин включает также изготовление препаратов, кроме препаратов, приготовляемых по рецепту в аптеках.
- j) "Незаконный оборот" означает изготовление психотропных веществ или их сбыт или приобретение в нарушение положений настоящей Конвенции.
- k) "Район" означает любую часть какого-либо государства, которая в соответствии со статьей 28 рассматривается для целей настоящей Конвенции как отдельная единица.
- l) "Помещение" означает здания или части зданий, включая обслуживающий их земельный участок.

## СТАТЬЯ 2

### Сфера применения контроля над веществами

1. Если какая-либо Сторона или Всемирная организация здравоохранения располагает сведениями о каком-либо веществе, не находящемся еще под международным контролем, которое, по ее мнению, могут потребовать включения этого вещества в один из Списков настоящей Конвенции, она уведомляет об этом Генерального Секретаря и представляет ему информацию в подтверждение этого уведомления. Вышеуказанная процедура применяется и в том случае, если какая-либо Сторона или Всемирная организация здравоохранения располагает сведениями, на основании которых следовало бы перенести какое-либо вещество из одного Списка настоящей Конвенции в другой или же изъять какое-либо вещество из этих Списков.
2. Генеральный Секретаря направляет такое уведомление, а также любую информацию, которая, по его мнению, относится к данному вопросу, Сторонам, Комиссии и, когда такое уведомление поступает от какой-либо Стороны, - Всемирной организации здравоохранения.
3. Если информация, направленная вместе с таким уведомлением, говорит о том, что данное вещество подходит для включения его в Список I или Список II настоящей Конвенции в соответствии с пунктом 4 настоящей статьи, Стороны изучают в свете всей имеющейся в их распоряжении информации возможность временного применения к данному веществу всех мер контроля, применяемых к веществам, включенным соответственно в Список I или в Список II.
4. Если Всемирная организация здравоохранения считает, что
  - a) данное вещество обладает способностью
    - i) 1) вызывать состояние зависимости и
    - 2) оказывать стимулирующее или депрессивное воздействие на центральную нервную систему, вызывая галлюцинации или нарушения моторной функции, либо мышления, либо поведения, либо настроения, либо настроения, или
    - ii) приводить к аналогичному злоупотреблению и аналогичным вредным последствиям, что и какое-либо вещество, включенное в Список I, II, III или IV, и
  - b) есть достаточные свидетельства того, что имеет место злоупотребление данным веществом или существует вероятность такого злоупотребления, которое представляет или может представить собой проблему для здоровья населения и социальную проблему, дающие основания для применения к этому веществу мер международного контроля,

Всемирная организация здравоохранения сообщает Комиссии оценку данного вещества, включая оценку степени или вероятности злоупотребления им, степени серьезности проблемы для здоровья населения и социальной проблемы и степени полезности данного вещества в терапевтической практике, а также рекомендации, если таковые имеются, о мерах контроля, которые были бы целесообразными в свете ее оценки.

5. Комиссия, принимая во внимание указанное сообщение Всемирной организации здравоохранения, оценки которой в медицинских и научных вопросах являются определяющими, и учитывая экономические, социальные, юридические, административные и другие факторы, которые, по ее мнению, имеют отношение к данному вопросу, может включить это вещество в Список I, II, III или IV. Комиссия может обращаться за дополнительной информацией к Всемирной организации здравоохранения или к другим соответствующим источникам.
6. Если какое-либо уведомление в соответствии с пунктом 1 касается того или иного вещества, уже включенного в один из Списков, Всемирная организация здравоохранения сообщает Комиссии свое новое заключение, любую новую оценку данного вещества, которую она может дать в соответствии с пунктом 4, а также любые новые рекомендации относительно мер контроля, которые она сочтет целесообразными в свете этой оценки. Комиссия, принимая во внимание сообщение Всемирной организации здравоохранения в соответствии с пунктом 5 и учитывая факторы, о которых идет речь в указанном пункте, может принять решение о перенесении данного вещества из одного Списка в другой или об изъятии его из Списков.
7. О любом решении Комиссии, принятом согласно настоящей статье, Генеральный Секретарь направляет сообщение всем государствам-членам Организации Объединенных Наций, Сторонам настоящей Конвенции, не являющимся членами Организации Объединенных Наций, Всемирной организации здравоохранения и Комитету. Такое решение полностью вступает в силу для каждой Стороны через 180 дней, начиная с даты направления такого сообщения, за исключением любой Стороны, которая, в пределах этого срока, в том, что касается решения о добавлении какого-либо вещества к одному из Списков, направляет Генеральному Секретарю письменное уведомление о том, что ввиду исключительных обстоятельств она не в состоянии ввести в действие в отношении данного вещества все положения настоящей Конвенции, применимые к веществам, включенным в этот Список. В таком уведомлении указываются причины этой исключительной меры. Независимо от своего уведомления, каждая Сторона применяет, как минимум, меры контроля, перечисленные ниже:
- а) Сторона, направив такое уведомление относительно не подлежащего ранее контролю вещества, добавленного к Списку I, принимает во внимание, в той мере, в какой это возможно, специальные меры контроля, перечисленные в статье 7, и в отношении данного вещества:
- i) требует наличия лицензий на изготовление, торговлю и распределение, как это предусмотрено в статье 8 для веществ, включенных в Список II;
  - ii) требует наличия рецепта врача для поставки или отпуска, как это предусмотрено в статье 9 для веществ, включенных в Список II;
  - iii) выполняет обязательства, касающиеся экспорта и импорта, предусмотренные в статье 12, за исключением обязательств в отношении другой Стороны, направившей такое уведомление относительно данного вещества;

iv) выполняет обязательства, предусмотренные в статье 13 для веществ, включенных в Список II, в отношении запрещения и ограничения экспорта и импорта;

v) представляет статистические отчеты Комитету в соответствии с подпунктом "а" пункта 4 статьи 16; и

vi) принимает меры в соответствии со статьей 22 для подавления действий, противоречащих законам или постановлениям, принятым во исполнение вышеупомянутых обязательств.

b) Страна, направив такое уведомление относительно не подлежащего ранее контролю вещества, добавленного к Списку II, в отношении данного вещества:

- i) требует наличия лицензий на изготовление, торговлю и распределение, в соответствии со статьей 8;
- ii) требует наличия рецепта врача для поставки или отпуска в соответствии со статьей 9;
- iii) выполняет обязательства, касающиеся экспорта и импорта, предусмотренные в статье 12, за исключением обязательств в отношении другой Страны, направившей такое уведомление относительно данного вещества;
- iv) выполняет обязательства, изложенные в статье 13, в отношении запрещения и ограничения экспорта и импорта;
- v) представляет статистические отчеты Комитету в соответствии с подпунктами "а", "с" и "d" пункта 4 статьи 16; и
- vi) принимает меры в соответствии со статьей 22 для подавления действий, противоречащих законам или постановлениям, принятым во исполнение вышеупомянутых обязательств.

c) Страна, направив такое уведомление относительно не подлежащего ранее контролю вещества, добавленного к Списку III, в отношении данного вещества:

- i) требует наличия лицензий на изготовление, торговлю и распределение в соответствии со статьей 8;
- ii) требует наличия рецепта врача для поставки или отпуска в соответствии со статьей 9;
- iii) выполняет обязательства, касающиеся экспорта, предусмотренные в статье 12, за исключением обязательства в отношении другой Страны, направившей такое уведомление относительно данного вещества;
- iv) выполняет обязательства, изложенные в статье 13, в отношении запрещения и ограничения экспорта и импорта; и
- v) принимает меры в соответствии со статьей 22 для подавления действий, противоречащих законам или постановлениям, принятым во исполнение вышеупомянутых обязательств.

- d) Сторона, направив такое уведомление относительно не подлежащего ранее контролю вещества, добавленного к Списку IV, в отношении данного вещества:
- i) требует наличия лицензий на изготовление, торговли и распределение в соответствии со статьей 8;
  - ii) выполняет обязательства, изложенные в статье 13, в отношении запрещения и ограничения экспорта и импорта; и
  - iii) принимает меры в соответствии со статьей 22 для подавления действий, противоречащих законам или постановлениям, принятым во исполнение вышеупомянутых обязательств.

e) Сторона, направив такое уведомление относительно какого-либо вещества, перенесенного в Список, предусматривающий более строгие меры контроля и обязательства, применяет, как минимум, все положения настоящей Конвенции, применяемые к Списку, из которого оно было перенесено.

8. a) Решения Комиссии, принятые в соответствии с настоящей статьей, подлежат пересмотру Советом по просьбе любой Стороны, направленной в течение 180 дней с момента получения уведомления о принятии данного решения. Просьба о пересмотре направляется Генеральному Секретарю вместе со всей соответствующей информацией, на которой основана просьба о пересмотре.

b) Генеральный Секретарь направляет копии упомянутой просьбы о пересмотре и соответствующую информацию Комиссии, Всемирной организации здравоохранения и всем Сторонам, предлагая им представить свои замечания в течение девяноста дней. Все полученные замечания представляются на рассмотрение Совета.

c) Совет может подтвердить, изменить или отменить решение Комиссии. Уведомление о решении Совета направляется всем государствам-членам Организации Объединенных Наций, государствам-Сторонам настоящей Конвенции, не являющимся членами Организации Объединенных Наций, Комиссии, Всемирной организации здравоохранения и Комитету.

d) В течение периода до упомянутого пересмотра первоначальное решение Комиссии, при условии соблюдения пункта 7, остается в силе.

9. Стороны делают все от них зависящее, чтобы применить к веществам, не подпадающим под действие настоящей Конвенции, но которые могут быть использованы для незаконного изготовления психотропных веществ, такие меры надзора, какие могут быть практически осуществимы.



### СТАТЬЯ 3

#### Специальные положения, касающиеся контроля над препаратами

1. За исключением случаев, предусмотренных в нижеследующих пунктах настоящей статьи, к препарату применяются те же меры контроля, что и к содержащемуся в нем психотропному веществу; если препарат содержит не одно, а несколько таких веществ, он подпадает под действие мер, применяемых к тому из веществ, которое подлежит наиболее строгим мерам контроля.

2. Если какой-либо препарат, содержащий какое-либо психотропное вещество, за исключением какого-либо вещества, включенного в Список I, имеет такой состав, что риск злоупотребления им отсутствует или является незначительным и что это вещество не может быть извлечено посредством легко доступных способов в количестве, при котором возможно злоупотребление, так что данный препарат не создает проблемы для здоровья населения и социальной проблемы, такой препарат может быть изъят из-под действия некоторых мер контроля, предусмотренных в настоящей Конвенции, в соответствии с пунктом 3.

3. Если Сторона делает заключение на основе предыдущего пункта в отношении какого-либо препарата, то она может принять решение об изъятии этого препарата в своей стране или в одном из своих районов из-под действия какой-либо одной или всех мер контроля, предусмотренных в настоящей Конвенции, за исключением положений:

- a) статьи 8 (лицензии) в части, касающейся изготовления;
- b) статьи 11 (регистрационные записи) в части, касающейся препаратов, изъятых из-под контроля;
- c) статьи 13 (запрещение и ограничение экспорта и импорта);
- d) статьи 15 (инспекция) в части, касающейся изготовления;
- e) статьи 16 (доклады, представляемые Сторонами) в части, касающейся препаратов, изъятых из-под контроля; и
- f) статьи 22 (положения о наказаниях), в той мере, в какой это необходимо для подавления действий, противоречащих законам или постановлениям, принятым во исполнение вышеназванных обязательств.

Сторона уведомляет Генерального Секретаря о любом таком решении, о названии и составе этого препарата, изъятого из-под контроля, и о мерах контроля, из-под действия которых он изъят. Генеральный Секретарь передает это уведомление другим Сторонам, Всемирной организации здравоохранения и Комитету.

4. Если какая-либо Сторона или Всемирная организация здравоохранения располагает сведениями о каком-либо препарате, изъятом из-под контроля во исполнение пункта 3, которые, по ее мнению, могут потребовать полного или частичного прекращения изъятия, она уведомляет об этом Генерального Секретаря и представляет ему информацию в подтверждение этого уведомления. Генеральный Секретарь направляет такое уведомление

и любую информацию, которая, по его мнению, относится к данному вопросу, Сторонам, Комиссии и, когда это уведомление поступает от какой-либо Стороны, - Всемирной организации здравоохранения. Всемирная организация здравоохранения сообщает Комиссии оценку данного препарата по вопросам, указанным в пункте 2, вместе с рекомендацией о мерах контроля, если они вообще необходимы, из-под действия которых должно прекратиться изъятие данного препарата. Комиссия, принимая во внимание указанное сообщение Всемирной организации здравоохранения, оценки которой в медицинских и научных вопросах являются определяющими, и учитывая экономические, социальные, юридические, административные и другие факторы, которые, по ее мнению, имеют отношение к данному вопросу, может принять решение о прекращении изъятия данного препарата из-под действия какой-либо одной или всех мер контроля. О любом решении Комиссии, принятом согласно настоящему пункту, Генеральный Секретарь направляет сообщение всем государствам-членам Организации Объединенных Наций, Сторонам настоящей Конвенции, не являющимся членами Организации Объединенных Наций, Всемирной организации здравоохранения и Комитету. Все Стороны принимают меры по прекращению изъятия из-под действия рассматриваемой меры или мер контроля в течение 180 дней со дня направления сообщения Генеральным Секретарем.

#### СТАТЬЯ 4

##### Прочие специальные положения, касающиеся сферы применения контроля

В отношении психотропных веществ, кроме веществ, включенных в Список I, Стороны могут разрешать:

- a) лицам, путешествующим из одной страны в другую, иметь при себе для их личного пользования небольшие количества препаратов; каждая Сторона, однако, имеет право удостовериться в том, что эти препараты были получены законным путем;
- b) использование таких веществ в промышленности для изготовления психотропных веществ или продуктов, применяя к ним меры контроля, предусмотримые настоящей Конвенцией, до тех пор, пока данные психотропные вещества не приобретут такого состояния, при котором практически не будет иметь место злоупотребление этими веществами или их извлечением; и
- c) использование таких веществ - при соблюдении мер контроля, предусмотримых настоящей Конвенцией, - для отлова животных лиц, имеющими специальное разрешение компетентных органов на использование таких веществ для этой цели.

## СТАТЬЯ 5

### Ограничение использования медицинских и научных целей

1. Каждая Сторона ограничивает использование веществ, включенных в Список I, как это предусмотрено в статье 7.
2. Каждая Сторона, за исключением случаев, предусмотренных в статье 4, ограничивает путем таких мер, которые она считает целесообразными, изготовление, экспорт, импорт, распределение и складские запасы, использование веществ, включенных в Списки II, III и IV, а также торговлю и владение ими, медицинскими и научными целями.
3. Желательно, чтобы Стороны не разрешали владение веществами, включенными в Списки II, III и IV, иначе, как на законном основании.

## СТАТЬЯ 6

### Специальное управление

Желательно, чтобы в целях применения положений настоящей Конвенции каждая Сторона создала и содержала специальное управление, которое может быть тем же самым - и это будет преимуществом, - что и специальное управление, созданное во исполнение положений конвенций о контроле над наркотическими средствами, или может работать в тесном сотрудничестве с ним.

## СТАТЬЯ 7

### Специальные положения, касающиеся веществ, включенных в Список I

В отношении веществ, включенных в Список I, Стороны:

- a) запрещают всякое их использование, за исключением использования в научных и в очень ограниченных медицинских целях должным образом уполномоченными лицами в медицинских или научно-исследовательских учреждениях, находящихся непосредственно под контролем их правительства, или по специально выдаваемому ими разрешению;
- b) требуют, чтобы изготовление, распределение этих веществ, торговля и владение ими осуществлялись по специальным лицензиям или заблаговременно полученным разрешениям;
- c) обеспечивают тщательный надзор над деятельностью и действиями, упомянутыми в пунктах "а" и "б";
- d) ограничивают количество вещества, выдаваемого какому-либо должным образом уполномоченному лицу, количеством, необходимым для разрешенной ему цели;
- e) требуют, чтобы лица, выполняющие медицинские или научные функции, вели регистрационные записи, касающиеся приобретения этих веществ, с

подробным описанием их использования; такие записи сохраняются в течение не менее двух лет после внесения последней записи об использовании таких веществ; и

- г) запрещает экспорт и импорт, за исключением тех случаев, когда и экспортер и импортер являются компетентными органами или учреждениями экспортирующей и импортирующей страны или района, соответственно, или другими лицами или предприятиями, имеющими специальное разрешение, выданное компетентными органами их страны или района для данной цели. Положения пункта 1 статьи 12 о предоставлении разрешений на экспорт и импорт веществ, включенных в Список II, относятся также к веществам, включенным в Список I.

## СТАТЬЯ 8

### Лицензии

1. Стороны требуют, чтобы изготовление, распределение веществ, включенных в Списки II, III и IV, а также торговля ими (включая экспортную и импортную торговлю) осуществлялись по лицензиям или с применением другой аналогичной меры контроля.

2. Стороны:

- a) осуществляют контроль над всеми должным образом уполномоченными лицами и предприятиями, которые занимаются или связаны с изготовлением или распределением веществ, упомянутых в пункте 1, а также торговлей ими (включая экспортную и импортную торговлю);
- b) контролируют при помощи лицензий или другой аналогичной меры контроля предприятия и помещения, в которых такое изготовление или распределение, а также такая торговля могут иметь место; и
- c) обеспечивают принятие мер безопасности в отношении таких предприятий и помещений в целях предотвращения кражи или прочей утечки складских запасов.

3. Положения пунктов 1 и 2 настоящей статьи, касающиеся лицензий или других аналогичных мер контроля, могут не применяться к лицам, должным образом уполномоченным на осуществление врачебных и научных функций, при осуществлении ими этих функций.

4. Стороны требуют, чтобы все лица, которые получают лицензии в соответствии с настоящей Конвенцией или которые получают иное разрешение в соответствии с пунктом 1 настоящей статьи или пунктом "b" статьи 7, обладали надлежащими качествами, необходимыми для эффективного и точного проведения в жизнь положений таких законов и постановлений, которые принимаются во исполнение настоящей Конвенции.

## СТАТЬЯ 9

### Рецепты

1. Стороны требуют, чтобы вещества, включенные в Списки II, III и IV, поставлялись или отпускались для использования их отдельными лицами только по рецепту врача, за исключением случаев, когда отдельные лица могут на законных основаниях получать, использовать, выдавать или назначать такие вещества при выполнении ими должным образом разрешенных врачебных или научных функций.
2. Стороны принимают меры для обеспечения того, чтобы рецепты на вещества, включенные в Списки II, III и IV, выдавались в соответствии с принятой медицинской практикой и подпадали под такое регламентирование, касающееся, в частности, числа раз их возможного повторного использования и срока их действия, которое является средством охраны здоровья и благосостояния населения.
3. Независимо от пункта 1, Страна может, если, по ее мнению, местные обстоятельства требуют этого, и на таких условиях, которые она может предписать, включая ведение регистрационных записей, разрешать аптекарям, имеющим лицензию, или прочим розничным распределителям, имеющим лицензию, назначенным органами, ответственными за здоровье населения в ее стране или части ее страны, поставлять по их усмотрению и без рецепта для использования в исключительных случаях отдельными лицами для медицинских целей небольшие количества веществ, включенных в Списки III и IV, в пределах, которые определяются Сторонами.

## СТАТЬЯ 10

### Предостережения надписи на упаковках и реклама

1. Каждая Страна, принимая во внимание соответствующие решения или рекомендации Всемирной организации здравоохранения, требует, чтобы на этикетках, когда это возможно, и в любом случае на сопроводительном листке розничных упаковок, содержащих психоотропные вещества, имелись такие указания относительно использования, включая предостережения и предупреждения, какие, по ее мнению, необходимы для безопасности тех, кто использует эти вещества.
2. Каждая Страна, учитывая должным образом свои конституционные положения, запрещает рекламирование таких веществ среди населения.

## СТАТЬЯ 11

### Регистрационные записи

1. Стороны требуют, чтобы в отношении веществ, включенных в Список I, изготовители и все иные лица, имеющие согласно статье 7 разрешение на торговлю этими веществами и на их распределение, вели регистрационные записи в порядке, устанавливаемом каждой Стороной, приводя подробные сведения о количествах изготовленных веществ, о количествах складских запасов этих веществ, а для каждого случая получения и выдачи таких веществ - подробные сведения о количестве, дате, поставщике и получателе.

2. Стороны требуют, чтобы в отношении веществ, включенных в Списки II и III, изготовители, оптовые распределители, экспортеры и импортеры вели регистрационные записи в порядке, устанавливаемом каждой Стороной, приводя подробные сведения о количествах изготовленных веществ, а для каждого случая получения и выдачи таких веществ — подробные сведения о количестве, дате, поставщике и получателе.
3. Стороны требуют, чтобы в отношении веществ, включенных в Список II, розничные распределители, больницы и лечебно-профилактические, а также научно-исследовательские учреждения вели регистрационные записи в порядке, устанавливаемом каждой Стороной, приводя для каждого случая получения и выдачи таких веществ подробные сведения о количестве, дате, поставщике и получателе.
4. Стороны обеспечивают, посредством соответствующих методов и принимая во внимание профессиональную и торговую практику в своих странах, чтобы информация, касающаяся получения и выдачи веществ, включенных в Список III, розничными распределителями, больницами и лечебно-профилактическими, научно-исследовательскими учреждениями, была легко доступна.
5. Стороны требуют, чтобы в отношении веществ, включенных в Список IV, изготовители, экспортеры и импортеры вели регистрационные записи в порядке, устанавливаемом каждой Стороной, указывая количества изготовленных, экспортированных и импортированных веществ.
6. Стороны требуют от изготовителей препаратов, изъятых из-под контроля в соответствии с пунктом 3 статьи 3, ведения регистрационных записей относительно количества каждого микотропного вещества, использованного при изготовлении препарата, изъятого из-под контроля, а также относительно характера, общего количества и первоначальной выдачи изъятого из-под контроля препарата, изготовленного из вышеуказанного вещества.
7. Стороны обеспечивают сохранение в течение не менее двух лет регистрационных записей и информации, упомянутых в настоящей статье, которые необходимы для целей представления докладов согласно статье 16.

## СТАТЬЯ 12

### Положения, касающиеся международной торговли

1. а) Каждая Сторона, разрешающая экспорт или импорт веществ, включенных в Список I или II, требует представления на бланке, который будет установлен Комиссией, отдельного разрешения на экспорт или импорт, получаемого для каждой такой отдельной экспортной или импортной сделки, независимо от того, касается ли она одного или нескольких веществ.
- б) В таком разрешении указывается международное незарегистрированное название или, в случае отсутствия такого названия, обозначение данного вещества в соответствующем Списке, количество, предназначенное для экспорта или импорта, фармацевтическая форма, наименование и адрес экспортера и импортера, а также срок, в течение которого должен быть произведен экспорт или импорт. В случае, если данное вещество экспортируется или импортируется в виде препарата, необходимо, кроме того, указать название этого препарата, если таковое имеется. В разрешении на экспорт указывается также номер разрешения на импорт, дата его выдачи и наименование органа, выдавшего это разрешение.

о) До выдачи разрешения на экспорт Стороны требуют представления разрешения на импорт, выдаваемого компетентными органами импортирующей страны или района и удостоверяющего, что импорт вещества или веществ, указанных в нем, разрешен; такое разрешение представляется лицом или предприятием, обратившимся за разрешением на экспорт.

д) Каждая экспортируемая партия веществ должна сопровождаться копией разрешения на экспорт, а правительство, выдавшее разрешение на экспорт, направляет правительству импортирующей страны или района копию выданного разрешения.

е) После того, как импорт произведен, правительство импортирующей страны или района возвращает правительству экспортирующей страны или района указанное разрешение на экспорт с отметкой, удостоверяющей фактически импортированное количество.

2. а) Стороны требуют, чтобы в отношении каждого случая экспорта веществ, включенных в Список III, экспортеры составляли в трех экземплярах на формуляре, установленном Комиссией, декларацию, содержащую следующую информацию:

- i) наименование и адрес экспортера и импортера;
- ii) международное незарегистрированное название вещества или, в случае отсутствия такого названия, обозначение этого вещества в соответствующем Списке;
- iii) количество вещества и фармацевтическая форма, в которой указанное вещество экспортируется, и, если оно экспортируется в виде препарата, название препарата, если таковое имеется; и
- iv) дата отправления.

б) Экспортеры представляют компетентным органам своей страны или района два экземпляра упомянутой декларации. Третий экземпляр они отправляют со своим грузом.

с) Страна, с территории которой осуществлен экспорт какого-либо вещества, включенного в Список III, в возможно короткий срок, но не позднее чем через девяносто дней после даты отправления, посылает заказной почтой компетентным органам импортирующей страны или района один экземпляр декларации, полученный от экспортера, с просьбой подтвердить его получение.

д) Стороны могут требовать, чтобы по получении данного груза импортер направил компетентным органам своей страны или района должным образом заверенный экземпляр декларации, приложенный к грузу, с указанием полученного количества и даты получения.

3. В отношении везещ, включенных в Списки I и II, применяются следующие дополнительные положения:

a) Стороны осуществляют в свободных портах и зонах такой же надзор и контроль, как и в других частях своей территории, при условии, однако, что они могут применять более строгие меры.

b) Экспорт грузов в адрес почтового лица или банка на счет лица, иного, чем указано в данном разрешении на экспорт, запрещается.

c) Экспорт грузов с веществами, включенными в Список I, в адрес приписных таможенных складов запрещается. Экспорт грузов с веществами, включенными в Список II, в адрес приписного таможенного склада запрещается, за исключением случаев, когда правительство импортирующей страны указывает в разрешении на импорт, представленном лицом или учреждением, которое обращается за разрешением на экспорт, что оно разрешает импорт с целью помещения импортируемого груза на приписной таможенный склад. В таком случае в разрешении на экспорт указывается, что данный груз экспортируется с этой целью. На всякую выдачу груза с приписного таможенного склада требуется разрешение органов, в ведении которых находится данный таможенный склад, а в случае направления груза за границу, его выдача рассматривается как новый экспорт в контексте настоящей Конвенции.

d) Грузы, ввозимые на территорию какой-нибудь Стороны или вывозимые с ее территории без сопроводительного разрешения на экспорт, подлежат задержанию компетентными органами.

e) Сторона не разрешает транзита через свою территорию каких-либо веществ, предназначенных для другой страны, независимо от того, снят или нет груз с данных веществ с транспортного средства, на котором он перевозился, за исключением случаев, когда компетентным органам такой Стороны предъявляется копия разрешения на экспорт груза.

f) Компетентные органы любой страны или района, через которые разрешен транзит того или иного груза с веществами, принимают все необходимые меры для того, чтобы предотвратить следование данного груза по иному назначению, чем то, которое обозначено в сопроводительной копии разрешения на экспорт, за исключением случаев, когда такое изменение следования производится с разрешения правительства страны или района, через которые данный груз направляется транзитом. Правительство страны или района, через которые осуществляется транзит, рассматривает всякую просьбу об изменении следования груза так, как если бы такое изменение представляло собой экспорт из страны или района, через которые осуществляется транзит, в страну или район нового назначения. Если такое изменение следования разрешено, то положения подпункта "e" пункта 1 настоящей статьи применяются также в отношении между страной или районом, через которые осуществляется транзит, и страной или районом, откуда первоначально этот груз был экспортирован.



г) Никакой груз с веществами, следующий транзитом или находящийся на приписном таможенном складе, не может подвергаться воздействию какого-либо процесса, который изменил бы природу данного вещества. Упаковка не может быть изменена без разрешения компетентных органов.

h) Положения подпунктов "е"- "г" настоящего пункта, касающиеся следования веществ через территорию той или иной Стороны, не применяются в тех случаях, когда данный груз перевозится самолетом, при условии, что самолет пролетает без посадки над страной или районом, через которые осуществляется транзит. Если самолет производит посадку в любой такой стране или любом таком районе, указанные положения применяются в зависимости от обстоятельств.

1) Положения настоящего пункта не вносят ущерба положениям каких-либо международных соглашений, ограничивающим контроль, который может осуществляться любой из Сторон над такими веществами, следующими транзитом.

#### СТАТЬЯ 13

##### Запрещение и ограничение экспорта и импорта

1. Сторона может уведомить все другие Стороны через Генерального Секретаря о том, что она запрещает импорт в свою страну или в один из своих районов одного или нескольких веществ, включенных в Список II, III или IV, названия которых указаны в ее уведомлении. В любом таком уведомлении указывается то название вещества, под которым оно дается в Списке II, III или IV.
2. По получении той или иной Стороной уведомления о каком-либо запрещении в соответствии с пунктом 1 она принимает меры для обеспечения того, чтобы ни одно из веществ, указанных в таком уведомлении, не экспортировалось в страну или в один из районов Стороны, приславшей уведомление.
3. Независимо от положений предыдущих пунктов, Сторона, сделавшая уведомление в соответствии с пунктом 1, может, выдавая в каждом случае специальные лицензии на импорт, разрешать импорт определенных количеств упомянутых веществ или препаратов, содержащих такие вещества. Органы импортирующей страны, выдающие такие лицензии, направляют два экземпляра данной специальной лицензии на импорт, указывая в них название и адрес импортера и экспортера, компетентным органам экспортирующей страны или района, которые по получении их могут разрешать экспортеру произвести отгрузку груза. Один экземпляр этой специальной лицензии на импорт, должным образом заверенный компетентным органом экспортирующей страны или экспортирующего района, прилагается к грузу.

## СТАТЬЯ 14

Специальные положения, касающиеся провоза психотропных веществ в аптечках первой помощи на судах, в самолетах или на других видах общественного транспорта, курсирующего по международным линиям

1. Провоз на судах, в самолетах или на других видах международного общественного транспорта, таких, как, международные железнодорожные поезда и автобусы, таких ограниченных количества веществ, включенных в Список II, III или IV, которые могут потребоваться для оказания первой помощи или в экстренных случаях во время их передвижения, не рассматривается как экспорт, импорт или транзит через страну в контексте настоящей Конвенции.
2. Страна регистрации принимает надлежащие меры предосторожности для предотвращения использования веществ, упомянутых в пункте 1, не по назначению или их утечки для использования в незаконных целях. Комиссия по консультации с соответствующими международными организациями рекомендует такие меры предосторожности.
3. В отношении веществ, провозимых в соответствии с пунктом 1 на судах, в самолетах или на других видах международного общественного транспорта, таких, как международные железнодорожные поезда и автобусы, действует закон, постановления, разрешения и лицензии страны регистрации без ущерба для каких-либо прав компетентных местных органов на проведение проверок, инспекций и других мер контроля на этих транспортных средствах. Применение таких веществ в экстренном случае не рассматривается как нарушение положений пункта 1 статьи 9.

## СТАТЬЯ 15

### Инспекция

Стороны должны иметь систему инспекции изготовителей, экспортеров и импортеров, оптовых и розничных распределителей психотропных веществ, а также медицинских и научно-исследовательских учреждений, использующих такие вещества. Стороны предусматривают различную инспекцию соответствующих помещений, складских запасов и регистрационных записей, которая производится так часто, как они считают необходимым.

## СТАТЬЯ 16

### Доклады, представляемые Сторонами

1. Стороны представляют Генеральному Секретарю такую информацию, какую Комиссия может запросить у них как необходимую для выполнения своих функций, и, в частности, ежегодные доклады о применении настоящей Конвенции на их территориях, включая информацию в отношении:

- a) важных изменений в их законах и постановлениях, касающихся психотропных веществ; и
- b) значительных изменений в отношении злоупотребления психотропными веществами и незаконного оборота на их территориях.

2. Стороны также сообщают Генеральному Секретарю названия и адреса правительственных органов, упомянутых в подпункте "f" статьи 7, в статье 12 и в пункте 3 статьи 13. Такая информация предоставляется Генеральным Секретарем в распоряжение всех Сторон.

3. Стороны направляют Генеральному Секретарю в возможно короткий срок после данного происшествия сообщение в отношении любого случая незаконного оборота или изъятия из незаконного оборота, которые они считают важными ввиду:

- a) выявленных новых тенденций;
- b) количества, о которых идет речь;
- c) сведений, проливающих свет на источники, из которых получены эти вещества; или
- d) методов, применяемых лицами, которые занимаются незаконным оборотом.

Копии такого сообщения направляются в соответствии с подпунктом "b" статьи 21.

4. Стороны представляют Комитету ежегодные статистические отчеты на бланках, установленных Комитетом:

a) в отношении каждого вещества, включенного в Списки I и II, - о количествах такого вещества, изготовленного, экспортированного в каждую страну или в каждый район и импортированного из каждой страны или из каждого района, а также о складских запасах этого вещества, находящихся у изготовителей;

b) в отношении каждого вещества, включенного в Списки III и IV, - о количествах такого изготовленного вещества, а также об общих количествах такого экспортированного и импортированного вещества;

c) в отношении каждого вещества, включенного в Списки II и III, - о количествах такого вещества, использованного при изготовлении препаратов, изъятых из-под контроля; и

d) в отношении каждого вещества, кроме веществ, включенных в Список I, - о количествах вещества, использованного для промышленных целей в соответствии с подпунктом "b" статьи 4.

Количества изготовленного вещества, о которых говорится в подпунктах "a" и "b" настоящего пункта, не включают количества изготовленных препаратов.

5. Сторона представляет по просьбе Комитета дополнительную статистическую информацию, относящуюся к будущим периодам, о количествах любого из веществ, включенных в Списки III и IV, экспортированных в каждую страну или в каждый район и импортированных из каждой страны или из каждого района. Данная Сторона может обратиться с просьбой о том, чтобы Комитет рассматривал как свою просьбу о предоставлении информации, так и информацию, представленную в соответствии с настоящим пунктом, как конфиденциальные.

6. Стороны представляют информацию, о которой идет речь в пунктах 1 и 4 настоящей статьи, таким образом и в такие сроки, как об этом может быть запрошено Комиссией или Комитетом.

#### СТАТЬЯ 17

##### Функции Комиссии

1. Комиссия может рассматривать все вопросы, касающиеся достижения целей настоящей Конвенции и проведения в жизнь ее положений, и может давать рекомендации по таким вопросам.
2. Решения Комиссии, предусмотренные в статьях 2 и 3, принимаются большинством в две трети голосов членов Комиссии.

#### СТАТЬЯ 18

##### Доклады Комитета

1. Комитет подготавливает ежегодные доклады о своей работе, содержащие анализ статистической информации, имеющейся в его распоряжении, и - в надлежащих случаях - сводку объяснений, если таковые имеются, представленных правительствами или требуемых от них, вместе с любыми замечаниями и рекомендациями, которые Комитет пожелает сделать. Комитет может подготовить также дополнительные доклады, какие он сочтет нужными. Эти доклады представляются Совету через Комиссию, которая может сделать такие замечания, какие она сочтет целесообразными.
2. Доклады Комитета направляются Сторонам, а затем публикуются Генеральным Секретарем. Стороны разрешают неограниченное распространение этих докладов.

Меры, принимаемые Комитетом в целях обеспечения выполнения положений Конвенции

1. а) Если в результате изучения Комитетом информации, представленной ему правительствами, или информации, направленной органами Организации Объединенных Наций, Комитет имеет основание считать, что достижение целей настоящей Конвенции оказывается под серьезной угрозой по той причине, что какая-либо страна или какой-либо район не выполняет положений настоящей Конвенции, Комитет имеет право обратиться за разъяснениями к правительству этой страны или этого района. С сохранением в силе права Комитета обратить внимание Сторон, Совета и Комиссии на вопрос, о котором говорится в подпункте "с" настоящей статьи, он рассматривает просьбу о предоставлении в соответствии с настоящим подпунктом информации или разъяснения правительства как конфиденциальные.

б) Приняв меры в соответствии с подпунктом "а" настоящей статьи, Комитет, если он убедится в том, что необходимо сделать это, может призвать соответствующее правительство принять такие коррективные меры, какие в сложившихся обстоятельствах представляются необходимыми для выполнения положений настоящей Конвенции.

с) Если Комитет считает, что соответствующее правительство не дало удовлетворительных разъяснений, когда ему было предложено сделать это согласно подпункту "а" настоящей статьи, или не приняло никаких коррективных мер, которые ему было предложено принять согласно подпункту "б" настоящей статьи, он может обратиться внимание Сторон, Совета и Комиссии на этот вопрос.

2. Комитет, обратив внимание Сторон, Совета и Комиссии на какой-либо вопрос в соответствии с подпунктом "с" пункта 1 настоящей статьи, может — если он убедится, что это необходимо, — рекомендовать Сторонам прекратить экспорт, импорт или и экспорт и импорт определенных психотропных веществ из соответствующей страны или соответствующего района или в соответствующую страну или в соответствующий район либо на какой-либо определенный срок, либо до тех пор, пока Комитет не убедится в том, что обстановка в этой стране или этом районе является удовлетворительной. Соответствующее государство может поставить этот вопрос перед Советом.

3. Комитет имеет право опубликовать доклад по любому вопросу, рассматривавшемуся согласно положениям настоящей статьи, и направить этот доклад Совету, который рассылает его всем Сторонам. Если Комитет включает в публикуемый доклад решение, принятое согласно настоящей статье, или какую-либо информацию, относящуюся к такому решению, он должен также включить в этот доклад точку зрения соответствующего правительства, если оно об этом просит.

4. Если в каком-либо случае решение Комитета, публикуемое согласно настоящей статье, было принято не единогласно, излагается точка зрения меньшинства.
5. Любое государство приглашается направить своего представителя на заседание Комитета, на котором рассматривается согласно настоящей статье вопрос, непосредственно касающийся этого государства.
6. Решения Комитета согласно настоящей статье принимаются большинством в две трети голосов всех членом Комитета.
7. Положения вышеназванных пунктов применяются также в случаях, когда у Комитета есть основания полагать, что достижение целей настоящей Конвенции оказывается под серьезной угрозой в результате какого-либо решения, принятого той или иной Стороной согласно пункту 7 статьи 2.

#### СТАТЬЯ 20

##### Меры против злоупотребления психотропными веществами

1. Стороны принимают все возможные меры, направленные на предотвращение злоупотребления психотропными веществами и на раннее выявление, лечение, воспитание, восстановление трудоспособности, возвращение в общество соответствующих лиц и на наблюдение за ними после окончания ими лечения, а также координирует свои усилия для достижения этих целей.
2. Стороны содействуют, насколько это возможно, подготовке кадров для лечения, восстановления трудоспособности и возвращения в общество лиц, злоупотребляющих психотропными веществами, а также для наблюдения за ними после окончания ими лечения.
3. Стороны содействуют ознакомлению лиц, которым это необходимо по работе, с проблемами злоупотребления психотропными веществами и его предотвращения, а также способствует ознакомлению с этими проблемами населения в случае, если есть опасность того, что злоупотребление этими веществами приобретет широкие размеры.

#### СТАТЬЯ 21

##### Меры против незаконного оборота

С должным учетом своих конституционных, правовых и административных систем Стороны:

- а) принимают внутригосударственные меры для координации превентивных и репрессивных мер против незаконного оборота; с этой целью они могут с пользой для дела назначить соответствующий орган, который будет ответственным за такую координацию;

б) помогает друг другу в проведении кампании по борьбе с незаконным оборотом психотропных веществ и, в частности, немедленно направляет по дипломатическим каналам или через компетентные органы, назначенные Сторонами для этой цели, другим непосредственно заинтересованным Сторонам копию любого сообщения, направленного ими Генеральному Секретарю в соответствии со статьей 16 в связи с обнаружением случая незаконного оборота или в связи с изъятием;

с) тесно сотрудничают друг с другом и с теми компетентными международными организациями, членами которых они являются, с целью проведения согласованной кампании по борьбе с незаконным оборотом;

д) обеспечивают оперативное осуществление международного сотрудничества между соответствующими органами; и

е) обеспечивают, чтобы в тех случаях, когда для судебного преследования требуется передача юридических документов в международном порядке, такая передача производилась оперативно тем органом, который будет назначен Сторонами; это положение не наносит ущерба праву какой-либо Стороны требовать, чтобы юридические документы направлялись ей по дипломатическим каналам.

## СТАТЬЯ 22

### Положения о наказаниях

1. а) С соблюдением своих конституционных ограничений, каждая Сторона рассматривает как наказуемое правонарушение, в тех случаях, когда оно совершено умышленно, либо деяние, противоречащее какому-либо закону или постановлению, принятому во исполнение ее обязательств по настоящей Конвенции, и обеспечивает, чтобы серьезные правонарушения подлежали соответствующему наказанию, в частности, тюремному заключению или наказанию иным способом лишения свободы;

б) независимо от положений предыдущего подпункта настоящей статьи, в тех случаях, когда лица, злоупотребляющие психотропными веществами, совершают такие правонарушения, Стороны могут предусмотреть либо в качестве замены осуждения или наказания, либо в дополнение к наказанию, чтобы в отношении таких лиц применялись в соответствии с пунктом 1 статьи 20 меры, направленные на их лечение, воспитание, наблюдение за ними после окончания ими лечения, восстановление их трудоспособности и возвращение их в общество.

2. С соблюдением конституционных ограничений той или иной Стороны, ее правовой системы и внутреннего права,

а) 1) если ряд взаимосвязанных деяний, составляющих правонарушение в соответствии с пунктом 1, был совершен в разных странах, каждое из этих деяний рассматривается как отдельное правонарушение;

- ii) умышленное участие в совершении, сговор с целью совершения и попытки совершения любого из таких правонарушений, а также подготовительные действия и финансовые операции в связи с правонарушением, упомянутыми в настоящей статье, являются наказуемыми правонарушениями, как это предусматривается в пункте 1;
- iii) приговоры иностранных судов за такие правонарушения учитываются для целей установления рецидивизма; и
- iv) упомянутые выше серьезные правонарушения, совершенные либо гражданами данной страны, либо иностранцами, преследуются Стороной, на территории которой совершено данное правонарушение, или Стороной, на территории которой обнаружен правонарушитель, если выдача недопустима по законам Стороны, к которой обращена соответствующая просьба, и если этот правонарушитель еще не подвергся судебному преследованию и приговор по его делу еще не вступил в силу.

b) Желательно, чтобы указанные в пункте 1 и в подпункте "а" "ii" пункта 2 правонарушения были включены в число преступлений, за которые виновные подлежат выдаче, в любом договоре о выдаче, который заключен или может быть впоследствии заключен между любыми Сторонами, и признавались в отношениях между любыми Сторонами, которые не обуславливают выдачу существованием договора или взаимностью, как преступления, за которые виновные подлежат выдаче, при условии, что она разрешается в соответствии с законом Стороны, к которой обращена просьба о выдаче, и что данная Сторона имеет право отказать произвести арест или разрешить выдачу в случаях, когда ее компетентные органы считают, что данное правонарушение не является достаточно серьезным.

3. Любое психотропное вещество или другое вещество, а также любое оборудование, использовавшиеся или предназначавшиеся для совершения любого из правонарушений, упомянутых в пунктах 1 и 2 настоящей статьи, подлежат изъятию и конфискации.

4. В вопросах юрисдикции положения внутреннего права соответствующей Стороны имеют преимущественную силу перед положениями настоящей статьи.

5. Ничто содержащееся в настоящей статье не затрагивает принципа, согласно которому охватываемые ею правонарушения определяются, преследуются и караются в соответствии с внутренним правом той или иной Стороны.



#### СТАТЬЯ 23

##### Применение более строгих мер контроля, чем меры, предусматриваемые настоящей Конвенцией

Сторона может принимать более строгие или суровые меры контроля, чем меры, предусматриваемые настоящей Конвенцией, если, по ее мнению, такие меры являются желательными или необходимыми для охраны здоровья и благополучия населения.

#### СТАТЬЯ 24

##### Расходы международных органов в связи с проведением в жизнь положений настоящей Конвенции

Расходы Комиссии и Комитета в связи с выполнением ими своих функций в соответствии с настоящей Конвенцией несет Организация Объединенных Наций в порядке, который будет определяться Генеральной Ассамблеей. Стороны, которые не являются членами Организации Объединенных Наций, вносят на покрытие этих расходов такие суммы, которые Генеральная Ассамблея считает справедливыми и которые она определяет время от времени по консультации с правительствами этих Сторон.

#### СТАТЬЯ 25

##### Процедура допуска, подписания, ратификации и присоединения

1. Государства-члены Организации Объединенных Наций, государства, не являющиеся членами Организации Объединенных Наций, но являющиеся членами какого-либо специализированного учреждения Организации Объединенных Наций или Международного агентства по атомной энергии или участниками Статута Международного Суда, или любое иное государство, приглашенное Советом, могут стать Сторонами настоящей Конвенции:

- a) путем ее подписания; или
- b) путем ратификации после подписания ее с условием ратификации; или
- c) путем присоединения к ней.

2. Конвенция открыта для подписания до 1 января 1972 года включительно. После этой даты она будет открыта для присоединения к ней.

3. Акты о ратификации или присоединении передаются на хранение Генеральному Секретарю.

## СТАТЬЯ 26

### Вступление в силу

1. Конвенция вступает в силу на девятый день после того, как сорок государств, упомянутых в пункте 1 статьи 25, подписали ее без оговорки о ратификации или передадут на хранение свои ратификационные грамоты или акты о присоединении.
2. В отношении любого иного государства, которое подписывает настоящую Конвенцию без оговорки о ратификации или сдает на хранение ратификационную грамоту или акт о присоединении после последнего подписания или последней сдачи на хранение, о которых говорится в предыдущем пункте, Конвенция вступает в силу на девятый день после подписания или сдачи на хранение акта о ратификации или присоединении.

## СТАТЬЯ 27

### Территориальное применение

Настоящая Конвенция применяется ко всем территориям вне метрополий, за международные отношения которых какая-либо Сторона является ответственной, за исключением случаев, когда предварительное согласие такой территории требуется конституцией данной Стороны или заинтересованной территории или когда того требует обычай. В этом случае данная Сторона должна стремиться заручиться в возможно короткий срок необходимым согласием заинтересованной территории и по получении такого согласия уведомляет об этом Генерального Секретаря. Настоящая Конвенция применяется к территории или территориям, указанным в таком уведомлении, со дня получения последнего Генеральным Секретарем. В тех случаях, когда предварительного согласия территории вне метрополии не требуется, заинтересованная Сторона в момент подписания, ратификации или присоединения указывает территорию вне метрополии или территории, к которым настоящая Конвенция применяется.

## СТАТЬЯ 28

### Районы для целей настоящей Конвенции

1. Любая Сторона может уведомить Генерального Секретаря о том, что для целей настоящей Конвенции ее территория разделена на два или несколько районов или что два или несколько ее районов объединяются в один район.
2. Две или несколько Сторон могут уведомить Генерального Секретаря о том, что в результате заключения между ними таможенного союза эти Стороны составляют для целей настоящей Конвенции один район.
3. Любое уведомление, сделанное на основании пунктов 1 и 2 настоящей статьи, вступает в силу 1 января года, следующего за годом, в котором было сделано это уведомление.

## СТАТЬЯ 29

### Денонсация

1. По истечении двух лет со дня вступления в силу настоящей Конвенции любая Сторона может от своего имени или от имени территории, за которую она несет международную ответственность и которая взяла обратно данное в соответствии со статьей 27 согласие, денонсировать настоящую Конвенцию письменным актом, сданным на хранение Генеральному Секретарю.
2. Денонсация, если уведомление о ней получено Генеральным Секретарем в любом году 1 июля или раньше, вступает в силу 1 января следующего года, а если такое уведомление получено после 1 июля, то денонсация вступает в силу, как если бы оно было получено 1 июля или раньше в следующем году.
3. Действие настоящей Конвенции прекращается, если в результате денонсаций, осуществленных согласно пунктам 1 и 2, условия, необходимые для ее вступления в силу согласно пункту 1 статьи 26, перестают существовать.

## СТАТЬЯ 30

### Поправки

1. Любая Сторона может предложить поправку к настоящей Конвенции. Текст любой такой поправки и основания для этого сообщаются Генеральному Секретарю, который сообщает их Сторонам и Совету. Совет может постановить, что:
  - а) или должна быть созвана конференция в соответствии с пунктом 4 статьи 62 Устава Организации Объединенных Наций для рассмотрения предложенной поправки, или
  - б) следует опросить Стороны, принимают ли они предложенную поправку, а также просить их представить Совету любые замечания по поводу этого предложения.
2. Если предложенная поправка, разосланная на основании подпункта "б" пункта 1 настоящей статьи, не была отклонена какой-либо Стороной в течение восемнадцати месяцев после ее рассылки, она после этого вступает в силу. Если же предложенная поправка отклоняется какой-либо Стороной, Совет может решить, в свете замечаний, полученных от Сторон, должна ли быть созвана конференция для рассмотрения этой поправки.

## СТАТЬЯ 31

### Споры

1. В случае возникновения какого-либо спора между двумя или несколькими Сторонами относительно толкования или применения настоящей Конвенции эти Стороны консультируются между собой с целью разрешения спора путем переговоров, расследования, посредничества, примирения, арбитража, обращения к региональным органам, судебного разбирательства или другими мирными средствами по их собственному выбору.

2. Любой спор такого рода, который не может быть разрешен указанным в пункте 1 путем, передается по просьбе любой из Сторон, выступающих в споре, для разрешения в Международный Суд.

## СТАТЬЯ 32

### Оговорки

1. Допускается только оговорки, сделанные в соответствии с пунктами 2, 3 и 4 настоящей статьи.
2. При подписании, ратификации или присоединении любое государство может сделать оговорки в отношении следующих положений настоящей Конвенции:
  - a) пунктов 1 и 2 статьи 19;
  - b) статьи 27; и
  - c) статьи 31.
3. Государство, желающее стать Стороной, но с тем, чтобы сделать оговорки, иные, чем те, которые сделаны в соответствии с пунктами 2 и 4 настоящей статьи, может уведомить о таком намерении Генерального Секретаря. Если по истечении двенадцати месяцев со дня уведомления Генеральным Секретарем о соответствующей оговорке, эта оговорка не отклоняется одной третью государств, которые подписали настоящую Конвенцию без оговорки о ратификации, ратифицировали ее или присоединились к ней до конца этого периода, она считается допустимой, при условии, однако, что государства, которые возражали против оговорки, не обязаны принимать на себя в отношении сделавшего оговорку государства какого-либо юридического обязательства на основании настоящей Конвенции, затрагиваемого данной оговоркой.
4. Государство, на территории которого встречаются дикорастущие растения, содержащие психотропные вещества из числа веществ, включенных в Список I, и по традиции используемые некоторыми небольшими, четко определенными группами населения в магических или религиозных обрядах, может, при подписании, ратификации или присоединении, сделать оговорки относительно этих растений в отношении положений статьи 7 настоящей Конвенции, за исключением положений, относящихся к международной торговле.
5. Государство, сделавшее оговорки, может, посредством письменного уведомления в адрес Генерального Секретаря, в любое время взять обратно все или часть сделанных им оговорок.

### СТАТЬЯ 33

#### Уведомления

Генеральный Секретарь уведомляет все государства, указанные в пункте 1 статьи 25:

- a) о подписаниях, ратификациях и присоединениях в соответствии со статьей 25;
- b) о дате вступления настоящей Конвенции в силу в соответствии со статьей 26;
- c) о денонсациях в соответствии со статьей 29; и
- d) о заявлениях и уведомлениях в соответствии со статьями 27, 28, 30 и 32.

В УДОСТОВЕРЕНИЕ ЧЕГО нижеподписавшиеся, будучи должным образом на то уполномочены, подписали настоящую Конвенцию от имени своих правительств.

СОВЕРШЕНО в Вене двадцать первого февраля тысяча девятьсот семьдесят первого года в одном экземпляре, английский, испанский, китайский, русский и французский тексты которого являются равно аутентичными. Настоящая Конвенция будет сдана на хранение Генеральному Секретарю Организации Объединенных Наций, который препровождает заверенные копии настоящей Конвенции всем членам Организации Объединенных Наций и другим государствам, указанным в пункте 1 статьи 25.



FOR AFGHANISTAN:  
POUR L'AFGHANISTAN:  
阿富汗:  
За Афганистан:  
POR EL AFGANISTÁN:

FOR ALBANIA:  
POUR L'ALBANIE:  
阿爾巴尼亞:  
За Албанию:  
POR ALBANIA:

FOR ALGERIA:  
POUR L'ALGÉRIE:  
阿爾及利亞:  
За Алжир:  
POR ARGELIA:

FOR ARGENTINA:  
POUR L'ARGENTINE:  
阿根廷:  
За Аргентину:  
POR LA ARGENTINA:

Con reserva de ratificación de acuerdo  
art. 32, párrafo 2, inc b.  
Con reserva en cuanto a los efectos de  
la aplicación del Convenio en territorios  
no-metropolitanos cuya soberanía se  
halla en discusión, tal como se estableció  
en nuestro voto sobre el artículo 27.1/

Carlos A. FERNANDEZ

FOR AUSTRALIA:  
POUR L'AUSTRALIE:  
澳大利亞:  
За Австралию:  
POR AUSTRALIA:

Subject to ratification<sup>2/</sup>

L R McINTYRE

23<sup>rd</sup>. December, 1971

FOR AUSTRIA:  
POUR L'AUTRICHE:  
奧地利:  
За Австрию:  
POR AUSTRIA:

1/Translation. Subject to rati-  
fication in accordance with arti-  
cle 32, paragraph 2 (b).

Subject to a reservation with re-  
gard to the effects of the appli-  
cation of the Convention in non-  
metropolitan territories whose  
sovereignty is in dispute, as was  
indicated by our vote on article  
27.

1/Traduction. Sous réserve de ratification  
conformément au paragraphe 2 b) de l'article  
32.

Avec une réserve quant aux effets de l'appli-  
cation de la Convention dans les territoires  
non métropolitains dont la souveraineté fait  
l'objet de discussions, comme nous l'avons  
indiqué lors de notre vote sur l'article 27.

2/Sous réserve de ratification.



FOR BARBADOS:  
POUR LA BARBADE:  
巴貝多:  
За Барбадос:  
FOR BARBADOS:

FOR BELGIUM:  
POUR LA BELGIQUE:  
比利時:  
За Бельгию:  
FOR BÉLGICA:

FOR BOLIVIA:  
POUR LA BOLIVIE:  
玻利維亞:  
За Боливию:  
FOR BOLIVIA:

FOR BOTSWANA:  
POUR LE BOTSWANA:  
波扎那:  
За Ботсвана:  
POR BOTSWANA:

FOR BRAZIL:  
POUR LE BRÉSIL:  
巴西:  
За Бразилию:  
POR EL BRASIL:

W CORREA DA CUNHA  
Alvaro MONTEIRO RIBEIRO

I sign this convention about psychotropic substances with reservation as to ratification by my Government and with reservation to Arts. 19, parag. 1 and 2; Arts. 27 and 31. 1/

FOR BULGARIA:  
POUR LA BULGARIE:  
保加利亞:  
За България:  
FOR BULGARIA:

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1/Traduction. Je signe la présente Convention sur les substances psychotropes sous réserve de ratification par mon gouvernement, et je formule des réserves en ce qui concerne les paragraphes 1 et 2 de l'article 19 ainsi que les articles 27 et 31.

FOR BURMA:  
POUR LA BIRMANIE:  
緬甸:  
За Бирму:  
FOR BIRMANIA:

FOR BURUNDI:  
POUR LE BURUNDI:  
布隆提:  
За Бурунди:  
FOR BURUNDI:

FOR THE BYELORUSSIAN SOVIET SOCIALIST REPUBLIC:  
POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE DE BIÉLORUSSIE:  
白俄羅斯蘇維埃社會主義共和國:  
За Белорусскую Советскую Социалистическую Республику:  
FOR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE BIELORRUSIA:

Под условием ратификации с прилагаемыми и заявлениями.

30 декабря 1971 года.

В. Смирнов<sup>1/</sup>

<sup>1/</sup>Translation. Subject to ratification, with the attached reservations and declarations.\*

30 December

V. SMIRNOV

<sup>1/</sup>Traduction. Sous réserve de ratification et compte tenu des réserves et déclarations ci-jointes.\*

Le 30 décembre 1971

V. SMIRNOV

\*/For the text of the above-mentioned reservations and declarations, see the pages immediately following the signature pages.

\*/ Pour le texte des réserves et déclarations susmentionnées, voir à la suite des pages de signature.

FOR CAMBODIA:  
POUR LE CAMBODGE:  
柬埔寨:  
За Камбоджу:  
POR CAMBOYA:

FOR CAMEROON:  
POUR LE CAMEROUN:  
喀麥隆:  
За Камерун:  
POR EL CAMERÚN:

FOR CANADA:  
POUR LE CANADA:  
加拿大:  
За Канаду:  
POR EL CANADÁ:

FOR THE CENTRAL AFRICAN REPUBLIC:  
POUR LA RÉPUBLIQUE CENTRAFRICAINE:  
中非共和國:  
За Центральноафриканскую Республику:  
POR LA REPÚBLICA CENTROAFRICANA:

FOR CEYLON:  
POUR CEYLAN:  
錫蘭:  
За Цейлон:  
POR CEILÁN:

FOR CHAD:  
POUR LE TCHAD:  
查德:  
За Чад:  
POR EL CHAD:

FOR CHILE:  
POUR LE CHILI:  
智利:  
За ЧИЛИ:  
POR CHILE:

M SERRANO

Sujeto a ratificación 1/

FOR CHINA:  
POUR LA CHINE:  
中國:  
За Китай:  
POR CHINA:

Chi-tseng YANG

(subject to ratification) 2/

21. Februar 1971

FOR COLOMBIA:  
POUR LA COLOMBIE:  
哥倫比亞:  
За Колумбию:  
POR COLOMBIA:

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1/Subject to ratification -- Sous réserve de ratification.

2/Sous réserve de ratification.

FOR THE CONGO (BRAZZAVILLE):

POUR LE CONGO (BRAZZAVILLE):

剛果 (布拉斯維市):

За Конго (Браззавиль):

FOR EL CONGO (BRAZZAVILLE):

FOR THE CONGO (DEMOCRATIC REPUBLIC OF):

POUR LE CONGO (RÉPUBLIQUE DÉMOCRATIQUE DU):

剛果 (民主共和國):

За Демократическую Республику Конго:

FOR EL CONGO (REPÚBLICA DEMOCRÁTICA DE):

FOR COSTA RICA:

POUR LE COSTA RICA:

哥斯大黎加:

За Коста-Рику:

FOR COSTA RICA:

J L MOLINA

September 2nd 1971

( ad-referendum (Subject to rati-  
fication). 1/

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1/Ad referendum (sous réserve de ratification).

FOR CUBA:  
POUR CUBA:  
古巴:  
За Кубу:  
POR CUBA:

FOR CYPRUS:  
POUR CHYPRE:  
賽普勒斯:  
За Кипр:  
POR CHYPRE:

FOR CZECHOSLOVAKIA:  
POUR LA TCHÉCOSLOVAQUIE:  
捷克斯拉夫:  
За Чехословакию:  
POR CHECOSLOVAQUIA:



FOR DAHOMEY:  
POUR LE DAHOMEY:  
達荷美:  
За Дагомею:  
POR EL DAHOMEY:

FOR DENMARK:  
POUR LE DANEMARK:  
丹麥:  
За Данию:  
POR DINAMARCA:

Jérge n H. KOCH

Subject to ratification. 1/

FOR THE DOMINICAN REPUBLIC:  
POUR LA RÉPUBLIQUE DOMINICAINE:  
多明尼加共和國:  
За Доминиканскую Республику:  
POR LA REPÚBLICA DOMINICANA:

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1/Sous réserve de ratification.

FOR ECUADOR:  
POUR L'ÉQUATEUR:  
厄瓜多:  
За Эквадор:  
FOR EL ECUADOR:

FOR EL SALVADOR:  
POUR EL SALVADOR:  
薩爾瓦多:  
За Сальвадор:  
FOR EL SALVADOR:

FOR ETHIOPIA:  
POUR L'ÉTHIOPIE:  
衣索比亞:  
За Эфиопию:  
FOR ETHIOPIA:

FOR THE FEDERAL REPUBLIC OF GERMANY:  
POUR LA RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE:  
德意志聯邦共和國:  
За Федеративную Республику Германии:  
POR LA REPÚBLICA FEDERAL DE ALEMANIA:

Subject to ratification 1/

Walter GEHLHOFF

23rd December 1971

FOR FINLAND:  
POUR LA FINLANDE:  
芬蘭:  
За Финляндию:  
POR FINLANDIA:

Max Jakobson

Subject to ratification 1/

15 October 1971

FOR FRANCE:  
POUR LA FRANCE:  
法蘭西:  
За Францию:  
POR FRANCIA:

J KOSCIUSKO-MORIZET

Sous réserve de ratification 2/

17 Décembre 1971

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1/Sous réserve de ratification.

2/Subject to ratification.

FOR GABON:  
POUR LE GABON:  
加彭:  
За Габон:  
POR EL GABÓN:

FOR GAMBIA:  
POUR LA GAMBIE:  
岡比亞:  
За Гамбию:  
POR GAMBIA:

FOR GHANA:  
POUR LE GHANA:  
迦納:  
За Гану:  
POR GHANA:

K B ASANTE

Subject to Ratification<sup>1/</sup>

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<sup>1/</sup>Sous réserve de ratification.

FOR GREECE:  
POUR LA GRÈCE:  
希臘:  
За Грeчия:  
POR GRECIA:

Subject to ratification <sup>1/</sup>

C. MOIRAS

FOR GUATEMALA:  
POUR LE GUATEMALA:  
瓜地馬拉:  
За Гватемалы:  
POR GUATEMALA:

FOR GUINEA:  
POUR LA GUINÉE:  
幾內亞:  
За Гвинея:  
POR GUINEA:

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<sup>1/</sup>Sous réserve de ratification.

FOR GUYANA:  
POUR LA GUYANE:  
蓋亞那:  
За Гвѡану:  
FOR GUYANA:

Subject to Ratification <sup>1/</sup>  
John CARTER

FOR HAITI:  
POUR HAÏTI:  
海地:  
За Гаити:  
FOR HAÏTI:

FOR THE HOLY SEE:  
POUR LE SAINT-SIÈGE:  
教廷:  
За Святейший престол:  
FOR LA SANTA SEDE:

Sous réserve de ratification <sup>2/</sup>  
Giovanni MORETTI

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<sup>1/</sup>Sous réserve de ratification.

<sup>2/</sup>Subject to ratification.

FOR HONDURAS:  
POUR LE HONDURAS:  
宏都拉斯:  
За Гондурас:  
FOR HONDURAS:

FOR HUNGARY:  
POUR LA HONGRIE:  
匈牙利:  
За Венгрия:  
FOR HUNGRIA:

The Hungarian Government avails itself of the possibility accorded to it in paragraph 2 of Article 32 and makes reservations in respect of Article 19, paragraphs 1 and 2; Article 27 and Article 31 of the present Convention.

Subject to ratification <sup>1/</sup>

December 30, 1971

Dr. Béla BÖLCS

FOR ICELAND:  
POUR L'ISLANDE:  
冰島:  
За Исландия:  
FOR ISLANDIA:

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1/Traduction. Le Gouvernement hongrois se prévaut de la possibilité que lui offre le paragraphe 2 de l'article 32 et formule des réserves en ce qui concerne les paragraphes 1 et 2 de l'article 19 ainsi que les articles 27 et 31 de la présente Convention.

FOR INDIA:  
POUR L'INDE:  
印度:  
За Индия:  
FOR LA INDIA:

FOR INDONESIA:  
POUR L'INDONÉSIE:  
印度尼西亞:  
За Индонезию:  
FOR INDONESIA:

FOR IRAN:  
POUR L'IRAN:  
伊朗:  
За Иран:  
FOR EL IRÁN:

Sous réserve de ratification <sup>1/</sup>  
Dr. AZARAKHSH

---

<sup>1/</sup>Subject to ratification.



FOR IRAQ:  
POUR L'IRAK:  
伊拉克:  
За Ирак:  
FOR EL IRAK:

FOR IRELAND:  
POUR L'IRLANDE:  
愛爾蘭:  
За Ирландию:  
FOR IRLANDA:

FOR ISRAEL:  
POUR ISRAËL:  
以色列:  
За Израиль:  
FOR ISRAEL:

FOR ITALY:  
POUR L'ITALIE:  
義大利:  
За Италию:  
FOR ITALIA:

FOR THE IVORY COAST:  
POUR LA CÔTE-D'IVOIRE:  
牙象海岸:  
За Берег Слоновой Кости:  
FOR LA COSTA DE MARFIL:

FOR JAMAICA:  
POUR LA JAMAÏQUE:  
牙買加:  
За Ямайку:  
FOR JAMAICA:

FOR JAPAN:  
POUR LE JAPON:  
日本:  
За Япония:  
POR EL JAPÓN:

Subject to ratification <sup>1/</sup>

Toru NAKAGAWA  
Dec 21st, 1971

FOR JORDAN:  
POUR LA JORDANIE:  
約旦:  
За Иордания:  
POR JORDANIA:

FOR KENYA:  
POUR LE KENYA:  
肯亞:  
За Кения:  
POR KENIA:

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<sup>1/</sup>Sous réserve de ratification.

FOR KUWAIT:  
POUR LE KOWEÏT:  
科威特:  
3a Kybeïr:  
POR KUWAIT:

FOR LAOS:  
POUR LE LAOS:  
寮國:  
3a Лaoc:  
POR LAOS:

FOR LEBANON:  
POUR LE LIBAN:  
黎巴嫩:  
3a ЛЕВАН:  
POR EL LIBANO:

Sous réserve de ratification <sup>1/</sup>

MANSOUR

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<sup>1/</sup>Subject to ratification.

FOR LESOTHO:  
POUR LE LESOTHO:  
賴索托:  
За Лесото:  
FOR LESOTHO:

FOR LIBERIA:  
POUR LE LIBÉRIA:  
賴比瑞亞:  
За Либерия:  
FOR LIBERIA:

H M THOMAS, M.D.

Subject to ratification<sup>1/</sup>

FOR LIBYA:  
POUR LA LIBYE:  
利比亞:  
За Либия:  
FOR LIBIA:

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<sup>1/</sup> Sous réserve de ratification.

FOR LIECHTENSTEIN:  
POUR LE LIECHTENSTEIN:  
列支敦斯登:  
За Лихтенштейн:  
POR LIECHTENSTEIN:

1970-1971  
1970-1971  
1970-1971  
1970-1971  
1970-1971

FOR LUXEMBOURG:  
POUR LE LUXEMBOURG:  
盧森堡:  
За Люксембург:  
POR LUXEMBURGO:

1970-1971  
1970-1971  
1970-1971  
1970-1971  
1970-1971

FOR MADAGASCAR:  
POUR MADAGASCAR:  
馬達加斯加:  
За Мадагаскар:  
POR MADAGASCAR:

1970-1971  
1970-1971  
1970-1971  
1970-1971  
1970-1971

FOR MALAWI:  
POUR LE MALAWI:  
馬拉威:  
За Малави:  
FOR MALAWI:

FOR MALAYSIA:  
POUR LA MALAISE:  
馬來亞聯邦:  
За Малайскую Федерацию:  
FOR MALASIA:

FOR THE MALDIVE ISLANDS:  
POUR LES ÎLES MALDIVES:  
馬爾代夫羣島:  
За Мальдивские острова:  
FOR LAS ISLAS MALDIVAS:

FOR MALI:  
POUR LE MALI:  
馬利:  
За МАЛИ:  
FOR MALI:

FOR MALTA:  
POUR MALTE:  
馬耳他:  
За МАЛТУ:  
FOR MALTA:

FOR MAURITANIA:  
POUR LA MAURITANIE:  
茅利塔尼亞:  
За МАВРИТАНИЮ:  
FOR MAURITANIA:



FOR MAURITIUS:  
POUR MAURICE:  
模里西斯:  
За Маврикий:  
FOR MAURICIO:

FOR MEXICO:  
POUR LE MEXIQUE:  
墨西哥:  
За Мексику:  
FOR MÉXICO:

FOR MONACO:  
POUR MONACO:  
摩納哥:  
За Монако:  
FOR MÓNACO:

Sous réserve de ratification <sup>1/</sup>  
BOËRI

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<sup>1/</sup>Subject to ratification.

FOR MONGOLIA:  
POUR LA MONGOLIE:  
蒙古:  
За Монголино:  
FOR MONGOLIA:

FOR MOROCCO:  
POUR LE MAROC:  
摩洛哥:  
За Марокко:  
FOR MARRUECOS:

FOR NEPAL:  
POUR LE NÉPAL:  
尼泊爾:  
За Непал:  
FOR NEPAL:

FOR THE NETHERLANDS:  
POUR LES PAYS-BAS:  
荷蘭:  
За Нидерланды:  
POR LOS PAISES BAJOS:

FOR NEW ZEALAND:  
POUR LA NOUVELLE-ZÉLANDE:  
紐西蘭:  
За Новую Зеландию:  
POR NUEVA ZELANDIA:

J.V. SCOTT

13 September 1971

Subject to ratification 1/

FOR NICARAGUA:  
POUR LE NICARAGUA:  
尼加拉瓜:  
За Никарагуа:  
POR NICARAGUA:

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1/Sous réserve de ratification.

FOR THE NIGER:

POUR LE NIGER:

奈及爾:

За Нигер:

FOR EL NIGER:

FOR NIGERIA:

POUR LA NIGÉRIA:

奈及利亞:

За Нигерию:

FOR NIGERIA:

FOR NORWAY:

POUR LA NORVÈGE:

挪威:

За Норвегию:

FOR NORUEGA:

FOR PAKISTAN:  
POUR LE PAKISTAN:  
巴基斯坦:  
За Пакистан:  
POR EL PAKISTÁN:

FOR PANAMA:  
POUR LE PANAMA:  
巴拿馬:  
За Панаму:  
POR PANAMÁ:

FOR PARAGUAY:  
POUR LE PARAGUAY:  
巴拉圭:  
За Парагвай:  
POR EL PARAGUAY:

Jara RECALDE  
28 July - 1971  
" Ad-Referendum"

FOR PERU:  
POUR LE PÉROU:  
秘魯:  
За Перу:  
POR EL PERÚ:

FOR THE PHILIPPINES:  
POUR LES PHILIPPINES:  
菲律賓:  
За Филиппины:  
POR FILIPINAS:

FOR POLAND:  
POUR LA POLOGNE:  
波蘭:  
За Польшу:  
POR POLONIA:

E KULAGA

Subject to ratification with reservations  
as attached 1/

30 December, 1971

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1/Sous réserve de ratification avec les réserves ci-jointes.\*

\* For the text of the above-mentioned reservations, see the pages immediately following the signature pages.

\*Pour le texte des réserves susmentionnées, voir à la suite des pages de signature.

FOR PORTUGAL:  
POUR LE PORTUGAL:  
葡萄牙:  
За Португалию:  
POR PORTUGAL:

FOR THE REPUBLIC OF KOREA:  
POUR LA RÉPUBLIQUE DE CORÉE:  
大韓民國:  
За Корейскую Республику:  
POR LA REPÚBLICA DE COREA:

FOR THE REPUBLIC OF VIET-NAM:  
POUR LA RÉPUBLIQUE DU VIET-NAM:  
越南共和國:  
За Республику Вьетнам:  
POR LA REPÚBLICA DE VIET-NAM:

FOR ROMANIA:  
POUR LA ROUMANIE:  
羅馬尼亞:  
За Румынио:  
FOR RUMANIA:

FOR RWANDA:  
POUR LE RWANDA:  
盧安達:  
За Руанду:  
FOR RWANDA:

H. TERERAHO

Sous réserve de ratification 1/

FOR SAN MARINO:  
POUR SAINT-MARIN:  
聖馬利諾:  
За Сан-Марино:  
FOR SAN MARINO:



FOR SAUDI ARABIA:  
POUR L'ARABIE SAOUDITE:  
沙烏地阿拉伯:  
За Саудовскую Аравию:  
FOR ARABIA SAUDITA:

FOR SENEGAL:  
POUR LE SÉNÉGAL:  
塞內加爾:  
За Сенегал:  
FOR EL SENEGAL:

FOR SIERRA LEONE:  
POUR LE SIERRA LEONE:  
獅子山:  
За Сьерра-Леоне:  
FOR SIERRA LEONA:

FOR SINGAPORE:  
POUR SINGAPOUR:  
新加坡:  
За Сингапур:  
POR SINGAPUR:

FOR SOMALIA:  
POUR LA SOMALIE:  
索馬利亞:  
За Сомали:  
POR SOMALIA:

FOR SOUTH AFRICA:  
POUR L'AFRIQUE DU SUD:  
南非:  
За Южную Африку:  
POR SUDÁFRICA:

FOR SOUTHERN YEMEN :  
POUR LE YÉMEN DU SUD:  
南也門:  
За Южный Йемен:  
POR EL YEMEN MERIDIONAL:

FOR SPAIN:  
POUR L'ESPAGNE:  
西班牙:  
За Испанию:  
POR ESPAÑA:

FOR THE SUDAN:  
POUR LE SOUDAN:  
蘇丹:  
За Судан:  
POR EL SUDÁN:

FOR SWAZILAND:  
POUR SOUAZILAND:  
史瓦濟蘭:  
3a СВАЗИЛЕНДИ:  
POR SWAZILANDIA:

FOR SWEDEN:  
POUR LA SUÈDE:  
瑞典:  
3a ШВЕЦИЯ:  
POR SUECIA:

M REXED

Subject to ratification<sup>1/</sup>

FOR SWITZERLAND:  
POUR LA SUISSE:  
瑞士:  
3a ШВЕЙЦАРИЯ:  
POR SUIZA:

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<sup>1/</sup>Sous réserve de ratification.

FOR SYRIA:  
POUR LA SYRIE:  
敘利亞:  
За Сирия:  
FOR SIRIA:

FOR THAILAND:  
POUR LA THAÏLANDE:  
泰國:  
За Таиланд:  
FOR TAILANDIA:

FOR TOGO:  
POUR LE TOGO:  
多哥:  
За Того:  
FOR EL TOGO:

Sous réserve de ratification<sup>1/</sup>

Francis JOHNSON

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<sup>1/</sup>Subject to ratification.

FOR TRINIDAD AND TOBAGO:  
POUR LA TRINITÉ-ET-TOBAGO:  
千里達及托貝哥:  
За Тринидад и Тобаго:  
POR TRINIDAD Y TABAGO:

Subject to Ratification<sup>1/</sup>  
Charles H. ARCHIBALD

FOR TUNISIA:  
POUR LA TUNISIE:  
突尼西亞:  
За Тунис:  
POR TÚNEZ:

FOR TURKEY:  
POUR LA TURQUIE:  
土耳其:  
За Турцию:  
POR TURQUÍA:

Sous réserve de ratification et avec  
une réserve sur le second paragraphe  
de l'article 31. <sup>2/</sup>

KIRCA

<sup>1/</sup>Sous réserve de ratification.

<sup>2/</sup>Subject to ratification and with a reservation as to the second paragraph of article 31.

FOR UGANDA:  
POUR L'UGANDA:  
烏干達:  
За Уганду:  
FOR UGANDA:

FOR THE UKRAINIAN SOVIET SOCIALIST REPUBLIC:  
POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE D'UKRAÏNE:  
烏克蘭蘇維埃社會主義共和國:  
За Украинскую Советскую Социалистическую Республику:  
POR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE UCRANIA:

Под условием ратификации, с оговорками и заявлениями,  
которые прилагаются.

30. XII. 1971 г.

М. Подяничко<sup>1/</sup>

FOR THE UNION OF SOVIET SOCIALIST REPUBLICS:  
POUR L'UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES:  
蘇維埃社會主義共和國聯邦:  
За Союз Советских Социалистических Республик:  
POR LA UNIÓN DE REPÚBLICAS SOCIALISTAS SOVIÉTICAS:

Под условием ратификации с прилагаемыми оговорками и  
заявлениями.

30. XII. 71 г.

Я. Малик<sup>2/</sup>

1/ Translation. Subject to ratification,  
with the attached reservations and decla-  
rations.\*

30 December 1971

М. POLYANICHKO

2/ Translation. Subject to ratification,  
with the attached reservations and decla-  
rations.\*

30 Décembre 1971

Я. MALIK

\*For the text of the above-mentioned re-  
servations and declarations, see the pages  
immediately following the signature pages.

1/ Traduction. Sous réserve de ra-  
tification et compte tenu des réserves  
et déclarations ci-jointes.\*

Le 30 décembre 1971 M. POLYANITCHKO

2/ Traduction. Sous réserve de ra-  
tification et compte tenu des réserves  
et déclarations ci-jointes.\*

Le 30 Décembre 1971

Я. MALIK

\*Pour le texte des réserves et déclara-  
tions susmentionnées voir à la suite  
des pages de signature.

FOR THE UNITED ARAB REPUBLIC:  
POUR LA RÉPUBLIQUE ARABE UNIE:  
阿拉伯聯合共和國:  
За Объединенную Арабскую Республику:  
POR LA REPÚBLICA ARABE UNIDA:

Subject to Ratification and  
Reservation as to:  
a) Article 19, para. 1 & 2;  
b) " 27, and 1/  
c) " 31.  
Dr. A. Wagdi SADEK

FOR THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND:  
POUR LE ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD:  
大不列顛及北愛爾蘭聯合王國:  
За Соединенное Королевство Великобритании и Северной Ирландии:  
POR EL REINO UNIDO DE GRAN BRETAÑA E IRLANDA DEL NORTE:

Subject to ratification 2/

Peter BEEDLE

FOR THE UNITED REPUBLIC OF TANZANIA:  
POUR LA RÉPUBLIQUE-UNIE DE TANZANIE:  
坦尚尼亞聯合共和國:  
За Объединенную Республику Танзания:  
POR LA REPÚBLICA UNIDA DE TANZANIA:

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1/Sous réserve de ratification et avec une réserve à l'égard de: a) article 19, paragraphes 1 et 2; b) article 27; et c) article 31.

2/Sous réserve de ratification.



FOR THE UNITED STATES OF AMERICA:  
POUR LES ETATS-UNIS D'AMÉRIQUE:  
美利堅合衆國:  
За Соединенные Штаты Америки:  
POR LOS ESTADOS UNIDOS DE AMÉRICA:

Subject to Ratification <sup>1/</sup>  
John INGERSOLL

FOR THE UPPER VOLTA:  
POUR LA HAUTE-VOLTA:  
上伏塔:  
За Верхнюю Вольту:  
POR EL ALTO VOLTA:

FOR URUGUAY:  
POUR L'URUGUAY:  
烏拉圭:  
За Уругвай:  
POR EL URUGUAY:

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<sup>1/</sup>Sous réserve de ratification.

FOR VENEZUELA:  
POUR LE VENEZUELA:  
委內瑞拉:  
3a Венецуэлы:  
POR VENEZUELA:

Sujeta a Ratificación <sup>1/</sup>

Rafael Darío BERTI

FOR WESTERN SAMOA:  
POUR LE SAMOA-OCCIDENTAL:  
西薩摩亞:  
3a Западное Самоа:  
POR SAMOA OCCIDENTAL:

FOR YEMEN:  
POUR LE YÉMEN:  
也門:  
3a Йемен:  
POR EL YEMEN:

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<sup>1/</sup>Subject to ratification -- Sous réserve de ratification.

FOR YUGOSLAVIA:  
POUR LA YUGOSLAVIE:  
南斯拉夫:  
За Югославию:  
FOR YUGOSLAVIA:

La RFS de Yougoslavie formule une  
réserve à l'égard de l'article 27 de la  
présente Convention.

Sous réserve de ratification <sup>1/</sup>

Dragan NIKOLIC

FOR ZAMBIA:  
POUR LA ZAMBIE:  
尚比亞:  
За Замбию:  
FOR ZAMBIA:

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1/Translation. The Socialist Federal Republic of Yougoslavia expresses  
a reservation with regard to article 27 of the Convention.

Subject to ratification.

Отговорки Белорусской Советской Социалистической Республики при подписании Конвенции о психотропных веществах 1971 года.

"Белорусская ССР будет считать для себя необязательными положения пунктов 1 и 2 статьи 19 Конвенции о психотропных веществах 1971 года применительно к государствам, лишившим возможности стать участниками конвенции на основании процедуры, предусмотренной в статье 25 этой Конвенции".

"Белорусская ССР не считает для себя обязательными положения статьи 31 Конвенции относительно передачи в Международный Суд спора о толковании или применении Конвенции по просьбе любой из сторон в споре и заявляет, что для передачи такого спора Международному Суду необходимо в каждом отдельном случае согласие всех сторон, участвующих в споре".

Заявления Постоянного Представителя Белорусской ССР при ООН при подписании Конвенции о психотропных веществах 1971 года:

"Белорусская ССР заявляет, что положения статьи 25 Конвенции о психотропных веществах, согласно которым ряд государств лишается возможности стать участником этой конвенции, носят дискриминационный характер, и считает, что Конвенция в соответствии с принципом суверенного равенства государств должна быть открыта для участия всех заинтересованных государств без какой-либо дискриминации или ограничения".

"Белорусская ССР считает необходимым заявить, что положения Статьи 27 Конвенции противоречат Декларации Генеральной Ассамблеи Организации Объединенных Наций о предоставлении независимости колониальным странам и народам, провозгласившей необходимость незамедлительно и безоговорочно положить конец колониализму во всех его формах и проявлениях" (Резолюция 1514/ХV от 14 декабря 1960 года).

Translation

Reservations:

The Byelorussian Soviet Socialist Republic will not consider itself bound by the provisions of article 19, paragraphs 1 and 2, of the Convention on Psychotropic Substances of 1971 as applied to States not entitled to become Parties to the Convention on the basis of the procedure provided for in article 25 of that Convention.

Traduction

Réserves:

La République socialiste soviétique de Biélorussie ne se considérera pas liée par les dispositions des paragraphes 1 et 2 de l'article 19 de la Convention sur les substances psychotropes de 1971 concernant les Etats privés de la possibilité de devenir partie à la Convention en raison de la procédure prévue à l'article 25 de cette Convention.

The Byelorussian Soviet Socialist Republic does not consider itself bound by the provisions of article 31 of the Convention concerning the referral to the International Court of Justice of a dispute relating to the interpretation or application of the Convention at the request of any one of the Parties to the dispute and declares that the referral of any such dispute to the International Court of Justice shall in each case require the consent of all the Parties to the dispute.

#### Declarations:

The Byelorussian SSR states that the provisions of article 25 of the Convention on Psychotropic Substances, under the terms of which a number of States are not entitled to become Parties to the said Convention, are of a discriminatory nature and considers that in accordance with the principle of the sovereign equality of States the Convention should be open for participation by all interested States without any discrimination or restriction.

The Byelorussian Soviet Socialist Republic deems it essential to state that the provisions of article 27 of the Convention are at variance with the Declaration on the Granting of Independence to Colonial Countries and Peoples of the United Nations General Assembly (resolution 1514 (XV) of 14 December 1960), which proclaims the necessity of "bringing to a speedy and unconditional end colonialism in all its forms and manifestations".

Reservations of the Polish People's Republic in respect of certain provisions contained in the Convention on Psychotropic Substances, done at Vienna on 21 February 1971.

The Government of the Polish People's Republic wishes to make reservations concerning the following provisions:

"(1) Paragraphs 1 and 2 of Article 19 of the above-said Convention as applicable to states deprived of the opportunities of becoming Parties to the Convention in view of the procedure provided for in Article 25 of the Convention.

"In the considered opinion of the Government of the Polish People's Republic the provisions of Article 25 of the Convention on Psychotropic Substances of 1971 are of discriminatory character. In this connection the Government of the Polish People's Republic reiterates its firm position that the above-said Convention, in accordance with the principle of sovereign equality of states, should be open to all interested states without any discrimination.

"(2) Paragraph 2 of Article 31 of the Convention which provides that disputes which cannot be settled by negotiation, investigation, mediation, conciliation, arbitration, recourse to regional bodies, judicial process or other peaceful means of their own choice, shall be referred, at the request of any one of the parties to the dispute, to the International Court of Justice for decision. In this connection the Government of the Polish People's Republic wishes to state that a submission of a dispute to the International Court of Justice, for its decision can be made only with full consent to such a procedure by all parties to the dispute and not at the request of one or some of them."

La République socialiste soviétique de Biélorussie ne se considère pas liée par les dispositions de l'article 31 de la Convention qui stipulent que tout différend concernant l'interprétation ou l'application de cette Convention sera soumis à la Cour internationale de Justice à la demande de l'une des parties au différend, et elle déclare qu'un différend de ce genre ne peut être soumis à la Cour internationale de Justice qu'avec l'accord de toutes les parties au différend dans chaque cas.

#### Déclarations:

La République socialiste soviétique de Biélorussie déclare que les dispositions de l'article 25 de la Convention sur les substances psychotropes, aux termes duquel certains Etats se voient privés de la possibilité de devenir parties à cette Convention, ont un caractère discriminatoire et elle considère que la Convention, conformément au principe d'égalité souveraine des Etats doit être ouverte à l'adhésion de tous les Etats intéressés sans aucune discrimination ni restriction.

La République socialiste soviétique de Biélorussie juge nécessaire de déclarer que les dispositions de l'article 27 de la Convention sont en contradiction avec la Déclaration de l'Assemblée générale de l'Organisation des Nations Unies sur l'octroi de l'indépendance aux pays et aux peuples coloniaux, qui proclamait la nécessité "de mettre rapidement et inconditionnellement fin au colonialisme sous toutes ses formes" et dans toutes ses manifestations" [Résolution 1514 (XV) du 14 décembre 1960].

#### Traduction

Réserves de la République populaire de Pologne au sujet de certaines des dispositions figurant dans la Convention sur les substances psychotropes, signée à Vienne le 21 février 1971

Le Gouvernement de la République populaire de Pologne souhaite faire des réserves en ce qui concerne les dispositions ci-après:

1) Les paragraphes 1 et 2 de l'article 19 de ladite Convention, s'agissant de leur application à des Etats n'ayant pas la possibilité de devenir parties à la Convention d'après la procédure prévue à l'article 25.

Le Gouvernement de la République populaire de Pologne considère que les dispositions de l'article 25 de la Convention de 1971 sur les substances psychotropes ont un caractère discriminatoire. A cet égard, le Gouvernement de la République populaire de Pologne réaffirme avec fermeté sa position, selon laquelle ladite Convention devrait être ouverte à tous les Etats intéressés sans discrimination d'aucune sorte, conformément aux principes de l'égalité souveraine des Etats.

2) Le paragraphe 2 de l'article 31 de la Convention, qui dispose que tout différend entre deux ou plusieurs Parties qui n'aient pu être réglé par voie de négociation, d'enquête, de médiation, de conciliation, d'arbitrage, de recours à des organismes régionaux, par voie judiciaire ou par d'autres moyens pacifiques du choix desdites parties, sera soumis, à la demande de l'une de ces dernières, à la Cour internationale de Justice. Le Gouvernement de la République populaire de Pologne tient à déclarer à ce sujet qu'un différend ne peut être soumis pour décision à la Cour internationale de Justice que lorsque cette procédure est pleinement acceptée par toutes les parties au différend, et non à la demande de l'une ou de certaines seulement d'entre elles.

Text of the reservations and declarations made by the Ukrainian Soviet Socialist Republic at the time of signature of the Convention on Psychotropic Substances of 1971

Texte des réserves et déclarations faites par la République socialiste soviétique d'Ukraine lors de la signature de la Convention sur les substances psychotropes de 1971

ОГОВОРКИ УКРАИНСКОЙ СОВЕТСКОЙ СОЦИАЛИСТИЧЕСКОЙ  
РЕСПУБЛИКИ ПРИ ПОДПИСАНИИ КОНВЕНЦИИ О ПСИХОТРОП-  
НЫХ ВЕЩЕСТВАХ 1971 ГОДА

"Украинская Советская Социалистическая Республика будет считать для себя необязательными положения пунктов 1 и 2 статьи 19 Конвенции о психотропных веществах 1971 года применительно к государствам, лишенным возможности стать участниками Конвенции на основании процедуры, предусмотренной в статье 25 этой Конвенции".

"Украинская Советская Социалистическая Республика не считает для себя обязательными положения статьи 31 Конвенции относительно передачи в Международный суд спора о толковании или применении Конвенции по просьбе любой из сторон в споре и заявляет, что для передачи такого спора Международному суду необходимо в каждом отдельном случае согласие всех сторон, участвующих в споре".

ЗАЯВЛЕНИЕ ПОСТОЯННОГО ПРЕДСТАВИТЕЛЯ УКРАИНСКОЙ ССР  
ПРИ ООН М. Д. ПОЛЯНИЧКО ПРИ ПОДПИСАНИИ КОНВЕНЦИИ О  
ПСИХОТРОПНЫХ ВЕЩЕСТВАХ 1971 ГОДА

"Украинская Советская Социалистическая Республика заявляет, что положения статьи 25 Конвенции о психотропных веществах, согласно которым ряд государств лишается возможности стать участниками этой Конвенции, носят дискриминационный характер, и считает, что Конвенция в соответствии с принципом суверенного равенства государств должна быть открыта для участия всех заинтересованных государств без какой-либо дискриминации или ограничения".

"Украинская Советская Социалистическая Республика считает необходимым заявить, что положения статьи 27 Конвенции противоречат Декларации Генеральной Ассамблеи Организации Объединенных Наций о предоставлении независимости колониальным странам и народам, провозгласившей необходимость "немедленно и безоговорочно положить конец колониализму во всех его формах и проявлениях" /Резолюция 1514/ХУ/ от 14 декабря 1960 года/

## Reservations:

The Ukrainian Soviet Socialist Republic will not consider itself bound by the provisions of article 19, paragraphs 1 and 2, of the Convention on Psychotropic Substances of 1971 as applied to States not entitled to become Parties to the Convention on the basis of the procedure provided for in article 25 of that Convention.

The Ukrainian Soviet Socialist Republic does not consider itself bound by the provisions of article 31 of the Convention concerning the referral to the International Court of Justice of a dispute relating to the interpretation or application of the Convention at the request of any one of the Parties to the dispute and declares that the referral of any such dispute to the International Court of Justice shall in each case require the consent of all Parties to the dispute.

## Declarations:

The Ukrainian Soviet Socialist Republic states that the provisions of article 25 of the Convention on Psychotropic Substances, under the terms of which a number of States are not entitled to become Parties to the said Convention, are of a discriminatory nature and considers that in accordance with the principle of the sovereign equality of States the Convention should be open for participation by all interested States without any discrimination or restriction.

The Ukrainian Soviet Socialist Republic deems it essential to state that the provisions of article 27 of the Convention are at variance with the Declaration on the Granting of Independence to Colonial Countries and Peoples of the United Nations General Assembly (resolution 1514 (XV) of 14 December 1960), which proclaims the necessity of "bringing to a speedy and unconditional end colonialism in all its forms and manifestations".

## Réserve:

La République socialiste soviétique d'Ukraine ne se considère pas liée par les dispositions des paragraphes 1 et 2 de l'article 19 de la Convention sur les substances psychotropes de 1971 concernant les Etats privés de la possibilité de devenir partie à la Convention en raison de la procédure prévue à l'article 25 de cette Convention.

La République socialiste soviétique d'Ukraine ne se considère pas liée par les dispositions de l'article 31 de la Convention qui stipulent que tout différend concernant l'interprétation ou l'application de cette Convention sera soumis à la Cour internationale de Justice à la demande de l'une des parties au différend, et elle déclare qu'un différend de ce genre ne peut être soumis à la Cour internationale de Justice qu'avec l'accord de toutes les parties au différend dans chaque cas.

## Déclarations:

La République socialiste soviétique d'Ukraine déclare que les dispositions de l'article 25 de la Convention sur les substances psychotropes, aux termes desquelles certains Etats se voient privés de la possibilité de devenir parties à cette Convention, ont un caractère discriminatoire et elle considère que la Convention, conformément au principe d'égalité souveraine des Etats, doit être ouverte à l'adhésion de tous les Etats intéressés sans aucune discrimination ni restriction.

La République socialiste soviétique d'Ukraine juge nécessaire de déclarer que les dispositions de l'article 27 de la Convention sont en contradiction avec la Déclaration de l'Assemblée générale de l'Organisation des Nations Unies sur l'octroi de l'indépendance aux pays et aux peuples coloniaux, qui proclame la nécessité "de mettre rapidement et inconditionnellement fin au colonialisme sous toutes ses formes et dans toutes ses manifestations" / résolution 1514 (XV) du 14 décembre 1960 /.

Reservations and declarations made by the Union of Soviet Socialist Republics at the time of signature of the Convention on Psychotropic Substances of 1971

Réserve et déclarations faites par l'Union des Républiques socialistes soviétiques lors de la signature de la Convention sur les substances psychotropes de 1971

ОГОВОРКИ СОЮЗА СОВЕТСКИХ СОЦИАЛИСТИЧЕСКИХ РЕСПУБЛИК ПРИ ПОДПИСАНИИ КОНВЕНЦИИ О ПСИХОТРОПНЫХ ВЕЩЕСТВАХ 1971 ГОДА

"Союз Советских Социалистических Республик будет считать для себя обязательными положения пунктов 1 и 2 статьи 19 Конвенции о психотропных веществах 1971 года применительно к государствам, лишенным возможности стать участниками Конвенции на основании процедуры, предусмотренной в статье 25 этой Конвенции".

"Союз Советских Социалистических Республик не считает для себя обязательными положения статьи 31 Конвенции относительно передачи в Международный суд спора о толковании или применении Конвенции по просьбе одной из сторон в споре и заявляет, что для передачи такого спора Международному суду необходимо в каждом отдельном случае согласие всех сторон, участвующих в споре".

ЗАЯВЛЕНИЯ ЗАМЕСТИТЕЛЯ МИНИСТРА ИНОСТРАННЫХ ДЕЛ СССР,  
ПОСТОЯННОГО ПРЕДСТАВИТЕЛЯ СССР ПРИ ООН Н.А. МАВКИНА ПРИ  
ПОДПИСАНИИ КОНВЕНЦИИ О ПСИХОТРОПНЫХ ВЕЩЕСТВАХ 1971 ГОДА

"Союз Советских Социалистических Республик заявляет, что положения статьи 25 Конвенции о психотропных веществах, согласно которым ряд государств лишается возможности стать участником этой Конвенции, носят дискриминационный характер, и считает, что Конвенция в соответствии с принципом суверенного равенства государств должна быть открыта для участия всех заинтересованных государств без какой-либо дискриминации или ограничения".

"Союз Советских Социалистических Республик считает необходимым заявить, что положения статьи 27 Конвенции противоречат Декларации Генеральной Ассамблеи Организации Объединенных Наций о предоставлении независимости колониальным странам и народам, провозгласившей необходимость "незамедлительно и безоговорочно положить конец колониализму во всех его формах и проявлениях" (Резолюция 1514 /XV/ от 14 декабря 1960 года).

Translation

Traduction

Reservations:

The Union of Soviet Socialist Republics will not consider itself bound by the provisions of article 19, paragraphs 1 and 2, of the Convention on Psychotropic Substances of 1971 as applied to States not entitled to become Parties to the Convention on the basis of the procedure provided for in article 25 of that Convention.

The Union of Soviet Socialist Republics does not consider itself bound by the provisions of article 31 of the Convention concerning the referral to the International Court of Justice of a dispute relating to the interpretation or application of the Convention at the request of any one of the Parties to the dispute and declares that the referral of any such dispute to the International Court of Justice shall in each case require the consent of all Parties to the dispute.

Declarations:

The Union of Soviet Socialist Republics states that the provisions of article 25 of the Convention on Psychotropic Substances, under the terms of which a number of States are not entitled to become Parties to the said Convention, are of a discriminatory nature and considers that in accordance with the principle of the sovereign equality of States the Convention should be open for participation by all interested States without any discrimination or restriction.

The Union of Soviet Socialist Republics deems it essential to state that the provisions of article 27 of the Convention are at variance with the Declaration on the Granting of Independence to Colonial Countries and Peoples of the United Nations General Assembly (resolution 1514 (XV) of 14 December 1960), which proclaims the necessity of "bringing to a speedy and unconditional end colonialism in all its forms and manifestations".

Réserves:

L'Union des Républiques socialistes soviétiques ne se considère pas liée par les dispositions des paragraphes 1 et 2 de l'article 19 de la Convention sur les substances psychotropes de 1971 à l'égard des Etats privés de la possibilité de devenir parties à la Convention en vertu de la procédure prévue à l'article 25 de ladite Convention.

L'Union des Républiques socialistes soviétiques ne se considère pas liée par les dispositions de l'article 31 de la Convention prévoyant que tout différend concernant l'interprétation ou l'application de la Convention sera soumis à la Cour internationale de Justice, et elle déclare que pour soumettre un tel différend à la Cour internationale, l'accord de toutes les parties au différend est indispensable dans chaque cas particulier.

Déclarations:

L'Union des Républiques socialistes soviétiques déclare que les dispositions de l'article 25 de la Convention sur les substances psychotropes en vertu desquelles certains Etats sont privés de la possibilité de devenir parties à la Convention, ont un caractère discriminatoire, et elle considère qu'une Convention conforme aux principes de l'égalité souveraine des Etats doit être ouverte à tous les Etats intéressés sans aucune discrimination ou limitation.

L'Union des Républiques socialistes soviétiques estime nécessaire de déclarer que les dispositions de l'article 27 de la Convention contredisent la Déclaration de l'Assemblée générale de l'Organisation des Nations Unies sur l'octroi de l'indépendance aux pays et aux peuples coloniaux proclamant la nécessité de "mettre rapidement et inconditionnellement fin au colonialisme sous toutes ses formes et dans toutes ses manifestations" (Résolution 1514 (XV) du 14 décembre 1960).



## LISTS OF SUBSTANCES IN THE SCHEDULES\*

## LIST OF SUBSTANCES IN SCHEDULE I

<u>INN</u>	<u>Other non-proprietary or trivial names</u>	<u>Chemical Name</u>
1.	DET	<u>N,N</u> -diethyltryptamine
2.	DMEP	3-(1,2-dimethylheptyl)-1-hydroxy-7, 8,9,10 tetrahydro-6,6,9-trimethyl- 6 <u>H</u> -dibenzo <u>[b,d]</u> pyran
3.	DMT	<u>N,N</u> -dimethyltryptamine
4. (+)-LYSERGIDE	LSD, LSD-25	(+)- <u>N,N</u> -diethyllysergamide ( <u>d</u> -lysergic acid diethylamide)
5.	mescaline	3,4,5-trimethoxyphenethylamine
6.	parahexyl	3-hexyl-1-hydroxy-7,8,9,10- tetrahydro-6,6,9-trimethyl-6 <u>H</u> - dibenzo <u>[b,d]</u> pyran
7.	psilocine, psilotsin	3-(2-dimethylaminoethyl)-4- hydroxyindole
8. PSILOCYBINE		3-(2-dimethylaminoethyl)indol-4-yl dihydrogen phosphate
9.	STP, DOM	2-amino-1-(2,5-dimethoxy-4- methyl)phenyl-propane
10.	tetrahydrocannabinols, all isomers	1-hydroxy-3-pentyl-6a,7,10,10a- tetrahydro-6,6,9-trimethyl-6- <u>H</u> - dibenzo <u>[b,d]</u> pyran

\* The names printed in capitals in the left-hand column are the International Non-Proprietary Names (INN). With one exception ((+)-LYSERGIDE), other non-proprietary or trivial names are given only where no INN has yet been proposed.

## LIST OF SUBSTANCES IN SCHEDULE II

<u>INN</u>	<u>Other non-proprietary or trivial names</u>	<u>Chemical name</u>
1. AMPHETAMINE		( <sup>±</sup> )-2-amino-1-phenylpropane
2. DEXAMPHETAMINE		(+)-2-amino-1-phenylpropane
3. METHAMPHETAMINE		(+)-2-methylamino-1-phenylpropane
4. METHYLPHENIDATE		2-phenyl-2-(2-piperidyl)acetic acid, methyl ester
5. PHENCYCLIDINE		1-(1-phenylcyclohexyl) piperidine
6. PHENMETRAZINE		3-methyl-2-phenylmorpholine

## LIST OF SUBSTANCES IN SCHEDULE III

<u>INN</u>	<u>Other non-proprietary or trivial names</u>	<u>Chemical name</u>
1. AMOBARBITAL		5-ethyl-5-(3-methylbutyl) barbituric acid
2. CYCLOBARBITAL		5-(1-cyclohexen-1-yl)-5- ethylbarbituric acid
3. GLUFETHIMIDE		2-ethyl-2-phenylglutarimide
4. PENTOBARBITAL		5-ethyl-5-(1-methylbutyl) barbituric acid
5. SECOBARBITAL		5-allyl-5-(1-methylbutyl) barbituric acid

## LIST OF SUBSTANCES IN SCHEDULE IV

<u>INN</u>	<u>Other non-proprietary or trivial names</u>	<u>Chemical name</u>
1. AMPEPRAMONE		2-(diethylamino)propiofenone
2. BARBITAL		5,5-diethylbarbituric acid
3.	ethchlorvynol	ethyl-2-chlorovinylethynyl- carbinol
4. ETHINAMATE		1-ethynylcyclohexanolcarbamate
5. MEFROBAMATE		2-methyl-2-propyl-1,3- propanediol dicarbamate
6. MESTHAQUALONE		2-methyl-3-g-tolyl-4(3H)- quinazolinone
7. METHYLPHENOBARBITAL		5-ethyl-1-methyl-5-phenyl- barbituric acid
8. METHYPRYLON		3,3-diethyl-5-methyl-2,4- piperidine-dione
9. PHENOBARBITAL		5-ethyl-5-phenylbarbituric acid
10. PIPRADROL		1,1-diphonyl-1-(2-piperidyl) methanol
11.	SPA	(-)-1-dimethylamino-1,2- diphenylethane

## 各附表所列物質名單\*

## 附表壹所列物質名單

國際非專用名稱	其他非專用名稱 或俗名	化學名稱
1.	DET	N,N-二乙基色胺
2.	DMHP	3-(1,2-二甲基庚基)-1-羥基-7,8,9,10-四氫-6,6,9-三甲基-6H-二苯駢[b,d]氮雜己園
3.	DMT	N,N-二甲基色胺
4.	(+)麥角酰胺 LSD, LSD-25	(+)-N,N-二乙基麥角酰胺 (d-麥角醯二乙胺)
5.	仙人掌鹼 (麥司卡林)	3,4,5-三甲氧基苯乙胺
6.	副己	3-己基-1-羥基-7,8,9,10-四氫-6,6,9-三甲基-6H-二苯駢[b,d]氮雜己園
7.	西羅卓, 西羅基	3-(2-二甲胺乙基)-4-羥基氮雜茛
8.	墨西哥毒鹼 (西羅賽賓)	3-(2-二甲胺乙基)-氮雜茛-4-二氫磷酸
9.	STP, DOM	2-氫基-1-(2,5-二甲氧-4-甲基)苯丙烷
10.	四氫大麻素, 及其 所有同素異構體	1-羥基-3-戊基-6 $\alpha$ ,7,10,10 $\alpha$ -四氫-6,6,9-三甲基-6H-二苯駢[b,d]氮雜己園

\* 左欄所列各物質之名稱係國際非專用名稱。除(+)麥角酰胺為唯一例外外，僅於尚無擬議之國際非專用名稱時採用其他非專用名稱或俗名。

## 附表最所列物質名單

國際非專用名稱	其他非專用名稱 英俗名	化學名稱
1. 安非他明		(±)-2-氨基-1-苯丙烷
2. 右旋安非他明		(+) - 2-氨基-1-苯丙烷
3. 甲安非他明		(+) - 2-甲氨基-1-苯丙烷
4. 甲苯氦己園		2-氨基-2-(2-氦己園)醋酸甲酯
5. 芬西克利丁 (苯環哌啶)		1-(1-苯環己基)氦己園
6. 芬美特拉味		3-甲基-2-苯駢對氮氦雜己園

## 附表參所列物質名單

國際非專用名稱	其他非專用名稱 或俗名	化學名稱
1. 異戊巴比妥		5-乙基-5-(3-甲丁基)丙二酰脲
2. 環巴比妥		5-(1-環己烯基)-5-乙基丙二酰脲
3. 戊乙環亞胺		2-乙基-2-苯戊二酮環亞胺
4. 戊巴比妥		5-乙基-5-(1-甲丁基)丙二酰脲
5. 仲巴比妥		5-丙烯-5-(1-甲丁基)丙二酰脲

## 附表肆所列物質名單

國際非專用名稱	其他非專用名稱 或俗名	化學名稱
1. 安非普拉蒙		2-(二乙氧基)-丙酚酮
2. 巴比妥		5,5-二乙基丙二醯脲
3.	乙氧醇	乙基-2-氧乙基乙烷醇
4. 乙基那梅		1-乙氧基環己醇甲氧酸酯
5. 美普羅巴梅 (甲丙甲氧酯)		2-甲基-2-丙基-1,3-丙二醇二甲氧酸酯
6. 美沙瓜隆		2-甲基-3-鄰-甲基-4(3H)-間二氮雜萘酮
7. 甲基巴比妥		5-乙基-1-甲基-5-苯丙二醯脲
8. 美西普利隆		3,3-二乙基-5-甲基-2,4-氧己園二酮
9. 苯巴比妥		5-乙基-5-苯丙二醯脲
10. 比普拉特羅		1,1-二苯基-1-(2-氧己園)甲醇
11.	SPA	(-)-1-二甲胺-1,2-二苯乙烷



## SUSTANCIAS ENUMERADAS EN LAS LISTAS\*

## SUSTANCIAS DE LA LISTA I

<u>DCI</u>	<u>Otras denominaciones comunes o triviales</u>	<u>Denominación química</u>
1.	DET	<u>N,N</u> -dietiltriptamina
2.	DMHP	3-(1,2-dimetilheptil)-1-hidroxi-7,8,9,10-tetrahidro-6,6,9-trimetil-6H-dibenzo <b>/b,d/</b> pirano
3.	DMT	<u>N,N</u> -dimetiltriptamina
4. (+)-LISERGIDA	LSD, LSD-25	(+)- <u>N,N</u> -diethylsergamida (diethylamida del ácido $\alpha$ lisérgico)
5.	mescalina	3,4,5-trimetoxifenetilamina
6.	parahexilo	3-hexil-1-hidroxi-7,8,9,10-tetrahidro-6,6,9-trimetil-6H-dibenzo <b>/b,d/</b> pirano
7.	psilocina, psilocina	3-(2-dimetilaminoetil)-4-hidroxi-indol
8. PSILOCIBINA		fosfato dihidrogenado de 3-(2-dimetil-aminoetil)-indol-4-ilo
9.	STP, DOM	2-amino-1-(2,5-dimetoxi-4-metil)fenilpropano
10.	tetrahidrocannabinoles, todos los isómeros	1-hidroxi-3-pentil-6a,7,10,10a-tetrahidro-6,6,9-trimetil-6H-dibenzo <b>/b,d/</b> pirano

\* Las denominaciones que aparecen en mayúsculas en la columna de la izquierda son las Denominaciones Comunes Internacionales (DCI). Con una sola excepción ((+)-LISERGIDA), únicamente se indican otras denominaciones comunes o triviales cuando aún no se ha propuesto ninguna DCI.

## SUSTANCIAS DE LA LISTA II

<u>DCI</u>	<u>Otras denominaciones comunes o triviales</u>	<u>Denominación química</u>
1. ANFETAMINA		(+)-2-amino-1-fenilpropano
2. DEXANFETAMINA		(+)-2-amino-1-fenilpropano
3. METANFETAMINA		(+)-2-metilamino-1-fenilpropano
4. METILFENIDATO		éster metílico del ácido 2-fenil- 2-(2-piperidil) acético
5. FENCICLIDINA		1-(1-fenilciclohexil)-piperidina
6. FENMETRACINA		3-metil-2-fenilmorfolina

## SUSTANCIAS DE LA LISTA III

<u>DCI</u>	<u>Otras denominaciones comunes o triviales</u>	<u>Denominación química</u>
1. AMORFARITAL		ácido 5-etil-5-(3-metilbutil) barbitúrico
2. CICLOBARBITAL		ácido 5-(1-ciclohexen-1-il)-5- etilbarbitúrico
3. GIMFETIMIDA		2-etil-2-fenilglutarimida
4. PENTOBARBITAL		ácido 5-etil-5-(1-metilbutil) barbitúrico
5. SECOBARBITAL		ácido 5-alil-5-(1-metilbutil) barbitúrico

## SUSTANCIAS DE LA LISTA IV

<u>DCI</u>	<u>Otras denominaciones comunes o triviales</u>	<u>Denominación química</u>
1. ANFEPRAMONA		2-(diethylamino) propiophenona
2. BARBITAL		ácido 5,5-diethylbarbitúrico
3.	etclorvinol	etil-2-cloroviniletinilcarbinol
4. ETINAMATO		carbarnato de 1-etinilciclohexanol
5. MEPROBAMATO		dicarbarnato de 2-metil-2-propil-1,3-propanodiol
6. METACUALONA		2-metil-3- $\alpha$ -tolil-4(3H)-quinazolinona
7. METILPINOBARBITAL		ácido 5-etil-1-metil-5-fenilbarbitúrico
8. METIPRILONA		3,3-diethyl-5-metil-2,4-piperidindiona
9. FENOBARDITAL		ácido 5-etil-5-fenilbarbitúrico
10. PIPRADROL		1,1-difenil-1-(2-piperidil) metanol
11.	SPA	(-)-1-dimetilamino-1,2-difeniletano

LISTES DES SUBSTANCES FIGURANT AUX TABLEAUX<sup>2/</sup>

## LISTE DES SUBSTANCES FIGURANT AU TABLEAU I

DCI	Autres noms communs vulgaires	Désignation chimique
1.	DET	N,N-diéthyltryptamine
2.	DMHP	hydroxy-1 (diméthyl-1,2 heptyl)-3 tétrahydro-7,8,2,10 triméthyl-6,6,9 6H-dibenzo <u>b,d</u> / pyranne
3.	DMT	N,N-diméthyltryptamine
4. (+)-LYSERGIDE	LSD, LSD-25	(+)-N,N-diéthyllysergamide (diéthyl- amide de l'acide dextro-lysergique)
5.	mescaline	triméthoxy-3,4,5 phénéthylamine
6.	parahexyl	hydroxy-1 n-hexyl-3 tétrahydro-7,8,9,10 triméthyl-6,6,9 6H-dibenzo <u>b,d</u> / pyranne
7.	psilocine, psilotsin	(diméthylamino-2 éthyl)-3 hydroxy-4 indol
8. PSILOCYBINE		dihydrogénophosphate de (diméthyl- amino-2 éthyl)-3 indolyle-4
9.	STP, DOM	amino-2 (diméthoxy-2,5 méthyl-4) phényl-1 propane
10.	tétrahydrocannabinols, tous les isomères	hydroxy-1 pentyl-3 tétrahydro-6a, 7, 10, 10a triméthyl-6,6,9 6H-dibenzo <u>b,d</u> / pyranne

<sup>2/</sup> Les noms figurant en majuscules dans la colonne de gauche sont des Dénominations communes internationales (DCI). A l'exception du (+)-LYSERGIDE, les autres dénominations ou noms communs ne sont indiqués que si aucune DCI n'a encore été proposée.

## LISTE DES SUBSTANCES FIGURANT AU TABLEAU II

	<u>DCI</u>	<u>Autres noms communs ou vulgaires</u>	<u>Désignation chimique</u>
1.	AMPHETAMINE		(±)-amino-2 phényl-1 propane
2.	DEKAMPHETAMINE		(+)-amino-2 phényl-1 propane
3.	METHAMPHETAMINE		(+)-méthylamino-2 phényl-1 propane
4.	METHYLPHENIDATE		phényl-2 (pipéridyl-2)-2 acétate de méthyle
5.	PHENCYCLIDINE		(phényl-1 cyclohexyl)-1 pipéridine
6.	PHENMETRAZINE		méthyl-3 phényl-2 morpholine

## LISTE DES SUBSTANCES FIGURANT AU TABLEAU III

<u>DCI</u>	<u>Autres noms communs ou vulgaires</u>	<u>Désignation chimique</u>
1. AMOBARBITAL		acide éthyl-5 (méthyl-3 butyl)-5 barbiturique
2. CYCLOBARBITAL		acide (cyclohexène-1 yl-1) - 5 éthyl-5 barbiturique
3. GLUTETHIMIDE		éthyl-2 phényl-2 glutarimide
4. PENTOBARBITAL		acide éthyl-5 (méthyl-1 butyl)-5 barbiturique
5. SECOBARBITAL		acide allyl-5 (méthyl-1 butyl)-5 barbiturique

LISTE DES SUBSTANCES FIGURANT AU TABLEAU IV

<u>DCI</u>	<u>Autres noms communs ou vulgaires</u>	<u>Désignation chimique</u>
1. AMFEPRAMONE		(diéthylamino)-2 phényl-1 propione
2. BARBITAL		acide diéthyl-5,5 barbiturique
3.	éthchlorvynol	éthylchlorovinyl-2 éthylnylcarbinol
4. ETHINAMATE		carbamate d'éthylnyl-1 cyclohexyle
5. MEPROBAMATE		dicarbamate de méthyl-2 propyl-2 propanédic-1,3
6. METHAQUALONE		méthyl-2 p-tolyl-3 3H-quinaxolinone-4
7. METHYLPHENOBARBITAL		acide éthyl-5 méthyl-1 phényl-5 barbiturique
8. METHYPRYLONE		diéthyl-3,3 méthyl-5 pipéridinedione-2,4
9. PHENOBARBITAL		acide éthyl-5 phényl-5 barbiturique
10. PIPRADOL		diphényl-1,1 (pipéridyl-2)-1 méthanol
11.	SPA	(-)-diméthylamino-1 diphényl-1,2 éthane



ПЕРЕЧЕНЬ ВЕЩЕСТВ, ВКЛЮЧЕННЫХ В СПИСОК\*

ПЕРЕЧЕНЬ ВЕЩЕСТВ, ВКЛЮЧЕННЫХ В СПИСОК I

<u>МНН</u>	<u>Другие незарегистрированные или ненаучные названия</u>	<u>Химическое название</u>
1.	ДЭТ (DET)	N,N -диэтилтриптамин
2.	ДМП (DMHP)	3-(1,2-диметилагента)-1-гидрокси-7,8,9,10-тетрагидро-6,6,9-триметил-6H-дибензо [b,d]пирен
3.	ДМТ (DMT)	N,N-диметилтриптамин
4. (+)-ЛИЗЕРГИД	ЛСД, ЛСД-25 (LSD)	(+)-N,N-диэтиллизергамид (диэтиламид α-лизергиновой кислоты)
5.	мескалин	3,4,5-триметоксифенетиламин
6.	парагексия	3-гексил-1-гидрокси-7,8,9,10-тетрагидро-6,6,9-триметил-6H-дибензо [b,d]пирен
7.	псилоцин, псилоцин	3-(2-диметиламиноэтил)-4-гидрокси-индол
8. ПСИЛОЦИБИН		3-(2-диметиламиноэтил)индол-4-ил дигидрофосфат
9.	СТП, ДОМ (STP, DOM)	2-амино-1-(2,5-диметокси-4-метил)фенилпропан
10.	тетрагидро- каннабинолы, все изомеры	1-гидрокси-3-β-пентил-6a,7,10,10a-тетрагидро-6,6,9-триметил-6H-дибензо [b,d]пирен

\* Названия, напечатанные заглавными буквами в левой колонке, являются международными незарегистрированными названиями (МНН). За одним исключением ((+)-ЛИЗЕРГИД), другие незарегистрированные или ненаучные названия даны лишь в тех случаях, когда еще не было предложено международного незарегистрированного названия.

ПЕРЕЧЕНЬ ВЕЩЕСТВ, ВКЛЮЧЕННЫХ В СПИСОК II

<u>МНН</u>	<u>Другие</u> <u>незарегистрированные</u> <u>или ненаучные</u> <u>названия</u>	<u>Химическое название</u>
1. АМФЕТАМИН		(+)-2-амино-1-фенилпропан
2. ДЕКСАМФЕТАМИН		(+)-2-амино-1-фенилпропан
3. МЕТАМФЕТАМИН		(+)-2-метиламино-1-фенилпропан
4. МЕТИЛФЕНИЛАТ		метилловый эфир 2-фенил-2-(2-иперидил)- уксусной кислоты
5. ФЕНЦИЦИДИН		1-(1-фенилциклогексил)иперидин
6. ФЕВМЕТРАЗИН		3-метил-2-фенилморфолин

ПЕРЕЧЕНЬ ВЕЩЕСТВ, ВКЛЮЧЕННЫХ В СПИСОК III

<u>МНН</u>	<u>Другие</u> <u>незарегистрированные</u> <u>или ненаучные</u> <u>названия</u>	<u>Химическое название</u>
1. АМОБАРЕБИТАЛ		5-этил-5-(3-метилбутил) барбитуровая кислота
2. ЦИКЛОБАРЕБИТАЛ		5-(1-циклогексен-1-ил)-5- этилбарбитуровая кислота
3. ГЛУТЕТИМИД		2-этил-2-фенилглутаримид
4. ПЕНТОБАРЕБИТАЛ		5-этил-5-(1-метилбутил) барбитуровая кислота
5. СЕКОБАРЕБИТАЛ		5-аллил-5-(1-метилбутил) барбитуровая кислота

ПЕРЕЧЕНЬ ВЕЩЕСТВ, ВКЛЮЧЕННЫХ В СПИСОК IV

<u>МНН</u>	<u>Другие незарегистрированные или ненаучные названия</u>	<u>Химические названия</u>
1. АМБЕПРАМОН		2-(диэтиламино)пропиофенон
2. БАРБИТАЛ		5,5-диэтилбарбитуровая кислота
3.	этилорвинол	этил-2-хлорэтилетил-карбинол
4. ЭТИНАМАТ		1-этилпиперидин-4-карбамат
5. МЕПРОБАМАТ		2-метил-2-пропил-1,3-пропандиол-дикарбамат
6. МЕТАКВАЛОН		2-метил-3-о-толил-4(3H)-квиназолинон
7. МЕТИЛФЕНОБАРБИТАЛ		5-этил-1-метил-5-фенилбарбитуровая кислота
8. МЕТИПРИЛОН		3,3-диэтил-5-метил-2,4-пиперидин-дион
9. ФЕНОБАРБИТАЛ		5-этил-5-фенилбарбитуровая кислота
10. ПИПРАДРОЛ		1,1-дифенил-1-(2-пиперидил)метанол
11.	СПА (SPA)	(-)-1-диэтиламино-1,2-дифенилэтан

I hereby certify that the foregoing text is a true copy of the Convention on Psychotropic Substances, done at Vienna, Austria, on 21 February 1971, the original of which is deposited with the Secretary-General of the United Nations.

*For the Secretary-General:  
The Legal Counsel*

Je certifie que le texte qui précède est une copie conforme de la Convention sur les substances psychotropes, faite à Vienne (Autriche), le 21 février 1971, dont l'original se trouve déposé auprès du Secrétaire général de l'Organisation des Nations Unies.

*Pour le Secrétaire général:  
Le Conseiller juridique*



United Nations, New York,  
12 January 1973

Organisation des Nations Unies, New York,  
12 janvier 1973





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